

Third Lok Sabha
VII Session (10/02/1964 to 06/05/1964)

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, February 10, 1964/ Maghā 21, 1383 (Saka)

No. 225

1. Oath or Affirmation

Three members made and subscribed the oath or affirmation as follows and took their seats in the House:—

- 1 in English and
- 2 in Bengali.

2. Obituary References

The Speaker made references to the passing away of Rajkumari Amrit Kaur who was a member of the Constituent Assembly of India, the Provisional Parliament and the First Lok Sabha during the years 1946—1957 and Minister of Health during the years 1947 to 1957 and Thakur Raghuraj Singh who was a member of the Constituent Assembly of India.

Thereafter members stood in silence for a short while as a mark of respect.

**3. Address by the Vice-President discharging the functions of the President—
laid on the Table**

Secretary laid on the Table a copy of the Address by the Vice-President discharging the functions of the President, to both Houses of Parliament assembled together on the 10th February, 1964.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Report of the Railway Accidents Committee 1962 (Part II).
- (2) A copy of Summary of Observations and Recommendations contained in Part II of the Report of the Railway Accidents Committee 1962 and Railway Board's comments thereon.

[P.T.O.]

(3) A copy each of the following Notifications under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952:—

(a) The Employees' Provident Funds (Twentyfirst Amendment) Scheme, 1963, published in Notification No. G.S.R. 1845 dated the 28th November, 1963.

(b) The Employees' Provident Funds (Twentieth Amendment) Scheme, 1963, published in Notification No. G.S.R. 1873 dated the 7th December, 1963.

(4) Notification No. S.O. 3324 dated the 28th November, 1963 issued under the Employees' Provident Funds (Amendment) Act, 1963.

5. Government Bill—Introduced

The Legal Tender (Inscribed Notes) Bill, 1964.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 11th February, 1964).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, February 11, 1964/Magha 22, 1965 (Saka)

No. 226

1. Starred Questions

Starred Questions Nos. 1 to 7 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1—63, 65—74, 76—82 and 84—91 were laid on the Table.

3. Obituary Reference

The Speaker made a reference to the passing away of Shri B. H. Khardekar who was a member of the Constituent Assembly of India and First Lok Sabha.

Thereafter members stood in silence for a short while as a mark of respect.

4. Intimation Re: Conviction of Member

The Speaker informed Lok Sabha that he had received a communication dated the 7th February, 1964, from the Magistrate, First Class and Additional District Magistrate (Judicial), Bhopal, intimating that on the 7th February, 1964, Shri Homi F. Daji, member, Lok Sabha, was sentenced to five days' simple imprisonment after being convicted under Section 188 of the Indian Penal Code.

5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) The following Notifications under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, making certain amendments to the Delhi Motor Vehicles Rules, 1940:—
 - (a) Notification No. F. 12/54/61-PR(T) published in Delhi Gazette dated the 17th October, 1963.
 - (b) Notification No. F. 12/221/62-PR(T) published in Delhi Gazette dated the 14th November, 1963.

[P.T.O.]

- (2) The Merchant Shipping (Apprenticeship to Sea Service) Second Amendment Rules, 1963 published in Notification No. G.S.R. 1838 dated the 30th November, 1963, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.
- ✓ (3) Report of the Enquiry Committee about the accident at the Multani Ghat in the river Yamuna.
- (4) A copy of the National Cooperative Development Corporation (Amendment) Rules, 1963 published in Notification No. G.S.R. 1933, under sub-section (3) of section 22 of the National Cooperative Development Corporation Act, 1962.
- (5) A copy of the Fertiliser (Control) Second Amendment Order, 1963 published in Notification No. S.O. 3428 dated the 14th December, 1963, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (6) A copy of the Audit Report on the accounts of the Indian Central Oilseeds Committee for the year 1961-62.
- (7) A copy of the Audit Report on the accounts of the Indian Lac Cess Committee for the year 1961-62.
- (8) A copy of the Audit Report on the accounts of the Indian Central Arecanut Committee for the year 1961-62.
- (9) A copy of the Audit Report on the accounts of the Indian Council of Agricultural Research for the year 1961-62.
- (10) A copy of the Audit Report on the accounts of the Indian Central Coconut Committee for the year 1961-62.

6. Calling Attention to Matter of Urgent Public Importance

Shri Hem Barua called the attention of the Minister of Home Affairs to the communal disturbances in East Pakistan resulting in heavy loss of life and property of the members of minority community and their influx to India and consequential disturbances in West Bengal.

The Minister of Home Affairs made a statement and also laid on the Table a detailed statement in regard thereto.

7. Motion

Shri Gulzarilal Nanda moved the following motion:—

“That the situation arising out of the communal disturbances in East Pakistan resulting in heavy loss of life and property of the members of minority community and their influx to India and consequential disturbances in West Bengal be taken into consideration.”

8. President's Assent to Bills

(1) Secretary laid on the Table the Indian Tariff (Second Amendment) Bill, 1963 passed by the Houses of Parliament during the last Session and assented to by the President since a report was last made to the House on the 16th December, 1963.

(ii) Secretary also laid on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following twelve Bills passed by the Houses of Parliament during the last Session and assented to by the President since a report was last made to the House on the 16th December, 1963:—

- (1) The Public Premises (Eviction of Unauthorised Occupants) Amendment Bill, 1963.
- (2) The Textiles Committee Bill, 1963.
- (3) The Administrators-General Bill, 1963.
- (4) The Specific Relief Bill, 1963.
- (5) The Requisitioning and Acquisition of Immovable Property (Amendment) Bill, 1963.
- (6) The East Punjab Ayurvedic and Unani Practitioners (Delhi Amendment) Bill, 1963.
- (7) The Preventive Detention (Continuance) Bill, 1963.
- (8) The Unit Trust of India Bill, 1963.
- (9) The Companies (Amendment) Bill, 1963.
- (10) The Central Boards of Revenue Bill, 1963.
- (11) The Banking Laws (Miscellaneous Provisions) Bill, 1963.
- (12) The Delhi Development (Amendment) Bill, 1963.

9. Statement Re: Supplementary Demands for Grants (Railways) for 1963-64

Shri H. C. Dasappa presented a statement showing Supplementary Demands for Grants in respect of the Budget (Railways) for 1963-64.

10. Motion Re: Extension of Time for Presentation of Report of Joint Committee

The Constitution (Seventeenth Amendment) Bill, 1963.

Shri S. V. Krishnamoorthy Rao moved the following motion:—

“That the time appointed for the presentation of the Report of the Joint Committee on the Bill further to amend the Constitution of India, be further extended upto the 31st March, 1964.”

The motion was adopted.

11. The Budget (Railways) 1964-65

Shri H. C. Dasappa presented a statement of the estimated receipts and expenditure of the Government of India for the year 1964-65 in respect of Railways.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 12th February, 1964).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, February 12, 1964/Magha 23, 1885 (Saka)

No. 227

1. Starred Questions

Starred Questions Nos. 31—37 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 92—127 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report of the Indian Oil Company Limited, Bombay, for the year 1962-63, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (2) A copy of the Review by the Government on the working of the above Company.
- (3) A copy of the Salar Jung Museum (Third Amendment) Rules, 1963 published in Notification No. G.S.R. 1962 dated the 28th December, 1963, under sub-section (3) of section 27 of the Salar Jung Museum Act, 1961.
- * (4) A copy of the Union Public Service Commission (Exemption from Consultation) Second Amendment Regulations, 1963, published in Notification No. G.S.R. 1888 dated the 14th December, 1963, under clause (5) of article 320 of the Constitution.

4. Report of Committee on Private Members' Bills and Resolutions

Shri S. V. Krishnamoorthy Rao presented the Thirty-second Report of the Committee on Private Members' Bills and Resolutions.

*The notification was previously laid on the Table on the 21st December, 1963 and was re-laid under Rule 234(2) of the Rules of Procedure.

[P.T.O.]

5. Report of Estimates Committee

Shri Arun Chandra Guha presented the Forty-second Report of the Estimates Committee on the Ministry of Finance (Department of Economic Affairs)—Revision of the Form and Contents of the Demands for Grants (Exclusion of the Profit and Loss Accounts and Balance Sheets of Public Undertakings from the Demands for Grants).

6. Statement by Member

Maharani Gayatri Devi made a personal explanation in respect of certain observations made by Shri Indrajit Gupta on the 19th November, 1963, during the discussion on the adjournment motion regarding the escape of Mr. Walcott.

7. Motion

Discussion on the following motion moved by Shri Gulzarilal Nanda on the 11th February, 1964, commenced:—

“That the situation arising out of the communal disturbances in East Pakistan resulting in heavy loss of life and property of the members of minority community and their influx to India and consequential disturbances in West Bengal, be taken into consideration.”

Six substitute motions were moved by—

- (1) Shri Hari Vishnu Kamath
- (2) Shri Ram Sewak Yadav
- (3) Shri H. N. Mukerjee
- (4) Shrimati Renuka Ray
- (5) Shri Tridib Kumar Chaudhuri
- (6) Shri Brij Raj Singh.

The following members took part in the debate:—

- (1) Shri H. N. Mukerjee
- (2) Shri Surendranath Dwivedy
- (3) Shrimati Renuka Ray
- (4) Shri N. C. Chatterjee
- (5) Shri Arun Chandra Guha
- (6) Shrimati Subhadra Joshi
- (7) H. H. Maharaja Pratap Keshari Deo
- (8) Shri C. K. Bhattacharyya
- (9) Shri Ramchandra Vithal Bade
- (10) Shri Bakar Ali Mirza
- (11) Shri P. R. Chakraverti
- (12) Shri Tridib Kumar Chaudhuri
- (13) Shri Abdul Ghani Goni
- (14) Dr. Ram Manohar Lohia.

Shri Gulzarilal Nanda commenced his speech in reply to the debate. His speech was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 13th February, 1964).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, February 13, 1964/Magha 24, 1885 (Saka)

No. 228

1. Starred Questions

Starred Questions Nos. 61—69 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 128—181 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Emergency Risks (Goods) Insurance (Fourth Amendment) Scheme, 1963 published in Notification No. S.O. 3601 dated the 28th December, 1963, under sub-section (6) of section 5 of the Emergency Risks (Goods) Insurance Act, 1962.
- (2) A copy of the Emergency Risks (Factories) Insurance (Fourth Amendment) Scheme, 1963 published in Notification No. S.O. 3602 dated the 28th December, 1963, under sub-section (7) of section 3 of the Emergency Risks (Factories) Insurance Act, 1962.
- (3) A copy of the Compulsory Deposit (Income-tax Payers) Amendment Scheme, 1964 published in Notification No. G.S.R. 78 dated the 10th January, 1964, under section 16 of the Compulsory Deposit Scheme Act, 1963.
- (4) A copy of the Annual Report of the Life Insurance Corporation of India for the period 1st January, 1962 to 31st March, 1963 along with the Audited Accounts under section 29 of the Life Insurance Corporation Act, 1956.
- * (5) A copy of Notification No. F. 4(45)/63-Fin(E) published in Delhi Gazette dated the 7th November, 1963, making certain further amendments to the Delhi Sales Tax Rules, 1951, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union Territory of Delhi.

*The notification was previously laid on the Table on the 12th December 1963 and was re-laid under Rule 234(2) of the Rules of Procedure.

[P.T.O.]

- (6) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—
- (i) G.S.R. No. 1816 dated the 23rd November, 1963.
 - (ii) G.S.R. No. 1891 dated the 14th December, 1963.
 - (iii) G.S.R. No. 1892 dated the 14th December, 1963.
 - (iv) G.S.R. No. 1916 dated the 11th December, 1963.
 - (v) G.S.R. No. 1985 dated the 28th December, 1963.
 - (vi) G.S.R. No. 1986 dated the 28th December, 1963.
 - (vii) G.S.R. No. 1990 dated the 31st December, 1963.
 - (viii) G.S.R. No. 1991 dated the 31st December, 1963.
 - (ix) G.S.R. No. 9 dated the 4th January, 1964.
 - (x) S.O. No. 12 dated the 4th January, 1964.
 - (xi) G.S.R. No. 30 dated the 1st January, 1964.
- (7) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960:—
- (i) G.S.R. No. 1896 dated the 14th December, 1963.
 - (ii) G.S.R. No. 1959 dated the 28th December, 1963.
- (8) A copy of the Central Board of Excise and Customs (Regulation of Transaction of Business) Rules, 1964 published in Notification No. G.S.R. 34 dated the 1st January, 1964, under section 4 of the Central Boards of Revenue Act, 1963.
- (9) A copy each of the following Notifications:—
- (i) The Central Board of Direct Taxes (Regulation of Transaction of Business) Rules, 1964 published in Notification No. G.S.R. 31 dated the 1st January, 1964, under section 4 of the Central Boards of Revenue Act, 1964.
 - (ii) The Wealth-tax (Exemption of Heirloom Jewellery of Rulers) Amendment Rules, 1964 published in Notification No. G.S.R. 38 dated the 1st January, 1964, under sub-section (4) of section 46 of the Wealth Tax Act, 1957.
 - (iii) The Income-tax (Amendment) Rules, 1964 published in Notification No. S.O. 107 dated the 1st January, 1964, under section 296 of the Income-tax Act, 1961.

4. Motion

Shri Gulzarilal Nanda concluded his speech in reply to the debate on the following motion moved on the 11th February, 1964 and substitute motions thereto, moved on the 12th February, 1964:—

“That the situation arising out of the communal disturbances in East Pakistan resulting in heavy loss of life and property of the members of minority community and their influx to India and consequential disturbances in West Bengal, be taken into consideration.”

On the substitute motion moved by Shri Hari Vishnu Kamath, the House divided, Ayes 35; Noes 194. The substitute motion was accordingly negatived.

On the substitute motion moved by Shri Ram Sewak Yadav, the House divided, Ayes 20; Noes 197. The substitute motion was accordingly negatived.

On the substitute motion moved by Shri H. N. Mukerjee, the House divided, Ayes 12; Noes 195. The substitute motion was accordingly negatived.

On the substitute motion moved by Shri Brij Raj Singh, the House divided, Ayes 8; Noes 196. The substitute motion was accordingly negatived.

Two substitute motions moved by Shrimati Renuka Ray and Shri Tridib Kumar Chaudhuri were withdrawn by leave of the House.

5. Motion of thanks on Address by the Vice-President discharging the functions of the President

Shri Sachindra Chaudhuri moved the following motion:—

“That an Address be presented to the Vice-President discharging the functions of the President in the following terms:—

“That the Members of Lok Sabha assembled in this Session are deeply grateful to the Vice-President discharging the functions of the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 10th February, 1964.”

Shrimati Subhadra Joshi seconded the motion.

Nine amendments were moved by—

- (1) Shri H. P. Chatterjee
- (2) Shri Sivamurthi Swami
- (3) Shri Surendranath Dwivedy
- (4) Shri N. G. Ranga
- (5) Shri M. Muhammad Ismail
- (6) Dr. Ranen Sen
- (7) Shri Ram Sewak Yadav
- (8) Shri Ramchandra Vithal Bade
- (9) Dr. L. M. Singhvi

The following members took part in the debate:—

- (1) Shri A. K. Gopalan
- (2) Shri N. G. Ranga
- (3) Shri Harekrushna Mahatab
- (4) Shri U. M. Trivedi
- (5) Shri A. P. Sharma
- (6) Shri Indulal Kanaiyalal Yajnik

The discussion was not concluded.

[P.T.O.]

6. Report of Business Advisory Committee

Shri Shivram Rango Rane presented the Twenty-third Report of the Business Advisory Committee.

7. Half-an-hour discussion on matters arising out of answer to question

Dr. L. M. Singhvi raised a half-an-hour discussion on points arising out of the answer given on the 21st November, 1963 to Starred Questions Nos. 93 and 97 regarding Rural Water Supply.

Dr. Sushila Nayar replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Friday, the 14th February, 1964).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, February 14, 1964/Magha 25, 1885 (Saka)

No. 229

1. Starred Questions

Starred Questions Nos. 91 to 105 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 182—226 and 228—234 were laid on the Table.

3. Obituary Reference

The Speaker made a reference to the passing away of Shri V. T. Krishnamachari who was a Member and Vice-President of the Constituent Assembly of India during the years 1947 to 1950.

Thereafter members stood in silence for a short while as a mark of respect.

4. Calling Attention to Matter of Urgent Public Importance

Shri S. N. Chaturvedi called the attention of the Minister of Steel, Mines and Heavy Engineering to the loss caused by fire on the 29th January, 1964 at the Heavy Machine Building Plant of the Heavy Engineering Corporation, Ranchi.

The Minister of Steel, Mines and Heavy Engineering made a statement in regard thereto.

5. Papers laid on the Table

The following papers were laid on the Table:—

* (1) A copy each of the following Rules, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957:—

(i) The Mineral Concession (Eighth Amendment) Rules, 1963 published in Notification No. G.S.R. 1595 dated the 5th October, 1963.

*The notifications were previously laid on the Table on the 6th December, 1963 and were re-laid under Rule 234(2) of the Rules of Procedure.

[P.T.O.]

- (ii) The Mineral Concession (Ninth Amendment) Rules, 1963 published in Notification No. G.S.R. 1685 dated the 26th October, 1963.
- (2) A copy of the Annual Report of the Heavy Engineering Corporation Limited, Ranchi, for the year 1962-63, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (3) A copy of the Review by the Government on the working of the above Corporation.
- (4) A copy of the Jute (Licensing and Control) Third Amendment Order, 1963 published in Notification No. S.O. 3423 dated the 14th December, 1963, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (5) A copy of the Tea (Second Amendment) Rules, 1963 published in Notification No. G.S.R. 1936 dated the 21st December, 1963, under sub-section (3) of section 49 of the Tea Act, 1953.
- (6) A copy of the Certified Accounts of the Coir Board, Ernakulam, for the year 1962-63 and Audit Report thereon, under sub-section (4) of section 17 of the Coir Industry Act, 1953.
- (7) A copy of the Grant of Loans to Licensed Salt Manufacturers (Amendment) Rules, 1964 published in Notification No. G.S.R. 151 dated the 1st February, 1964, under sub-section (3) of section 6 of the Salt Cess Act, 1953.
- (8) A copy of the Delhi Electoral College (Election of Members) Amendment Rules, 1964 published in Notification No. S.O. 330 dated the 21st January, 1964, under sub-section (3) of section 28 of the Representation of the People Act, 1950.

6. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 17th February, 1964.

7. Motion Re: Twenty-third Report of Business Advisory Committee

Shri Satya Narayan Sinha moved the following motion:—

“That this House agrees with the Twenty-third Report of the Business Advisory Committee presented to the House on the 13th February, 1964.”

The motion was adopted.

8. Government Bill—Introduced

✓ The Judges (Inquiry) Bill, 1964.

9. Motion of thanks on Address by the Vice-President discharging the functions of the President

Discussion on the following motion and amendments thereto moved on the 13th February, 1964, continued:—

“That an Address be presented to the Vice-President discharging the functions of the President in the following terms:—

“That the Members of Lok Sabha assembled in this Session are deeply grateful to the Vice-President discharging the functions of the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 10th February, 1964.”

The following members took part in the debate:—

- (1) Shri K. L. Balmiki
- (2) Shri Hari Vishnu Kamath
- (3) Shri Ramshekhar Prasad Singh
- (4) Shri V. K. Krishna Menon
- (5) Shri Bishan Chander Seth
- (6) Shrimati T. Lakshmi Kanthamma
- (7) Shri S. M. Banerjee

The discussion was not concluded.

10. Motion re: Thirty-second Report of Committee on Private Members' Bills and Resolutions

Shri Hem Raj moved the following motion:—

“That this House agrees with the Thirty-second Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 12th February, 1964.”

The motion was adopted.

11. Private Members' Bills—Introduced

- (1) The Protection of Circus Employees Bill, 1964, by Shri Ananda Nambiar.
- (2) The Salaries and Allowances of Members of Parliament (Amendment) Bill, 1964 (*Amendment of section 5*) by Shri Nihar Ranjan Laskar.
- (3) The Requisitioning and Acquisition of Immovable Property (Amendment) Bill, 1964 (*Amendment of section 8*) by Shri Yashpal Singh.
- (4) The Parliament (Prevention of Disqualification) Amendment Bill, 1964 (*Amendment of section 3*) by Shri Yashpal Singh.
- (5) The Constitution (Amendment) Bill, 1964 (*Amendment of article 352*) by Shri Yashpal Singh.

[P.T.O.]

12. Private Member's Bill—Negatived

The Disclosure of assets of Ministers Bill, 1963, by Shri Hari Vishnu Kamath.

Discussion on the motion for consideration of the Bill moved by Shri Hari Vishnu Kamath on the 20th December, 1963, continued.

The following members took part in the debate:—

- (1) H. H. Maharaja Pratap Keshari Deo
- (2) Shri Diwan Chand Sharma
- (3) Shrimati Yashoda Reddy
- (4) Dr. L. M. Singhvi
- (5) Shri V. B. Gandhi
- (6) Shri Sarjoo Pandey
- (7) Shri N. C. Chatterjee
- (8) Shri Mahavir Tyagi
- (9) Shri Onkarlal Berwa
- (10) Shri Panna Lal Barupal
- (11) Shri S. M. Banerjee
- (12) Shri Kishen Pattnayak
- (13) Dr. M. S. Aney
- (14) Sardar Kapur Singh
- (15) Shri T. T. Krishnamachari

Shri Hari Vishnu Kamath replied to the debate.

On the motion for consideration of the Bill, the House divided, Ayes 22; Noes 88. The motion was accordingly negatived.

13. Private Member's Bill—under consideration

The Delhi Panchayat Raj (Amendment) Bill, 1963 (Amendment of sections 15, 29, 30 etc.) by Shri Naval Prabhakar.

The motion for consideration of the Bill was moved by Shri Naval Prabhakar. His speech was not concluded.

(Lok Sabha adjourned till 11 a.m. on Monday, the 17th February, 1964).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, February 17, 1964/Magha 28, 1885 (Saka)

No. 230

1. Starred Questions

Starred Questions Nos. 121 to 129 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 235—290 were laid on the Table.

3. Intimation re: Arrest of Member

The Speaker informed the House that he had received a wireless message, dated the 16th February, 1964, from the District Magistrate, Faizabad, that Shri Muzaffar Husain, Member, Lok Sabha, was arrested on the 15th February, 1964 under the Defence of India Rules and remanded to jail custody in Faizabad.

4. Statement by Minister

The Minister of Home Affairs made a statement regarding the theft of the sacred relic from the Hazratbal shrine.

Later, the Minister of State for Home Affairs made a statement correcting certain information given by the Minister of Home Affairs in his statement.

5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Navy (Prescribed Officers) Regulations, 1963 published in Notification No. S.R.O. 355 dated the 28th December, 1963, under section 185 of the Navy Act, 1957.
- * (2) A copy each of the following Rules under sub-section (3) of section 8 of the Cinematograph Act, 1952:—
 - (i) The Cinematograph (Censorship) Second Amendment Rules, 1963 published in Notification No. G.S.R. 1514 dated the 21st September, 1963.

*The notifications were previously laid on the Table on the 26th November, 1963 and were re-laid under Rule 234(2) of the Rules of Procedure.

[P.T.O.]

(ii) The Cinematograph (Censorship) Third Amendment Rules, 1963 published in Notification No. G.S.R. 1728 dated the 30th October, 1963.

(3) A copy of White Paper No. X containing Notes, Memoranda and Letters exchanged between the Governments of India and China between July, 1963 and January, 1964.

(4) A Corrigenda to the Annual Report of the Central Coal Mines Rescue Stations Committee, Dhanbad for the year 1962-63 laid on the Table on the 26th August, 1963.

6. Motion of thanks on Address by the Vice-President discharging the functions of the President

Discussion on the following motion and amendments thereto moved on the 13th February, 1964, continued:—

"That an Address be presented to the Vice-President discharging the functions of the President in the following terms:—

"That the Members of Lok Sabha assembled in this Session, are deeply grateful to the Vice-President discharging the functions of the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 10th February, 1964."

The following members took part in the debate:—

- (1) Shrimati Renu Chakravartty
- (2) Shri R. G. Dubey
- (3) Chodhury Brahm Perakash
- (4) Dr. Ram Manohar Lohia
- (5) Shri R. Keishing
- (6) Shri Tekur Subramanyam
- (7) Dr. L. M. Singhvi
- (8) Shrimati Jyotsna Chanda
- (9) Shri Mathew Maniyangadan
- (10) Shri N. C. Chatterjee
- (11) Syed Nazir Hussain Samnani
- (12) Shri Purushottamdas B. Patel
- (13) Dr. B. N. Singh
- (14) Syed Radduuduj
- (15) Shri N. R. Ghosh

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 18th February, 1964).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, February 18, 1964/Magha 29, 1885 (Saka)

No. 231

1. Starred Questions

Starred Questions Nos. 150—154, 157—161 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 291—358 and 355-356 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Indian Telegraph (First Amendment) Rules, 1964 published in Notification No. G.S.R. 68 dated the 11th January, 1964, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (2) The following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various sessions shown against each:—
 - (i) Supplementary Statement No. I Sixth Session, 1963 (Third Lok Sabha).
 - (ii) Supplementary Statement No. III Fifth Session, 1963 (Third Lok Sabha).
 - (iii) Supplementary Statement No. VII Fourth Session, 1963 (Third Lok Sabha).
 - (iv) Supplementary Statement No. XI Third Session, 1962-63 (Third Lok Sabha).
 - (v) Supplementary Statement No. XIII Second Session, 1962 (Third Lok Sabha).

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- (vi) Supplementary Statement First Session, 1962 (Third Lok
No. XVI. Sabha).
- (vii) Supplementary Statement Thirteenth Session, 1961 (Second
No. XXII. Lok Sabha).
- (3) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
- (i) The Madhya Pradesh Rice Procurement (Levy) Amendment Order, 1963 published in Notification No. G.S.R. 1944 dated the 17th December, 1963.
 - (ii) The Rice (Andhra Pradesh) Price Control Order, 1963 published in Notification No. G.S.R. 1945 dated the 17th December, 1963.
 - (iii) The Rice (Uttar Pradesh) Price Control Second Amendment Order, 1963 published in Notification No. G.S.R. 1952 dated the 19th December, 1963.
 - (iv) The Uttar Pradesh Paddy and Rice (Restriction on Movement) Third Amendment Order, 1963 published in Notification No. G.S.R. 1953 dated the 19th December, 1963.
 - (v) The Wheat Roller Flour Mills (Licensing and Control) Amendment Order, 1964 published in Notification No. G.S.R. 41 dated the 3rd January, 1964.
 - (vi) The Rice (Madras) Price Control Order, 1964 published in Notification No. G.S.R. 74 dated the 7th January, 1964.
 - (vii) The Madras Rice Procurement (Levy) Order, 1964 published in Notification No. G.S.R. 75 dated the 7th January, 1964.
 - (viii) The Rice (Andhra Pradesh) Price Control (Amendment) Order, 1964 published in Notification No. G.S.R. 76 dated the 8th January, 1964.
 - (ix) Notification No. G.S.R. 77 dated the 9th January, 1964.
 - (x) Notification No. G.S.R. 97 dated the 18th January, 1964 containing Corrigenda to the Rice (Madhya Pradesh) Price Control Order, 1963 published in Notification No. G.S.R. 1673 dated the 19th October, 1963.
 - (xi) The Madhya Pradesh Rice Procurement (Levy) Amendment Order, 1964 published in Notification No. G.S.R. 100 dated the 18th January, 1964.
 - (xii) The Indian Maize (Temporary Use in Starch Manufacture) Order, 1964 published in Notification No. G.S.R. 137 dated the 21st January, 1964.
 - (xiii) The Rice (Madras) Price Control (Amendment) Order, 1964 published in Notification No. G.S.R. 138 dated the 23rd January, 1964.
 - (xiv) The Rice (Uttar Pradesh) Price Control (Amendment) Order, 1964 published in Notification No. G.S.R. 170 dated the 30th January, 1964.

- (xv) The Uttar Pradesh Paddy and Rice (Restriction on Movement) Amendment Order, 1964 published in Notification No. G.S.R. 171 dated the 30th January, 1964.
- (xvi) The Rice (Madhya Pradesh) Price Control (Amendment) Order, 1964 published in Notification No. G.S.R. 182 dated the 3rd February, 1964.
- (xvii) The Rice (Punjab) Price Control (Amendment) Order, 1964 published in Notification No. G.S.R. 183 dated the 3rd February, 1964.

(4) A copy each of the following Resolutions:—

- (i) Resolution No. WB-2(37)63 dated the 5th February, 1964 announcing Government's acceptance of recommendations made by the Central Wage Board for the Limestone and Dolomite Mining Industries.
- (ii) Resolution No. WB-2(36)63 dated the 5th February, 1964 announcing Government's acceptance of recommendations made by the Central Wage Board for the Iron Ore Mining Industry.

4. Statement Re: Supplementary Demands for Grants (General) for 1963-64

Shri T. T. Krishnamachari presented a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1963-64.

5. Motion of Thanks on Address by the Vice-President Discharging the Functions of the President

Discussion on the following motion and amendments thereto moved on the 13th February, 1964, continued:—

"That an Address be presented to the Vice-President discharging the functions of the President in the following terms:—

"That the Members of Lok Sabha assembled in this Session are deeply grateful to the Vice-President discharging the functions of the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 10th February, 1964."

The following members took part in the debate:—

- (1) Shrimati Renuka Devi Barkataki
- (2) Shri J. B. Kripalani
- (3) Maharani Gayatri Devi of Jaipur
- (4) Shri V. B. Gandhi
- (5) Shri Ku. Sivapppraghassan
- (6) Shri M. L. Dwivedi
- (7) H. H. Maharaja Shri Karni Singhji of Bikaner
- (8) Dr. C. B. Singh
- (9) Shri M. Malaichami
- (10) Shri H. P. Chatterjee

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- (11) Shri Mahesh Dutta Misra
- (12) Shri Era Sezhiyan
- (13) Shri S. N. Chaturvedi
- (14) Dr. U. Misra
- (15) Shri Harish Chandra Mathur
- (16) Swami Rameshwaranand
- (17) Shri Gopal Dutt Mengi
- (18) Shri Radhelal Vyas

The discussion was not concluded.

6. Statement by Minister

The Minister of Defence made a statement regarding missing of an I.A.F. transport aircraft on the 17th February, 1964.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 19th February, 1964).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, February 19, 1964/Magha 30, 1885 (Saka)

No. 232

1. Starred Questions

Starred Questions Nos. 179—185 and 200 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 357—398 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (a) The Indian Administrative Service (Cadre) Amendment Rules, 1963, published in Notification No. G.S.R. 3, dated the 4th January, 1964.
 - (b) The Indian Police Service (Cadre) Amendment Rules, 1963 published in Notification No. G.S.R. 4, dated the 4th January, 1964.
- (2) A copy of the Defence of India (Amendment) Rules, 1964, published in Notification No. G.S.R. 135, dated the 21st January, 1964, as corrected by Notification No. G.S.R. 185, dated the 8th February, 1964, under section 41 of the Defence of India Act, 1962.
- (3) A copy of the Certified Accounts of the Indian Institute of Technology, Kanpur, for the year 1962-63 along with the Audit Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961.
- (4) A copy of Annual Report of the University Grants Commission for the year 1962-63, under section 18 of the University Grants Commission Act, 1956.

4. Report of Committee on Private Members' Bills and Resolutions

Shri S. V. Krishnamoorthy Rao presented the Thirty-third Report of the Committee on Private Members' Bills and Resolutions.

[P.T.O.]

5. Report of Estimates Committee

Shri Arun Chandra Guha presented the Forty-third Report of the Estimates Committee on the Ministry of Railways—Northeast Frontier Railway.

6. Motion of Thanks on Address by the Vice-President Discharging the Functions of the President

Discussion on the following motion and amendments thereto moved on the 13th February, 1964 continued:—

“That an Address be presented to the Vice-President discharging the functions of the President in the following terms:—

“That the Members of Lok Sabha assembled in this Session are deeply grateful to the Vice-President discharging the functions of the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 10th February, 1964.”

The following members took part in the debate:—

- (1) Shri Lal Bahadur Shastri
- (2) Shri Nath Pai
- (3) Shri Tulshidas Jadhav
- (4) Shri Prakash Vir Shastri
- (5) Shri P. Venkatasubbajah
- (6) Sardar Dhanna Singh Gulshan
- (7) Shri C. R. Basappa
- (8) Shri M. P. Shinkre
- (9) Shri K. K. Warior
- (10) Dr. M. S. Aney

Shri Gulzarilal Nanda replied to the debate.

Seven amendments moved by Sarvashri H. P. Chatterjee, Sivamurthi Swami, Surendranath Dwivedy, M. Muhammad Ismail, Ranen Sen, Ram Sewak Yadav and L. M. Singhvi were put to vote and negatived.

On an amendment moved by Shri N. G. Ranga, the House divided, Ayes 3; Noes 110. The amendment was accordingly negatived.

On an amendment moved by Shri Ramchandra Vithal Bade, the House divided, Ayes 6; Noes. 108. The amendment was accordingly negatived.

The motion was adopted.

7. Statement by Minister

The Minister of Defence made a further statement regarding missing of an I.A.F. transport aircraft on the 17th February, 1964.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 20th February, 1964).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday February 20, 1964/Phalguna 1, 1885 (Saka)

No. 233

1. Starred Questions

Starred Questions Nos. 205—209 and 211—217 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 399—442 were laid on the Table.

3. Short Notice Question

One Short Notice Question regarding Scarcity of Wheat and Flour addressed to the Minister of Food and Agriculture was orally answered and supplementary questions were answered thereon.

4. Calling Attention to Matter of Urgent Public Importance

Shri Harish Chandra Mathur called the attention of the Prime Minister to the Indian repatriates from newly independent countries of Africa.

The Deputy Minister of External Affairs made a statement in regard thereto.

5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Notification No. G.S.R. 178 dated the 1st February, 1964 under sub-section (3) of section 637 of the Companies Act, 1956, delegating certain powers and functions of the Central Government under the said Act to the Company Law Board.
- (2) A copy of the Company Law Board (Procedure) Rules, 1964 published in Notification No. G.S.R. 179 dated the 1st February, 1964, under sub-section (3) of section 642 of the Companies Act, 1956.
- (3) (i) A copy of the Audit Report, Railways, 1964, under article 151(1) of the Constitution.

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- (ii) A copy of the Appropriation Accounts, Railways, for 1962-63, Part I—Review.
 - (iii) A copy of the Appropriation Accounts, Railways, for 1962-63, Part II—Detailed Appropriation Accounts.
 - (iv) A copy of the Block Accounts (including Capital Statements comprising the Loan Accounts), Balance Sheets and Profit and Loss Accounts, Railways for 1962-63.
- (4) A copy of Annual Report of the Delhi Development Authority for the year 1961-62, under section 26 of the Delhi Development Act, 1957.
- (5) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960:—
- (i) G. S. R. No. 50 dated the 11th January, 1964.
 - (ii) G.S.R. No. 51 dated the 11th January, 1964.
 - (iii) G.S.R. No. 87 dated the 18th January, 1964.
 - (iv) G.S.R. No. 88 dated the 18th January, 1964.
 - (v) G.S.R. No. 112 dated the 25th January, 1964.
 - (vi) G.S.R. No. 196 dated the 8th February, 1964.
- (6) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—
- (i) G.S.R. No. 49 dated the 11th January, 1964.
 - (ii) G.S.R. No. 145 dated the 1st February, 1964.
 - (iii) G.S.R. No. 146 dated the 1st February, 1964.
 - (iv) G.S.R. No. 147 dated the 1st February, 1964.
 - (v) G.S.R. No. 194 dated the 8th February, 1964.
 - (vi) G.S.R. No. 195 dated the 8th February, 1964.
- (7) A copy each of the following Notifications under section 38 of the Central Excises and Salt Act, 1944:—
- (i) G.S.R. No. 36 dated the 1st January, 1964.
 - (ii) The Central Excise (First Amendment) Rules, 1964 published in Notification No. G.S.R. 48 dated the 11th January, 1964.
- (8) A copy of the Public Debt (Amendment) Rules, 1964 published in Notification No. G.S.R. 144 dated the 1st February, 1964, under sub-section (3) of section 28 of the Public Debt Act, 1944.
- (9) A copy of the Estate Duty (Amendment) Rules, 1964 published in Notification No. S.O. 419 dated the 1st February, 1964, under sub-section (3) of section 85 of the Estate Duty Act, 1953.

6. Reports of Estimates Committee

Shri Arun Chandra Guha presented the following reports of the Estimates Committee on the Ministry of Railways:—

- (1) Forty-fourth Report on Chittaranjan Locomotive Works.
- (2) Forty-fifth Report on Integral Coach Factory.

7. Motion for Election to Committee

Dr. D. S. Raju moved the following motion:—

"That in pursuance of section 4(g) of the All India Institute of Medical Sciences Act, 1956, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the All India Institute of Medical Sciences, subject to the other provisions of the said Act, *vice* Dr. P. D. Gaitonde ceased to be a member of Lok Sabha."

The motion was adopted.

8. The Budget (Railways) 1964-65

General Discussion on the Budget (Railways), 1964-65 commenced.

The following members took part in the debate:—

- (1) Shri Ananda Nambiar
- (2) Sardar Kapur Singh
- (3) Shri K. Hanumanthaiya
- (4) Shri Bhagwat Jha Azad
- (5) Shri R. S. Pandey
- (6) Shri U. M. Trivedi
- (7) Shri Gauri Shanker Kakkar
- (8) Shri A. P. Sharma
- (9) Shri Peter Alvares (*Speech unfinished*).

The discussion was not concluded.

9. Adjournment Motions and Calling Attention to Matter of Urgent Public Importance

Two adjournment motions given notice of by (i) Shri G. G. Swell and Shrimati Renu Chakravartty and (ii) Shri Hem Barua and seven Calling Attention Notices by Sarvashri Surendranath Dwivedy, K. K. Warior and Homi F. Daji, Shrimati Jyotsna Chanda, Shri Hem Barua, Shrimati Renu Chakravartty and Sarvashri G. G. Swell, Pratap Keshari Deo and P. R. Chakraverti regarding the requisitioning of troops and curfew in Shillong, were taken up.

The Minister of Home Affairs made a statement in regard thereto.

The Speaker withheld his consent to the moving of the adjournment motions.

[P.T.O.]

10. Message from the Vice-President Discharging the Functions of the President

The Speaker communicated to Lok Sabha the following message of date from the Vice-President discharging the functions of the President:—

“I have received with great satisfaction the expression of thanks by the Members of the Lok Sabha for the Address I delivered to both the Houses of Parliament assembled together on the 10th February, 1964.”

(Lok Sabha adjourned till 11 A.M. on Friday, the 21st February, 1964).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, February 21, 1964/Phalgun 2, 1885 (Saka)

No. 234

1. Starred Questions

Starred Questions Nos. 229—236, 238—240, 242, 243, 245, 247 and 250 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 443—445 and 447—485 were laid on the Table.

3. Calling Attention to Matter of Urgent Public Importance

Shri Tulshidas Jadhav called the attention of the Prime Minister to the order of the Administrator, Dadra and Nagar Haveli prohibiting the President of Maharashtra Pradesh Congress Committee from addressing public meetings in Dadra and Nagar Haveli.

The Minister of State for External Affairs made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Economic Survey for the year 1963-64.
- (2) Articles of Association of Bokaro Steel Limited.
- (3) Memorandum of Association of Bokaro Steel Limited.
- (4) A copy of the Report of Indian Productivity Team on Paper Industry in Japan, Mexico, Venezuela, U.S.A., U.K., Canada, Finland and Sweden.
- (5) A copy of the Annual Report of the National Productivity Council for the year 1962-63.

5. Report of Public Accounts Committee

Shri Mahavir Tyagi presented the Eighteenth Report of the Public Accounts Committee on Delhi Development Authority—Para 109 of Audit Report (Civil), 1963 and Audit Reports on the Accounts of Delhi Development Authority for the years 1957-58 to 1961-62.

[P.T.O.]

6. Statement Re. Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 24th February, 1964.

7. Statement by Deputy Minister

The Deputy Minister of External Affairs made a statement regarding recognition of the Republican Government of Zanzibar.

8. The Budget (Railways) 1964-65

General Discussion on the Budget (Railways), 1964-65 continued.

The following members took part in the debate:—

- (1) Shri Peter Alvares
- (2) Shri Basanta Kumar Das
- (3) Shri Bhaskar Narayan Dighe
- (4) Shri Rananjaya Singh
- (5) Shri Ram Sahai Tiwary
- (6) Shri Homi F. Daji
- (7) Shri Panna Lal Barupal
- (8) Shri Hem Raj (*Speech unfinished*).

The discussion was not concluded.

9. Motion re: Thirty-third Report of Committee on Private Members' Bills and Resolutions.

Shri Hem Raj moved the following motion:—

“That this House agrees with the Thirty-third Report of the Committee on Private Members Bills and Resolutions presented to the House on the 19th February, 1964.”

The motion was adopted.

10. Private Member's Resolution—Withdrawn

Discussion on the following Resolution moved by Shri Gopal Dutt Mengi on the 13th December, 1963, continued:—

“This House recommends that railway line be extended from Pathankot upto Riasi by the end of Fourth Five Year Plan to enable exploitation of the huge mineral potential and hydro-electric resources of Jammu and Kashmir State in the interest of the country as a whole.”

The following members took part in the debate:—

- (1) Shri Sham Lal Saraf
- (2) Shri Hem Raj
- (3) Shri S. V. Ramaswamy.

Shri Gopal Dutt Mengi replied to the debate.

The Resolution was withdrawn by leave of the House.

11. **Private Member's Resolution—Under consideration**

Shri Tridib Kumar Chaudhuri moved the following Resolution:—

“This House is of opinion that the Proclamation of Emergency declared by the President on the 26th October, 1962 need not be continued any further and hence recommends to the Government to advise the President to revoke the same.”

[A motion moved by Shri N. G. Ranga, that the time allotted for discussion of the Resolution be increased by one hour, was adopted.]

The following members took part in the debate:—

- (1) Shri K. K. Warior
- (2) Shri C. L. Narasimha Reddy
- (3) Shri Harish Chandra Mathur
- (4) Shri N. C. Chatterjee
- (5) Shri Cherian J. Kappen
- (6) Shri Nath Pai
- (7) Shri Ramchandra Vithal Bade
- (8) Shri Mahavir Tyagi
- (9) Dr. Ram Manohar Lohia
- (10) Shri Gulzarilal Nanda (*Speech unfinished*).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 24th February, 1964).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, February 24, 1964/Phalgunā 5, 1885 (Saka).

No. 235

1. Starred Questions

Starred Questions Nos. 256—287 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 486—524 and a Statement by the Minister of Information and Broadcasting correcting the reply to Unstarred Question No. 1729 on the 16th December, 1963, were laid on the Table.

3. Calling Attention to Matter of Urgent Public Importance

Shri G. G. Swell called the attention of the Prime Minister to the killing of five Nagaland officials by Naga hostiles in the Wakching area on the 7th February, 1964.

The Minister of State for External Affairs made a statement in regard thereto.

4. Statement by Minister

The Minister of Defence made a further statement regarding missing of an I.A.F. transport aircraft on the 17th February, 1964.

5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Reports under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Annual Report of the Indian Rare Earths Limited, Bombay, for the year 1962-63, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (ii) Annual Report of the Travancore Minerals Limited, Quilon, for the year 1962-63, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[P.T.O.]

- (2) A copy of the Indian Merchant Shipping (Load Line) First Amendment Rules, 1963 published in Notification No. G.S.R. 1906 dated the 14th December, 1963, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.
- (3) A copy each of the following Notifications under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952:—
 - (a) The Employees' Provident Funds (Twenty-second Amendment) Scheme, 1963 published in Notification No. G.S.R. 1942 dated the 21st December, 1963.
 - (b) The Employees' Provident Funds (Twenty-third Amendment) Scheme, 1963 published in Notification No. G.S.R. 1982 dated the 28th December, 1963.
 - (c) The Employees' Provident Funds (Amendment) Scheme, 1964 published in Notification No. G.S.R. 68 dated the 11th January, 1964.
 - (d) The Employees' Provident Funds (Second Amendment) Scheme, 1964 published in Notification No. G.S.R. 93 dated the 18th January, 1964.
 - (e) The Employees' Provident Funds (Third Amendment) Scheme, 1964 published in Notification No. G.S.R. 126 dated the 25th January, 1964.
 - (f) The Employees' Provident Funds (Fourth Amendment) Scheme, 1964 published in Notification No. G.S.R. 127 dated the 25th January, 1964.
- (4) A copy each of the following Notifications under sub-section (2) of section 4 of the Employees' Provident Funds Act, 1952:—
 - (a) G.S.R. No. 1983 dated the 28th December, 1963 adding the paint and varnish industry to Schedule I to the said Act.
 - (b) G.S.R. No. 67 dated the 11th January, 1964 adding the bone crushing industry to Schedule I to the said Act.
- (5) A copy of Annual Report of the Employees' Provident Fund Organisation for the year 1962-63.

6. Report of Public Accounts Committee

Shri Mahavir Tyagi presented the Nineteenth Report of the Public Accounts Committee on Appropriation Accounts (Civil), 1961-62 and Audit Report (Civil), 1963 relating to Ministries of Commerce and Industry (now Ministries of Industry, International Trade), Community Development, Panchayati Raj and Co-operation, Economic and Defence Co-ordination and Education.

7. Statement by Minister

The Minister of Education made a statement regarding the discussion of Kashmir in the Security Council.

8. The Budget (Railways) 1964-65

General Discussion on the Budget (Railways), 1964-65 continued.

The following members took part in the debate:—

- (1) Shri Hem Raj
- (2) Shrimati Akkamma Devi
- (3) Shri A. Shanker Alva
- (4) Shri Nihar Ranjan Laskar
- (5) Shri C. L. Narasimha Reddy
- (6) Shri Cherian J. Kappen
- (7) Shri Shahnawaz Khan
- (8) Shri K. K. Warior
- (9) Dr. Sarojini Mahishi
- (10) Shri Vishwa Nath Pandey
- (11) Shri Jagdev Singh Siddhanti
- (12) Shri K. L. More

The discussion was not concluded.

9. Adjournment Motion and Calling Attention to Matter of Urgent Public Importance

An adjournment motion given notice of by Shri Nath Pai and twelve Calling Attention Notices by Sarvashri Hem Barua, Yashpal Singh, Onkarlal Berwa, Ramchandra Vithal Bade, Brij Raj Singh, S. M. Banerjee, Homi F. Daji, Prakash Vir Shastri, G. G. Swell, P. Venkatasubbaiah, Nath Pai, L. M. Singhvi, Amar Nath Vidyalkar, Harish Chandra Mathur and K. K. Warior regarding the Indian police patrol men having been ambushed by Pakistani troops on the Indian side of the cease-fire line in Kashmir were taken up.

The Minister of Defence made a statement in regard thereto.

The Speaker gave his consent to the moving of the adjournment motion.

Shri Nath Pai then asked for leave of the House to the moving of the motion and on objection being taken, the Speaker asked those members who were in favour of leave being granted to rise in their places. As less than fifty members rose, the Speaker informed that the member did not have the leave of the House.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 25th February, 1964).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, February 25, 1964/Phalgun 6, 1885 (Saka)

No. 236

1. Starred Questions

Starred Questions Nos. 278—281, 284, 285, 287 and 289—291 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 525—595 were laid on the Table:

3. Calling Attention to Matter of Urgent Public Importance

Shri Nath Pai called the attention of the Prime Minister to the reported crossing over to East Pakistan of 300 hostile Nagas near Maibong.

The Deputy Minister of External Affairs made a statement in regard thereto.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Orders under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) The Madhya Pradesh Rice Procurement (Levy) Second Amendment Order, 1964 published in Notification No. G.S.R. 215 dated the 10th February, 1964.
 - (ii) The Rice (Madhya Pradesh) Price Control (Second Amendment) Order, 1964 published in Notification No. G.S.R. 216 dated the 10th February, 1964.
 - (iii) The Delhi Roller Flour Mills Wheat Products (Price Control) Order, 1964 published in Notification No. G.S.R. 238 dated the 15th February, 1964.
 - (iv) The Roller Mills Wheat Products (Price Control) Order, 1964 published in Notification No. G.S.R. 239 dated the 15th February, 1964.
- (2) A copy of the Indian Aircraft (Sixth Amendment) Rules, 1963 published in Notification No. G.S.R. 1966 dated the 28th December, 1963 under section 14A of the Aircraft Act, 1934, together with an explanatory note.

[P.T.O.]

5. The Budget (Railways) 1964-65

General Discussion on the Budget (Railways), 1964-65 continued.

The following members took part in the debate:—

- (1) Shrimati Jayaben Shah
- (2) Shri Bibhuti Mishra
- (3) Dr. L. M. Singhvi
- (4) Sardar Amar Singh Saigal
- (5) Pandit D. N. Tiwary
- (6) Dr. Ram Manohar Lohia
- (7) Shri S. V. Ramaswamy
- (8) Shri Era Sezhiyan
- (9) Shri V. S. Gahmari
- (10) Shri Amar Nath Vidyalankar
- (11) Shri Kure Mate
- (12) Shri Sheo Narain
- (13) Shri S. M. Banerjee
- (14) Shri T. Ram
- (15) Shri Onkarlal Berwa
- (16) Shri M. P. Swamy
- (17) Shri C. H. Mohammad Koya
- (18) Shri Balgovind Verma

Shri H. C. Dasappa commenced his speech in reply to the debate. His speech was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 26th February, 1964).

M. N. KAUL,
Secretary.

LÖK SABHÄ

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, February 26, 1964/Phalgunä 7, 1885 (Saka)

No. 237

1. Starred Questions

Starred Questions Nos. 304 and 306—315 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 596—651 were laid on the Table.

3. Calling Attention to Matter of Urgent Public Importance

Shri Hem Barua called the attention of the Prime Minister to the reported firing by Pakistani armed forces on refugees coming into the Garo Hills, Assam, on the 6th and 7th February, 1964.

The Minister of State for External Affairs made a statement in regard thereto.

4. Report of Committee on Private Members' Bills and Resolutions

Shri S. V. Krishnamoorthy Rao presented the Thirty-fourth Report of the Committee on Private Members' Bills and Resolutions.

5. Statement by Member

Shri Prakash Vir Shastri made a statement in respect of the reply given on the 19th December, 1963 to a supplementary on Short Notice Question No. 6 regarding display of prices by Delhi shopkeepers.

The Minister of State for Food and Agriculture replied.

6. The Budget (Railways) 1964-65

Shri H. C. Dasappa concluded his speech in reply to the debate on the General Discussion on the Budget (Railways) for 1964-65.

The discussion was concluded.

[P.T.O.]

7. The Budget (Railways) 1964-65—Demands for Grants

Discussion on Demand for Grant No. 1 in respect of the Budget (Railways) for 1964-65 commenced.

Ten cut motions were moved.

The discussion was not concluded.

8. Report of Business Advisory Committee

Shri Purushottamdas R. Patel presented the Twenty-fourth Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 27th February, 1964).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, February 27, 1964/Phalgun 6, 1935 (Saka)

No. 238

1. Starred Questions

Starred Questions Nos. 329—336 and 339—341 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 652—686 were laid on the Table.

3. Short Notice Question

One Short Notice Question regarding death due to Penicillin Injection addressed to the Minister of Health was orally answered and supplementary questions were answered thereon.

4. Calling Attention to Matter of Urgent Public Importance

Shri G. G. Swell called the attention of the Minister of Home Affairs to the seizure by the police of a large quantity of high explosives and live cartridges from the bedding of a passenger at Rangiya Railway Station near Gauhati in Assam.

The Deputy Minister of Home Affairs made a statement in regard thereto.

5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications under sub-section (11) of section 45 of the Banking Companies Act, 1949:—
 - (a) Notification No. S.O. 196 dated the 18th January, 1964 issued in respect of the Schemes for the amalgamation of the Unity Bank Limited with the State Bank of India and of the Bank of Alagapuri Limited with the Indian Bank Limited.
 - (b) Scheme for the amalgamation of the Metropolitan Bank Limited with the United Industrial Bank Limited published in Notification No. S.O. 423 dated the 30th January, 1964.

[P.T.O.]

- (c) Scheme for the amalgamation of the Cochin Nayar Bank Limited with the State Bank of Travancore published in Notification No. S.O. 425 dated the 30th January, 1964.
- (2) A copy of Notification No. G.S.R. 226 dated the 15th February, 1964 under section 159 of the Customs Act, 1962.
- (3) A copy of the Displaced Persons (Compensation and Rehabilitation) First Amendment Rules, 1964 published in Notification No. G.S.R. 209 dated the 8th February, 1964 under sub-section (3) of section 40 of the Displaced Persons Compensation and Rehabilitation Act, 1954.
- (4) A copy of the Income-tax (Second Amendment) Rules, 1964 published in Notification No. S.O. 511 dated the 6th February, 1964, under section 296 of the Income-tax Act, 1961.
- (5) A copy of the Notification No. S.O. 440 dated the 8th February, 1964 under sub-section (5) of section 287 of the Income-tax Act, 1961.
- (6) A copy of the Notification No. F.4(55)/63-Fin(E) published in Delhi Gazette dated the 21st January, 1964, containing the Delhi Sales Tax (Amendment) Rules, 1963, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941 as in force in the Union Territory of Delhi.

6. Government Bill—Introduced

The Industrial Development Bank of India Bill, 1964.

7. Motion Re: Twenty-Fourth Report of Business Advisory Committee

Shri Satya Narayan Sinha moved the following motion:—

“That this House agrees with the Twenty-fourth Report of the Business Advisory Committee presented to the House on the 26th February, 1964.”

The motion was adopted.

8. The Budget (Railways) 1964-65—Demands for Grants

(i) Discussion on Demand for Grant No. 1 in respect of the Budget (Railways) for 1964-65 concluded.

On part (xv) of cut motion No. 4 and part (i) of cut motion No. 13 moved on the 26th February, 1964 by Sarvashri Dinen Bhattacharya and Hari Vishnu Kamath, respectively, the House divided. Ayes 36; Noes 82. The cut motions were accordingly negatived.

On part (ii) of cut motion No. 13 moved by Shri Hari Vishnu Kamath on the 26th February, 1964, the House divided, Ayes 35; Noes 82. The cut motion was accordingly negatived.

The other cut motions moved on the 26th February, 1964 were also negatived.

The Demand was voted in full as follows:—

Number of Demand	Name of Demand	Amount of Demand
1	Railway Board	Rs. 1,09,50,000

(ii) Discussion on Demands for Grants Nos. 2 to 11, 11-A, 11-B, 12 to 16 and 18 in respect of the Budget (Railways) for 1964-65 commenced.

Twenty-six cut motions were moved.

The discussion was not concluded.

9. Motion

Shri Nath Pai moved the following motion:—

“That the statement made in the House by the Minister of Defence on the 24th February, 1964 regarding the ambush of Indian police patrol men by Pakistani troops on the Indian side of the cease-fire line in Kashmir and the situation arising out of the further Pakistani incursions into the eastern and western borders of India, be taken into consideration.”

The following members took part in the debate:—

- (1) Shri Harish Chandra Mathur
- (2) Shri Homi F. Daji
- (3) Shri N. C. Chatterjee
- (4) Shri Yashpal Singh
- (5) Shri Amar Nath Vidyalankar
- (6) Shri S. M. Banerjee
- (7) Dr. L. M. Singhvi
- (8) Shri Ramchandra Vithal Bade
- (9) Shri G. G. Swell
- (10) Sardar Kapur Singh
- (11) Shri Prakash Vir Shastri
- (12) Dr. Ram Manohar Lohia
- (13) Shri Sham Lal Saraf
- (14) Shri Y. B. Chavan

Shri Nath Pai replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 29th February, 1964).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Saturday, February 29, 1964/Phalgun 10, 1885 (Saka)

No. 220

1. Starred Questions

Starred Questions Nos. 352, 353 and 355—365 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 687—716 were laid on the Table.

3. Short Notice Question

One Short Notice Question regarding East Pakistan Migrants in Garo Hills addressed to the Minister of Works, Housing and Rehabilitation was orally answered and supplementary questions were answered thereon.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the statement regarding production and prices of foodgrains.
- (2) A copy of the Annual Report of the Hindustan Cables Limited, District Burdwan, for the year 1962-63 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (3) A copy of the Review by the Government on the working of the above Company.
- (4) A copy of Government of India's protest note dated the 24th February, 1964 to the Embassy of the People's Republic of China, New Delhi.

[P.T.O.]

5. Statement re: Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 2nd March, 1964.

6. The Budget (Railways) 1964-65—Demands for Grants

Discussion on Demands for Grants Nos. 2 to 11, 11-A, 11-B, 12 to 16 and 18 in respect of the Budget (Railways) for 1964-65 concluded.

The cut motions moved on the 27th February, 1964 were negatived.

The following Demands were voted in full:—

Number of Demand	Name of Demand	Amount of Demand
		Rs.
2	Miscellaneous Expenditure	3,01,52,000
3	Payments to Worked Lines and others	33,53,000
4	Working Expenses—Administration	47,60,44,000
5	Working Expenses—Repairs and Maintenance	151,58,21,000
6	Working Expenses—Operating Staff	92,79,16,000
7	Working Expenses—Operation (Fuel)	104,19,59,000
8	Working Expenses—Operation other than Staff and Fuel	31,12,02,000
9	Working Expenses—Miscellaneous Expenses	29,61,25,000
10	Working Expenses—Labour Welfare	15,68,09,000
11	Working Expenses—Appropriation to Depreciation Reserve Fund	83,00,00,000
11-A	Working Expenses—Appropriation to Pension Fund	19,00,00,000
11-B	Withdrawal from Pension Fund	3,99,02,000
12	Payments to General Revenues	103,23,45,000
13	Open Line Works (Revenue)	12,99,96,000
14	Construction of New Lines	80,84,00,000
15	Open Line Works—Additions and Replacements	489,23,52,000
16	Open Line Works Development Fund	33,00,94,000
18	Appropriation to Development Fund	80,86,42,000

7. Motion re: Thirty-fourth Report of Committee on Private Members' Bills and Resolutions

Shri A. Shanker Alva moved the following motion:—

“That this House agrees with the Thirty-fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 26th February, 1964.”

The motion was adopted.

8. Private Member's Bill—Introduced

The Land Acquisition (Amendment) Bill, 1964 (Amendment of sections 11 and 23, etc.) by Shri S. C. Samanta.

9. Private Member's Bill—Withdrawn

The Delhi Panchayat Raj (Amendment) Bill, 1963 (Amendment of sections 15, 29, 30 etc.) by Shri Naval Prabhakar.

Shri Naval Prabhakar concluded his speech on the motion for consideration of the Bill moved on the 14th February, 1964.

The following members took part in the debate:—

- (1) Shri M. L. Dwivedi
- (2) Shri Yashpal Singh
- (3) Shri K. L. Balmiki
- (4) Shri Sheo Narain
- (5) Shri R. M. Hajarnavis

Shri Naval Prabhakar replied to the debate.

The Bill was withdrawn by leave of the House.

10. Private Member's Bill—Negatived

The Constitution (Amendment) Bill, 1963 (Amendment of article 171) by Shri Era Sezhiyan.

The motion for consideration of the Bill was moved by Shri Era Sezhiyan.

The following members took part in the debate:—

- (1) Shri Harish Chandra Heda
- (2) Shri Yashpal Singh
- (3) Shri Gauri Shanker Kakkar
- (4) Shri Sivamurthi Swami
- (5) Dr. M. S. Aney
- (6) Shri N. M. R. Subbaraman
- (7) Dr. L. M. Singhvi
- (8) Shri Ramchandra Vithal Bade
- (9) Shri Bibudhendra Misra

Shri Era Sezhiyan replied to the debate.

On the motion for consideration of the Bill, the House divided, Ayes 37; Noes 118.

The motion was declared as not carried in accordance with Rule 157 of the Rules of Procedure and in accordance with the Constitution.

11. Private Member's Bill—Under Consideration

The Government Servants (Ban on Service after Retirement) Bill, 1963 by Shri R. G. Dubey.

The motion for consideration of the Bill was moved by Shri R. G. Dubey. His speech was not concluded.

[P.T.O.]

12. Calling Attention to Matter of Urgent Public Importance

Shri S. M. Banerjee called the attention of the Minister of Works, Housing and Rehabilitation to the reported statement of the Chief Minister of West Bengal in the West Bengal Legislative Assembly to the effect that the State Government would not spend any amount on the rehabilitation of displaced persons who have come to West Bengal after recent disturbances in East Pakistan and that those persons would not have any place in West Bengal.

The Minister of Works, Housing and Rehabilitation made a statement in regard thereto.

(Lok Sabha adjourned at 4-35 P.M. and re-assembled at 5 P.M.).

13. The Budget (General) 1964-65

Shri T. T. Krishnamachari presented a statement of the estimated receipts and expenditure of the Government of India for the year 1964-65.

14. Government Bills—Introduced

- (1) The Finance Bill, 1964.
- (2) The Companies (Profits) Surtax Bill, 1964.

(Lok Sabha adjourned till 11 A.M. on Monday, the 2nd March, 1964).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, March 2, 1964/Phalgun 12, 1935 (Saka)

No. 240

1. Starred Questions

Starred Questions Nos. 372, 373 and 375 to 381 were orally answered. Replies to remaining Questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 717 to 751 were laid on the Table.

3. Calling Attention to Matter of Urgent Public Importance

Shri G. G. Swell called the attention of the Minister of Defence to the explosion in Military area near Tezpur on the 21st February, 1964 resulting in several deaths and injuries.

The Minister of Defence made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Industrial Employment (Standing Orders) Central Amendment Rules, 1964 published in Notification No. G.S.R. 208 dated the 8th February, 1964, under sub-section (3) of section 15 of the Industrial Employment (Standing Orders) Act, 1946.
- (2) A copy of the Government Resolution No. WB-17(2)/63 dated the 25th February, 1964 regarding appointment of a Central Wage Board for the non-journalist employees of the newspapers establishments.
- (3) A copy of the statement regarding ratification by India of the I.L.O. Convention (No. 42) concerning Workmen's Compensation for Occupational Diseases (Revised), 1934.

5. Statement by Minister

The Minister of Steel, Mines and Heavy Engineering made a statement regarding distribution of steel.

[P.T.O.]

6. Government Bills—Introduced

- (1) The Appropriation (Railways) Bill, 1964.
- (2) The High Court Judges (Conditions of Service) Amendment Bill, 1964.

7. Calling Attention to Matter of Urgent Public Importance

Dr. L. M. Singhvi called the attention of the Prime Minister to the migration of Christians from East Pakistan to India.

The Minister of State for External Affairs made a statement in regard thereto.

8. Motion Re: Food Situation

Sardar Swaran Singh moved the following motion:—

“That the Food Situation in the country be taken into consideration.”

Three substitute motions were moved by Sarvashri S. M. Banerjee, Kishen Pattnayak and Purushottamdas R. Patel.

The following members took part in the debate:—

- (1) Shrimati V. Vimla Devi
- (2) Shri Krishnapal Singh
- (3) Shri Ajit Prasad Jain
- (4) Shri Harekrushna Mahatab
- (5) Shri Vishram Prasad
- (6) Shri Sinhasan Singh
- (7) Shri Kashi Ram Gupta
- (8) Shri Bibhuti Mishra
- (9) Shri U. M. Trivedi
- (10) Shri Kashi Nath Pandey
- (11) Dr. L. M. Singhvi
- (12) Shri Harish Chandra Mathur
- (13) Dr. Ram Manohar Lohia
- (14) Shri Purushottamdas R. Patel
- (15) Shri Bhagwat Jha Azad
- (16) Shri R. Muthu Gounder
- (17) Shri Sheo Narain
- (18) Shri S. M. Banerjee
- (19) Shri P. G. Karuthiruman
- (20) Shri Mani Ram Bagri
- (21) Shrimati Sangam Laxmi Bai

Sardar Swaran Singh replied to the debate.

The substitute motions moved by Sarvashri S. M. Banerjee and Kishen Pattnayak were negatived.

The substitute motion moved by Shri Purushottamdas R. Patel was withdrawn by leave of the House.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 3rd March, 1964).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, March 3, 1964/Phalgun 13, 1885 (Saka)

No. 241

1. Starred Questions

Starred Questions Nos. 394–398 and 400 to 403 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 752–802 and 804 to 823 were laid on the Table.

3. Short Notice Question

One Short Notice Question regarding Installation of Telephone lines in New Delhi addressed to the Minister of Posts and Telegraphs was orally answered and supplementary questions were answered thereon.

4. Calling Attention to Matter of Urgent Public Importance

Shri Yashpal Singh called the attention of the Prime Minister to the reported autonomy plan for Kashmir put forward by U.S.A. and U.K.

The Minister without Portfolio made a statement in regard thereto.

5. Paper Laid on the Table

A copy of the Rice (Madras) Price Control (Second Amendment) Order, 1964 published in Notification No. G.S.R. 260 dated the 22nd February, 1964 under sub-section (6) of section 3 of the Essential Commodities Act, 1955, was laid on the Table.

6. Report of Public Accounts Committee

Shri Mahavir Tyagi presented the Twentieth Report of the Public Accounts Committee on Appropriation Accounts (Civil), 1961-62 and Audit Report (Civil), 1963 relating to Ministries of External Affairs, Food and Agriculture, Health, Home Affairs, Information and Broadcasting, Labour and Employment and Law.

7. Panel of Chairmen

The Speaker announced that he had nominated Shri T. H. Sonavane as a Member of the Panel of Chairmen in addition to the existing Members of the Panel.

[P.T.O.]

8. Statement by Minister

The Minister of Law made a statement regarding Delhi State Central Co-operative Stores.

9. Statement by Deputy Minister

The Deputy Minister of Labour and Employment and Planning made a statement on the Report of the Bonus Commission and also laid on the Table a copy of the Report.

10. Government Bill—Passed

The Appropriation (Railways) Bill, 1964

The motion for consideration of the Bill was moved by Shri H. C. Dasappa.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri H. C. Dasappa.

The motion was adopted and the Bill was passed.

11. The Budget (General) 1964-65

General Discussion on the Budget (General), 1964-65 commenced.

The following members took part in the debate:—

- (1) Shri A. K. Gopalan
- (2) Shri Ravindra Varma
- (3) Shri M. R. Masani
- (4) Shri R. K. Khadilkar
- (5) Shri U. M. Trivedi
- (6) Shri Raghunath Singh
- (7) Shri Indulal Kanaiyalal Yajnik
- (8) Shri T. Abdul Wahid
- (9) Shri R. Ramanathan Chettiar
- (10) Shri V. C. Parashar
- (11) Shri S. M. Banerjee (*Speech unfinished*).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 4th March, 1964).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, March 4, 1964/Phalguna 14, 1885 (Saka)

No. 242

1. Starred Questions

Starred Questions Nos. 417—424 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 824—883 were laid on the Table.

3. Calling Attention to Matter of Urgent Public Importance

Shri Hem Barua called the attention of the Minister of Defence to the reported heavy military build up by Pakistani troops along the cease-fire line in Kashmir and digging of trenches by them along the Feni river on Tripura-East Pakistan border.

The Minister of Defence made a statement in regard thereto.

4. Paper laid on the Table

A statement regarding price of coal was laid on the Table.

5. Report of Committee on Private Members' Bills and Resolutions

Shri S. V. Krishnamoorthy Rao presented the Thirty-fifth Report of the Committee on Private Members' Bills and Resolutions.

6. The Budget (General) 1964-65

General Discussion on the Budget (General), 1964-65^r continued.

The following members took part in the debate:—

- (1) Shri S. M. Banerjee
- (2) Shri R. R. Morarka
- (3) Shri Surendranath Dwivedy
- (4) Dr. Govind Das
- (5) Shri Banarsi Prasad Sinha
- (6) Shri Shankarrao Shantaram More

[P.T.O.]

- (7) Shri Homi F. Daji
- (8) Shri Kamalnayan Bajaj
- (9) Dr. M. S. Aney
- (10) Shrimati Vijaya Raje
- (11) Shrimati Savitri Nigam
- (12) Dr. L. M. Singhvi
- (13) Shri Man Sinh P. Patel
- (14) Shri Vishwa Nath Pandey (*Speech unfinished*).

The discussion was not concluded.

7. Statement by Minister

The Minister of Food and Agriculture made a statement regarding minimum price of sugarcane during 1964-65.

8. Report of Business Advisory Committee

Shri Shivram Rango Rane presented the Twenty-fifth Report of the Business Advisory Committee.

9. Half-an-Hour Discussion on matters arising out of Answer to Question

Shri Prakash Vir Shastri raised a half-an-hour discussion on points arising out of the answer given on the 25th February, 1964 to Starred Question No. 279 regarding profiteering in *gur*.

Sardar Swaran Singh replied to the discussion.

10. Statement by Deputy Minister

The Deputy Minister of Defence made a statement regarding the crash of an I.A.F. plane on the 4th March, 1964.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 5th March, 1964).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, March 5, 1964/Phalgun 15, 1885 (Saka)

No. 243

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1. Starred Questions

Starred Questions Nos. 439—446 and 448—450 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 884—939 and a statement by the Minister of Works, Housing and Rehabilitation correcting the reply to Unstarred Question No. 773 given on the 28th November, 1963 were laid on the Table.

3. Short Notice Question

One Short Notice Question regarding Mahalnobis Committee Report addressed to the Minister of Planning was orally answered and supplementary questions were answered thereon.

4. Paper Laid on the Table

A copy of the Budget Estimates of the Damodar Valley Corporation for the year 1964-65 under sub-section (3) of section 44 of the Damodar Valley Corporation Act, 1948 was laid on the Table.

5. Motion Re: Twenty-fifth Report of Business Advisory Committee

Shri Satya Narayan Sinha moved the following motion:—

“That this House agrees with the Twenty-fifth Report of the Business Advisory Committee presented to the House on the 4th March, 1964.”

The motion was adopted subject to the modifications suggested by Shri M. R. Masani that the time allotted to the Finance Bill be increased from 12½ hours to 17½ hours and that the House might also sit on Saturday, the 18th April, 1964.

6. The Budget (General), 1964-65

General Discussion on the Budget (General), 1964-65 continued.

The following members took part in the debate:—

(1) Shri Vishwa Nath Pandey

[P.T.O.]

- (2) Shri K. D. Malaviya
- (3) Dr. Ram Manohar Lohia
- (4) Shri Harish Chandra Heda
- (5) Shri N. C. Chatterjee
- (6) Shri D. Basumatari
- (7) Shri D. D. Puri
- (8) Shrimati Yashoda Reddy
- (9) Shri Krishnan Manoharan
- (10) Shrimati Tarkeshwari Sinha
- (11) Lt. Col. Maharajkumar Dr. Vijaya Ananda of Vizianagram
- (12) Shri R. S. Pandey
- (13) Lt. Col. H. H. Maharaja Manabendra Shah of Tehri Garhwal.

The discussion was not concluded.

7. Statement by Minister

The Minister of Home Affairs made a statement regarding certain observations made by Shri G. G. Swell on the 18th and 20th February, 1964.

(Lok Sabha adjourned till 11 A.M. on Friday, the 6th March, 1964).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, March 6, 1964/Phalguna 16, 1885 (Saka)

No. 244

1. Starred Questions

Starred Questions Nos. 461—463, 466, 468—470, 473—478, 480 and 481 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 940—971 and 973—975 were laid on the Table.

3. Intimation Re: Arrest of Member

The Speaker informed the House that he had received a telegram, dated the 5th March, 1964, from the Magistrate, First Class, Cuddapah, that Shri Y. Eswara Reddy, Member, Lok Sabha, was arrested and detained in the sub-jail, Cuddapah.

4. Report of Public Accounts Committee

Shri Mahavir Tyagi presented the Twenty-first Report of the Public Accounts Committee on Audit Report (Civil) on Revenue Receipts, 1963.

5. Statement by Minister

The Minister of State for Home Affairs made a further statement regarding the seizure by the police of a large quantity of high explosives from the bedding of a passenger at Rangiya Railway station near Gauhati in Assam.

6. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 9th March, 1964.

7. Statement by Minister

The Minister of State for Home Affairs made a statement regarding the arrest of Shri Muzaffar Husain, M.P.

[P.T.O.]

8. The Budget (General) 1964-65

General Discussion on the Budget (General), 1964-65 continued.

The following members took part in the debate:—

- (1) Shri Ajit Prasad Jain
- (2) Shri P. K. Vasudevan Nair
- (3) Shri Bali Ram Bhagat
- (4) Shri Bhagwat Jha Azad (*Speech unfinished*).

The discussion was not concluded.

9. Motion re: Thirty-fifth Report of Committee on Private Members' Bills and Resolutions

Shri P. Muthiah moved the following motion:—

"That this House agrees with the Thirty-fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 4th March, 1964."

The motion was adopted.

10. Private Members' Resolutions—Negatived

(i) Discussion on the following Resolution moved by Shri Tridib Kumar Chaudhuri on the 21st February, 1964, continued:—

"This House is of opinion that the Proclamation of Emergency declared by the President on the 26th October, 1962 need not be continued any further and hence recommends to the Government to advise the President to revoke the same."

Shri Gulzarilal Nanda took part in the debate.

Shri Tridib Kumar Chaudhuri replied to the debate.

The Resolution was negatived.

(ii) Shri Ananda Nambiar moved the following Resolution:—

"This House recommends to the Government to take immediate steps by way of legislative and executive measures to bring about a thorough land reform including transfer of ownership of land to the tiller, removal of rural indebtedness and provision of proper marketing facilities with price supports."

One substitute motion was moved by Shri Ram Sewak Yadav.

One amendment was moved by Shri Deorao S. Patil.

The following members took part in the debate:—

- (1) Shri P. Venkatasubbaiah
- (2) Shri N. G. Ranga
- (3) Shri R. Muthu Gounder
- (4) Shri Annasaheb Shinde
- (5) Shri Ram Sewak Yadav
- (6) Shri Gauri Shanker Kakkar

- (7) Shri Sheo Narain
- (8) Shri Deorao S. Patil
- (9) Dr. Ram Subhag Singh

Shri Ananda Nambiar replied to the debate.

The substitute motion moved by Shri Ram Sewak Yadav was negatived.

The amendment moved by Shri Deorao S. Patil was withdrawn by leave of the House.

The Resolution was negatived.

11. Private Member's Resolution—Under Consideration

Shri R. G. Dubey moved the following Resolution:—

“This House is of opinion that Government should take steps to nationalise the Film Industry.”

His speech was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 9th March, 1964).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, March 9, 1964/Phalguna 19, 1885 (Saka)

No. 245

1. Starred Questions

Starred Questions Nos. 483—486, 488, 489, 493, 495—497, 499 and 500 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 976—1000 were laid on the Table.

3. Adjournment Motions and Calling Attention to Matter of Urgent Public Importance

Two adjournment motions given notice of by Sarvashri H. N. Mukerjee, Prabhat Kar and Kishen Pattnayak and seven Calling Attention Notices by Sarvashri Rajendranath Barua, Yogendra Jha, Tridib Kumar Choudhuri, Vishram Prasad, C. K. Bhattacharyya, Prakash Vir Shastri, Hari Vishnu Kamath and L. M. Singhvi regarding the landing of Pakistani helicopter at Gangarampur, West Bengal were taken up.

The Minister of Defence made a statement in regard thereto.

The Speaker gave his consent to the moving of the adjournment motion by Shri H. N. Mukerjee.

Shri H. N. Mukerjee then asked for leave of the House to the moving of the motion. The Speaker asked those members who were in favour of leave being granted to rise in their places. As less than fifty members rose, the Speaker informed that the member did not have the leave of the House.

4. Calling Attention to Matter of Urgent Public Importance

Sardar Kapur Singh called the attention of the Minister of Irrigation and Power to the closing down of the 'C' Power Station in Delhi.

The Minister of Irrigation and Power made a statement in regard thereto.

[P.T.O.]

5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) The following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various sessions shown against each:—
 - (i) Supplementary Statement No. II Sixth Session, 1963 (Third Lok Sabha).
 - (ii) Supplementary Statement No. IV Fifth Session, 1963 (Third Lok Sabha).
 - (iii) Supplementary Statement No. VIII Fourth Session, 1963 (Third Lok Sabha).
 - (iv) Supplementary Statement No. XIV Second Session, 1962 (Third Lok Sabha).
 - (v) Supplementary Statement No. XVII First Session, 1962 (Third Lok Sabha).
 - (vi) Supplementary Statement No. X Sixteenth Session, 1962 (Second Lok Sabha).
 - (vii) Supplementary Statement No. XIII Fourteenth Session, 1961 (Second Lok Sabha).
- (2) A copy of the Defence of India (Second Amendment) Rules, 1964 published in Notification No. G.S.R. 181 dated the 3rd February, 1964, under section 41 of the Defence of India Act, 1962.

6. Report of Committee on Private Members' Bills and Resolutions

Shri S. V. Krishnamoorthy Rao presented the Thirty-sixth Report of the Committee on Private Members' Bills and Resolutions.

7. Presentation of Petitions

Shri Sivamurthi Swami presented the following petitions:—

- (1) A petition signed by a petitioner relating to an All India Free and Cheap Housing Scheme.
- (2) A petition signed by a petitioner relating to flood control and economical use of flood waters.

8. Statement by Deputy Minister

The Deputy Minister of Railways made a statement regarding collision between Madras Howrah Express and a Goods train at Baudpur Station on South Eastern Railway on the 8th March, 1964.

9. The Budget (General) 1964-65

General Discussion on the Budget (General), 1964-65 continued.

The following members took part in the debate:—

- (1) Shri Bhagwat Jha Azad

- (2) Shri Krishna Chandra Pant
- (3) Shri H. N. Mukerjee
- (4) Shri Yashpal Singh
- (5) Shri Rama Chandra Mallick
- (6) Shri Shiv Charan Gupta
- (7) Shri Jagannath Rao Chandriki
- (8) Shri Onkarlal Berwa
- (9) Shri Prabhu Dayal Himatsingka
- (10) Dr. Sarojini Mahishi
- (11) Shri C. K. Bhattacharyya
- (12) Shri Tan Singh
- (13) Shri Rameshwar Tantia
- (14) Shri Bakar Ali Mirza
- (15) Shri Rajendranath Barua
- (16) Shri Sham Lal Saraf
- (17) Shri N. G. Ranga
- (18) Shri J. B. S. Bist
- (19) Shri P. G. Karuthiruman
- (20) Shri Sivamurthi Swami
- (21) Shri Panna Lal Barupal.

Shri T. T. Krishnamachari commenced his speech in reply to the debate. His speech was not concluded.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 10th March, 1964).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, March 10, 1964/Phalguna 20, 1885 (Saka)

No. 246

1. Starred Questions

Starred Questions Nos. 502—510 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1001—1037 were laid on the Table.

3. Short Notice Question

One Short Notice Question regarding Theft of Geological Maps addressed to the Minister of Steel, Mines and Heavy Engineering was orally answered and supplementary questions were answered thereon.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Audit Report, Defence Services, 1964, under article 151(1) of the Constitution.
- (2) A copy of the Appropriation Accounts of the Defence Services for the year 1962-63 and Commercial Appendix thereto.
- (3) A copy of the Annual Report on the working of Industrial and Commercial Undertakings of the Central Government for the year 1962-63.

5. Statement by Minister

The Minister without Portfolio made a statement correcting the reply given on the 9th March, 1964 to a supplementary on Starred Question No. 496 regarding Tibetan refugees.

6. Intimation Re: Arrest of Member

The Speaker informed the House that he had received a telegram, dated the 9th March, 1964, from the Additional District Magistrate, Ernakulam, that Shri A. K. Gopalan, Member, Lok Sabha, had been arrested on the 9th March, 1964, under section 38 of the Police Act and remanded to custody in the sub-jail, Moovattupuzha, till the 19th March, 1964.

[P.T.O.]

7. The Budget (General) 1964-65

Shri T. T. Krishnamachari concluded his speech in reply to the debate on the General Discussion on the Budget (General) for 1964-65.

The discussion was concluded.

8. The Budget (General) 1964-65—Demands for Grants on Account

The following Demands for Grants on Account for 1964-65 in respect of the Budget (General) under the heads mentioned below were voted in full:—

Number of Demand	Name of Demand	Amount of Demand on account
		Rs.
1	EXPENDITURE MET FROM REVENUE	
	MINISTRY OF COMMUNITY DEVELOPMENT AND COOPERATION	
1	Ministry of Community Development and Cooperation	2,40,000
2	Community Development Projects, National Extension Service and Co-operation	47,54,000
	MINISTRY OF DEFENCE	
3	Ministry of Defence	5,04,000
4	Defence Services, Effective Army	48,57,37,000
5	Defence Services, Effective Navy	1,92,88,000
6	Defence Services, Effective Air-Force	10,38,42,000
7	Defence Services, Non-effective	1,82,50,000
	MINISTRY OF EDUCATION	
8	Ministry of Education	7,19,000
9	Education	3,04,81,000
10	Archaeology	10,69,000
11	Survey of India	34,67,000
12	Botanical Survey	2,36,000
13	Zoological Survey	2,16,000
14	Other Revenue Expenditure of the Ministry of Education	98,42,000
	MINISTRY OF EXTERNAL AFFAIRS	
15	Tribal Areas	1,32,18,000
16	External Affairs	1,54,54,000
17	Dadra and Nagar Haveli Area	1,56,000
18	Other Revenue Expenditure of the Ministry of External Affairs	65,10,000
	MINISTRY OF FINANCE	
19	Ministry of Finance	18,52,000
20	Customs	38,64,000
21	Union Excise Duties	92,86,000
22	Taxes on Income including Corporation Tax Etc.	65,64,000
23	Stamps	26,54,000
24	Audit	1,16,32,000
25	Currency and Coinage	80,99,000

Number of Demands	Name of Demand	Amount of Demand on account
		Rs.
26	Mint	22,06,000
27	Kolar Gold Mines	42,95,000
28	Pensions and Other Retirement Benefits	98,09,000
29	Territorial and Political Pensions	1,82,000
30	Opium	2,36,39,000
31	Other Revenue Expenditure of the Ministry of Finance	13,48,33,000
32	Planning Commission	9,22,000
33	Grants-in-aid to State and Union Territory Governments	18,24,24,000
34	Miscellaneous Adjustments between the Central and State and Union Territory Governments	2,35,000
35	Pre-partition payments	1,24,000
MINISTRY OF FOOD AND AGRICULTURE		
36	Ministry of Food and Agriculture	7,07,000
37	Agriculture	36,37,000
38	Agricultural Research	56,20,000
39	Animal Husbandry	9,41,000
40	Forest	10,41,000
41	Other Revenue Expenditure of the Ministry of Food and Agriculture	1,55,32,000
MINISTRY OF HEALTH		
42	Ministry of Health	1,90,000
43	Medical and Public Health	1,03,93,000
44	Other Revenue Expenditure of the Ministry of Health	7,93,000
MINISTRY OF HOME AFFAIRS		
45	Ministry of Home Affairs	37,78,000
46	Cabinet	3,82,000
47	Zonal Councils	11,000
48	Administration of Justice	26,000
49	Police	1,21,99,000
50	Census	25,38,000
51	Statistics	19,17,000
52	Privy Purses and Allowances of Indian Rulers	28,000
53	Delhi	1,78,72,000
54	Andaman and Nicobar Islands	27,19,000
55	Laccative, Minicoy and Amindivi Islands	3,96,000
56	Other Revenue Expenditure of the Ministry of Home Affairs	22,95,000
MINISTRY OF INDUSTRY		
57	Ministry of Industry	3,12,000
58	Industries	1,54,36,000
59	Salt	4,67,000
60	Other Revenue Expenditure of the Ministry of Industry	2,49,000

Number of Demand	Name of Demand	Amount of Demand on account
		Rs.
	MINISTRY OF INFORMATION AND BROADCASTING	
61	Ministry of Information and Broadcasting	1,30,000
62	Broadcasting	49,26,000
63	Other Revenue Expenditure of the Ministry of Information and Broadcasting	38,38,000
	MINISTRY OF INTERNATIONAL TRADE	
64	Ministry of International Trade	2,77,000
65	Foreign Trade	77,78,000
66	Other Revenue Expenditure of the Ministry of International Trade	26,63,000
	MINISTRY OF IRRIGATION AND POWER	
67	Ministry of Irrigation and Power	2,15,000
68	Multipurpose River Schemes	16,00,000
69	Other Revenue Expenditure of the Ministry of Irrigation and Power	75,11,000
	MINISTRY OF LABOUR AND EMPLOYMENT	
70	Ministry of Labour and Employment	2,46,000
71	Chief Inspector of Mines	2,90,000
72	Labour and Employment	94,00,000
73	Other Revenue Expenditure of the Ministry of Labour and Employment	1,24,000
	MINISTRY OF LAW	
74	Ministry of Law	3,84,000
75	Elections	7,16,000
76	Other Revenue Expenditure of the Ministry of Law	18,000
	MINISTRY OF PETROLEUM AND CHEMICALS	
77	Ministry of Petroleum and Chemicals	1,47,000
78	Other Revenue Expenditure of the Ministry of Petroleum and Chemicals	7,92,000
	MINISTRY OF STEEL, MINES AND HEAVY ENGINEERING	
79	Ministry of Steel, Mines and Heavy Engineering	3,43,000
80	Geological Survey	29,53,000
81	Other Revenue Expenditure of the Ministry of Steel, Mines and Heavy Engineering	3,19,40,000
	MINISTRY OF TRANSPORT	
82	Ministry of Transport	8,85,000
83	Meteorology	22,34,000
84	Central Road Fund	36,71,000
85	Communications (including National Highways)	63,86,000
86	Mercantile Marine	10,79,000
87	Lighthouses and Lightships	9,13,000
88	Aviation	58,68,000
89	Other Revenue Expenditure of the Ministry of Transport	25,61,000

Number of Demand	Name of Demand	Amount of Demand on account
		Rs.
MINISTRY OF WORKS, HOUSING AND REHABILITATION		
90	Ministry of Works, Housing and Rehabilitation	3,89,000
91	Public Works	2,81,68,000
92	Stationery and Printing	96,22,000
93	Expenditure on Displaced Persons	70,44,000
94	Other Revenue Expenditure of the Ministry of Works, Housing and Rehabilitation	7,55,000
DEPARTMENT OF ATOMIC ENERGY		
95	Department of Atomic Energy	1,61,000
96	Atomic Energy Research	83,11,000
DEPARTMENT OF PARLIAMENTARY AFFAIRS		
97	Department of Parliamentary Affairs	30,000
DEPARTMENT OF POSTS AND TELEGRAPHS		
98	Department of Posts and Telegraphs	82,000
99	Overseas Communications Services	13,23,000
100	Posts and Telegraphs (Working Expenses)	10,31,43,000
101	Posts and Telegraphs Dividend to General Revenues and Appropriations to Reserve Funds	1,00,90,000
102	Other Revenue Expenditure of the Department of Posts and Telegraphs	2,21,000
DEPARTMENT OF SUPPLY		
103	Department of Supply	4,29,000
104	Supplies and Disposals	29,48,000
105	Other Revenue Expenditure of the Department of Supply	87,000
DEPARTMENT OF TECHNICAL DEVELOPMENT		
106	Department of Technical Development	56,000
107	Other Revenue Expenditure of the Department of Technical Development	3,71,000
PARLIAMENT AND SECRETARIAT OF THE VICE-PRESIDENT		
108	Lok Sabha	8,84,000
109	Other Revenue Expenditure of Lok Sabha	45,000
110	Rajya Sabha	3,77,000
111	Secretariat of the Vice-President	18,000

[P.T.O.]

Number of Demand	Name of Demand	Amount of Demand on account
		Rs.
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES—	
	MINISTRY OF COMMUNITY DEVELOPMENT AND CO-OPERATION	
112	Capital Outlay of the Ministry of Community Development and Cooperation	1,17,000
	MINISTRY OF DEFENCE	
113	Defence Capital Outlay	11,74,58,000
	MINISTRY OF EDUCATION	
114	Capital Outlay of the Ministry of Education	46,67,000
	MINISTRY OF EXTERNAL AFFAIRS	
115	Capital Outlay of the Ministry of External Affairs	13,75,000
	MINISTRY OF FINANCE	
116	Capital Outlay on the India Security Press	1,63,000
117	Capital Outlay on Currency and Coinage	96,73,000
118	Capital Outlay on Mints	2,76,000
119	Capital Outlay on Kolar Gold Mines	6,71,000
120	Commuted Value of Pensions	10,32,000
121	Other Capital Outlay of the Ministry of Finance	14,85,62,000
122	Capital Outlay on Grants to State and Union Territory Governments for Development	2,35,17,000
123	Loans and Advances by the Central Government	26,17,73,000
	MINISTRY OF FOOD AND AGRICULTURE	
124	Capital Outlay on Forests	16,000
125	Purchase of Foodgrains	31,34,00,000
126	Other Capital Outlay of the Ministry of Food and Agriculture	6,14,00,000
	MINISTRY OF HEALTH	
127	Capital Outlay of the Ministry of Health	90,30,000
	MINISTRY OF HOME AFFAIRS	
128	Capital Outlay of the Ministry of Home Affairs	6,31,000
	MINISTRY OF INDUSTRY	
129	Capital Outlay of the Ministry of Industry	26,03,000
	MINISTRY OF INFORMATION AND BROADCASTING	
130	Capital Outlay of the Ministry of Information and Broadcasting	17,56,000
	MINISTRY OF INTERNATIONAL TRADE	
131	Capital Outlay of the Ministry of International Trade	5,00,000
	MINISTRY OF IRRIGATION AND POWER	
132	Capital Outlay on Multipurpose River Schemes	87,89,000
133	Other Capital Outlay of the Ministry of Irrigation and Power	77,89,000

Number of Demand	Name of Demand	Amount of De- mand on account
		Rs.
	MINISTRY OF LABOUR AND EMPLOYMENT	
134	Capital Outlay of the Ministry of Labour and Employment	31,000
	MINISTRY OF PETROLEUM AND CHEMICALS	
135	Capital Outlay of the Ministry of Petroleum and Chemicals	4,29,45,000
	MINISTRY OF STEEL, MINES AND HEAVY ENGINEERING	
136	Capital Outlay of the Ministry of Steel, Mines and Heavy Engineering	11,48,90,000
	MINISTRY OF TRANSPORT	
137	Capital Outlay on Roads	4,97,58,000
138	Capital Outlay on Ports	22,20,000
139	Capital Outlay on Civil Aviation	41,21,000
140	Other Capital Outlay of the Ministry of Transport	57,34,000
	MINISTRY OF WORKS, HOUSING AND REHABILITATION	
141	Capital Outlay on Public Works	78,77,000
142	Delhi Capital Outlay	2,05,76,000
143	Other Capital Outlay of the Ministry of Works, Housing and Rehabilitation	71,83,000
	DEPARTMENT OF ATOMIC ENERGY	
144	Capital Outlay of the Department of Atomic Energy	1,65,14,000
	DEPARTMENT OF POSTS AND TELEGRAPHS	
145	Capital Outlay on Posts and Telegraphs (Not met from Revenue)	3,50,33,000
146	Other Capital Outlay of the Department of Posts and Telegraphs	3,83,000

9. Government Bill—Introduced

The Appropriation (Vote on Account) Bill, 1964.

10. Government Bill—Passed

The Appropriation (Vote on Account) Bill, 1964

The motion for consideration of the Bill was moved by Shri T. T. Krishnamachari.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri T. T. Krishnamachari.

The motion was adopted and the Bill was passed.

[P.T.O.]

11. Supplementary Demands for Grants (Railways) for 1963-64

Discussion on the Supplementary Demands for Grants in respect of the Budget (Railways) for 1963-64 concluded.

The following Demands were voted in full:—

No. of Demand	Name of Demand	Amount of Supplementary Demand
		Rs.
4	Working Expenses—Administration	1,83,64,000
5	Working Expenses—Repairs and Maintenance	4,78,54,000
6	Working Expenses—Operating Staff	2,33,33,000
7	Working Expenses—Operation (Fuel)	3,64,58,000
8	Working Expenses—Operation other than staff and fuel	45,73,000
9	Working Expenses—Miscellaneous Expenses	2,48,55,000
10	Working Expenses—Labour Welfare	41,45,000
12	Payments to General Revenues	1,91,79,000
15	Open Line Works—Additions and Replacements	26,58,71,000
16	Open Line Works—Development Fund	3,76,82,000
18	Appropriation to Development Fund	6,75,00,000

12. Government Bill—Introduced

The Appropriation (Railways) No. 2 Bill, 1964.

13. Government Bill—Passed

The Appropriation (Railways) No. 2 Bill, 1964

The motion for consideration of the Bill was moved by Shri Shah Nawaz Khan.

The following members took part in the debate:—

- (1) Shri U. M. Trivedi
- (2) Shri N. G. Ranga

Shri Shah Nawaz Khan replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Shah Nawaz Khan.

The motion was adopted and the Bill was passed.

14. Supplementary Demands for Grants (General) for 1963-64

Discussion on the Supplementary Demands for Grants in respect of the Budget (General) for 1963-64 commenced.

One cut motion was moved.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 11th March, 1964).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, March 11, 1964/Phalgun 21, 1885 (Saka)

No. 247

1. Starred Questions

Starred Questions Nos. 522—528, 530, 531, 534 and 535 were orally answered. Replies to the remaining Questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1038—1075 were laid on the Table.

3. Short Notice Question

One Short Notice Question regarding treatment to an M.P. in Ambala Jail addressed to the Minister of Home Affairs was orally answered and supplementary questions were answered thereon.

4. Papers laid on the Table

The following papers were laid on the Table—

- (1) A copy each of the following Reports under article 151(1) of the Constitution:—
 - (i) Audit Report (Civil), 1964.
 - (ii) Audit Report (Civil) on Revenue Receipts, 1964.
- (2) A copy of Appropriation Accounts (Civil), 1962-63.
- (3) A copy of the Audit Report, Posts and Telegraphs, 1964, under article 151(1) of the Constitution.
- (4) A copy of the Appropriation Accounts, posts and Telegraphs, 1962-63.
- (5) A copy of the Annual Report of the National Council of Educational Research and Training for the year 1962-63 together with the Audited Accounts.
- (6) A copy of the International Copyright (First Amendment) Order, 1964 published in Notification No. S.O. 428 dated the 31st January, 1964, under section 43 of the Copyright Act, 1957.
- (7) The following Rules under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) A copy each of the following Notifications making certain further amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954:—
 - (a) G.S.R. No. 1495 dated the 21st September, 1963.
 - (b) G.S.R. No. 1761 dated the 16th November, 1963.
 - (c) G.S.R. No. 2 dated the 4th January, 1964.
 - (d) G.S.R. No. 277 dated the 16th February, 1964.

[P.T.O.]

- (ii) A copy of the All India Services (Death-cum-Retirement Benefits) Third Amendment Rules, 1963 published in Notification No. G.S.R. 1736 dated the 9th November, 1963.
- (iii) A copy of the Indian Administrative Service (Pay) Amendment Rules, 1964 published in Notification No. G.S.R. 139 dated the 1st February, 1964.
- (iv) A copy of the All India Services (Discipline and Appeal) Amendment Rules, 1964 published in Notification No. G.S.R. 223 dated the 15th February, 1964.
- (8) A copy of the Annual Report of the Hindustan Insecticides Limited, New Delhi, for the year 1962-63 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (9) A copy of the Review by the Government on the working of the above Company.

5. Opinions on Bill

Shrimati T. Lakshmi Kanthamma laid on the Table Paper No. 1 to the Bill further to amend the Indian Penal Code and the Code of Criminal Procedure, 1898, which was circulated for the purpose of eliciting opinion thereon by the direction of the House on the 13th September, 1963.

6. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) Bill, 1964, passed by Lok Sabha on the 3rd March, 1964.

7. Supplementary Demands for Grants (General) for 1963-64

Discussion on the Supplementary Demands for Grants in respect of the Budget (General) for 1963-64 concluded.

The cut motion moved on the 10th March, 1964, was negatived.

The following Demands were voted in full:—

Number of Demand	Name of Demand	Amount of Supplementary Demand
		Rs.
I.—EXPENDITURE MET FROM REVENUE		
(MINISTRY OF DEFENCE)		
8	Ministry of Defence	1,18,000
(DEPARTMENT OF SUPPLY)		
12	Supplies and Disposals	12,21,000
(MINISTRY OF EDUCATION)		
14	Ministry of Education	2,00,000
15	Education	76,00,000
(MINISTRY OF EXTERNAL AFFAIRS)		
17	Tribal Areas	65,00,000
21	Dadra and Nagar Haveli Area	2,25,000
(MINISTRY OF FINANCE)		
26	Union Excise Duties	10,00,000
27	Taxes on Income including Corporation Tax, etc.	15,00,000

No. of Demand	Name of Demand	Amount of Supplementary Demand
		Rs.
33	Pensions and Other Retirement Benefits	63,89,000
35	Opium	46,00,000
36	Other Revenue Expenditure of the Ministry of Finance	52,00,000
38	Grants-in-aid to States	3,50,00,000
39	Miscellaneous Adjustments between the Central and State Governments	5,00,000
	(MINISTRY OF FOOD AND AGRICULTURE)	
43	Agricultural Research	4,91,000
	(MINISTRY OF HOME AFFAIRS)	
55	Census	5,53,000
60	Andaman and Nicobar Islands	37,27,000
63	Laccadive, Minicoy and Amindivi Islands	18,63,000
	(MINISTRY OF INFORMATION AND BROADCASTING)	
67	Other Revenue Expenditure of the Ministry of Information and Broadcasting	9,72,000
	(MINISTRY OF IRRIGATION AND POWER)	
69	Multi-purpose River Schemes	18,00,000
70	Other Revenue Expenditure of the Ministry of Irrigation and Power)	79,00,000
	(MINISTRY OF LABOUR AND EMPLOYMENT)	
73	Labour and Employment	83,95,000
	(MINISTRY OF EDUCATION)	
86	Scientific Research and Cultural Affairs	1,30,00,000
	(MINISTRY OF TRANSPORT)	
95	Lighthouses and Lightships	3,80,000
	(DEPARTMENT OF POSTS AND TELEGRAPHS)	
99	Indian Posts and Telegraphs	3,55,00,000
100	Posts and Telegraphs—Dividend to General Revenues and Appropriations to Reserve Fund	3,73,86,000
	(MINISTRY OF WORKS, HOUSING AND REHABILITATION)	
102	Public Works	2,50,00,000
103	Stationery and Printing	3,14,00,000
104	Expenditure on Displaced Persons	35,29,000
	(SECRETARIAT OF THE VICE-PRESIDENT)	
112	Secretariat of the Vice-President	25,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES	
	(MINISTRY OF EDUCATION)	
117	Capital Outlay of the Ministry of Education	83,00,000
	(MINISTRY OF EXTERNAL AFFAIRS)	
118	Capital Outlay of the Ministry of External Affairs	27,00,000

[P.T.O.]

No. of Demand	Name of Demand	Amount of Supplementary Demand
	(MINISTRY OF FINANCE)	Rs.
120	Capital Outlay on Currency and Coinage	1,95,48,000
123	Commuted Value of Pensions	24,72,000
124	Other Capital Outlay of the Ministry of Finance	6,04,00,000
126	Loans and Advances by the Central Government	4,00,00,000
	(MINISTRY OF FOOD AND AGRICULTURE)	
128	Purchase of Food Grains	25,00,00,000
	(MINISTRY OF IRRIGATION AND POWER)	
133	Capital Outlay on Multi-purpose River Schemes	1,000
135	Capital Outlay of the Ministry of Labour and Employment	4,60,000
	(MINISTRY OF EDUCATION)	
137	Capital Outlay of the Ministry of Scientific Research and Cultural Affairs	1,50,00,000
	(MINISTRY OF TRANSPORT)	
139	Capital Outlay on Roads	2,77,68,000
142	Other Capital Outlay of the Ministry of Transport and Communications	1,000
	(DEPARTMENT OF POSTS AND TELEGRAPHS)	
143	Capital Outlay on Posts and Telegraphs (Not met from Revenue)	4,26,69,000
	(MINISTRY OF WORKS, HOUSING AND REHABILITATION)	
144	Capital Outlay on Public Works	50,00,000
145	Delhi Capital Outlay	10,90,64,000
146	Other Capital Outlay of the Ministry of Works, Housing and Rehabilitation	93,00,000

8. Government Bill—Introduced

The Appropriation Bill, 1964.

9. Government Bill—Passed

The Appropriation Bill, 1964.

The motion for consideration of the Bill was moved by Shrimati Tarkeshwari Sinha.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shrimati Tarkeshwari Sinha.

The motion was adopted and the Bill was passed.

10. The Budget (General) 1964-65—Demands for Grants

Discussion on Demands for Grants Nos. 8 to 14 and 114 for which the Ministry of Education is responsible commenced.

Nine cut motions were moved.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 12th March, 1964).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, March 12, 1964/Phalgun 22, 1885 (Saka)

No. 248

1. Starred Questions

Starred Questions Nos. 543, 546—551 and 553 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1076—1123 were laid on the Table.

3. Short Notice Question

One Short Notice Question regarding rehabilitation of migrants from East Pakistan addressed to the Minister of Works, Housing and Rehabilitation was orally answered and supplementary questions were answered thereon.

4. Calling Attention to Matter of Urgent Public Importance

Shri Hem Barua called the attention of the Minister of Defence to the firing by Pakistani troops at Indian posts in the Jammu area.

The Minister of Defence made a statement in regard thereto.

5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Annual Report on the working and administration of the Companies Act, 1956, for the year ended the 31st March, 1963, under section 638 of the said Act.
- (2) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. No. 254 dated the 22nd February, 1964.
 - (ii) G.S.R. No. 266 dated the 29th February, 1964.
 - (iii) G.S.R. No. 293 dated the 26th February, 1964.
 - (iv) G.S.R. No. 331 dated the 1st March, 1964.
 - (v) G.S.R. No. 332 dated the 1st March, 1964.
 - (vi) G.S.R. No. 333 dated the 1st March, 1964.
 - (vii) G.S.R. No. 334 dated the 1st March, 1964.
 - (viii) G.S.R. No. 335 dated the 1st March, 1964.
 - (ix) G.S.R. No. 336 dated the 1st March, 1964.
 - (x) G.S.R. No. 337 dated the 1st March, 1964.
 - (xi) G.S.R. No. 338 dated the 1st March, 1964.

[P.T.O.]

- (3) A copy of Notification No. G.S.R. 255 dated the 22nd February, 1964 under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960.
- (4) A copy of the Central Excise (Second Amendment) Rules, 1964 published in Notification No. G.S.R. 292 dated the 26th February, 1964, under section 38 of the Central Excises and Salt Act, 1944.
- (5) A copy each of the following Orders under sub-section (2) of section 33 of the Estate Duty Act, 1953:—
- (i) The Dadra and Nagar Haveli and Goa, Daman and Diu (Taxation Concessions) Order, 1964, published in Notification No. S.O. 659 dated the 22nd February, 1964.
- (ii) The Pondicherry (Taxation Concessions) Order, 1964 published in Notification No. S.O. 660 dated the 22nd February, 1964.

6. The Budget (General) 1964-65—Demands for Grants

The Discussion on Demands for Grants Nos. 8 to 14 and 114 for which the Ministry of Education is responsible concluded.

The cut motions moved on the 11th March, 1964, were negatived.

The following Demands were voted in full:—

MINISTRY OF EDUCATION

No. of Demand	Name of Demand	Amount of Demand
		Rs.
I.—EXPENDITURE MET FROM REVENUE		
8	Ministry of Education	79,07,000
9	Education	33,52,90,000
10	Archaeology	1,17,61,000
11	Survey of India	3,81,42,000
12	Botanical Survey	25,99,000
13	Zoological Survey	23,80,000
14	Other Revenue Expenditure of the Ministry of Education	10,82,61,000
II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES		
114	Capital Outlay of the Ministry of Education	5,13,33,000

(Lok Sabha adjourned till 11 A.M. on Friday, the 13th March, 1964).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Friday, March 13, 1964/*Phalguna 23, 1885 (Saka)*

No. 249

1. Starred Questions

Starred Questions Nos. 565—572, 575—578, 581, 584 and 585 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1124—1163 were laid on the Table.

3. Short Notice Questions

One Short Notice Question regarding Delhi Milk Scheme addressed to the Minister of Food and Agriculture was orally answered and supplementary questions were answered thereon.

4. Intimation re: Release of Member

The Speaker informed the House that he had received a telegram, dated the 12th March, 1964, from the Superintendent, Sub-jail, Muvattupuzha, Kerala, that Shri A. K. Gopalan, Member, Lok Sabha, was released from Sub-jail, Muvattupuzha, on the 12th March, 1964.

5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) The Colliery Control (Amendment) Order, 1963 published in Notification No. G.S.R. 19 dated the 4th January, 1964, under sub-section (6) of section 3 of the Essential Commodities Act, 1956.
- (2) Report of the Comptroller and Auditor General on the Accounts of the Coal Board for the year 1962-63, under sub-section (2) of section 12 of the Coal Mines (Conservation and Safety) Act, 1952.
- (3) (a) Annual Report of the National Coal Development Corporation Limited, Ranchi, for the year 1962-63 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
(b) Review by the Government on the working of the above Corporation.

[P.T.O.]

- (4) The Rubber (Amendment) Rules, 1964 published in Notification No. G.S.R. 290 dated the 29th February, 1964, under sub-section (3) of section 25 of the Rubber Act, 1947.
- (5) Annual Reports of the Rubber Board for the years 1961-62 and 1962-63.
- (6) (a) Annual Report of the State Trading Corporation of India Limited, New Delhi, for the year 1962-63, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
(b) Review by the Government on the working of the above Corporation.
- (7) Annual Report of the National Small Industries Corporation Limited, New Delhi, for the year 1962-63 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (8) Review by the Government on the working of the above Corporation.

6. Report of Committee on Absence of Members

Shri R. K. Khadilkar presented the Eighth Report of the Committee on Absence of Members from the Sittings of the House.

7. Report of Estimates Committee

Shri Arun Chandra Guha presented the Forty-sixth Report of the Estimates Committee on the Ministry of International Trade--Tea Board, Calcutta.

8. Presentation of Petition

Shri Sivamurthi Swami presented a petition signed by two petitioners regarding establishment of sugar factories by co-operative societies.

9. Statement re: Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 16th March, 1964.

10. The Budget (General) 1964-65—Demands for Grants

Discussion on Demands for Grants Nos. 77, 78 and 135 for which the Ministry of Petroleum and Chemicals is responsible commenced.

Ten cut motions were moved.

The discussion was not concluded.

11. Motion re: Thirty-sixth Report of Committee on Private Members' Bills and Resolutions

Shri Hem Raj moved the following motion:—

"That this House agrees with the Thirty-sixth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 9th March, 1964."

The motion was adopted.

12. Private Members' Bills—Introduced

- (1) The Constitution (Amendment) Bill, 1964 (*Amendment of articles 80 and 171*) by Shri C. K. Bhattacharyya.
- (2) The Land Acquisition (Amendment) Bill, 1964 (*Amendment of sections 3, 11 etc.*) by Shri S. Hansda.
- (3) The Advocates (Amendment) Bill, 1964 (*Amendment of section 24*) by Dr. C. B. Singh.

13. Private Members' Bills—Withdrawn

- (i) *The Government Servants (Ban on Service after Retirement) Bill, 1963* by Shri R. G. Dubey.

Shri R. G. Dubey concluded his speech on the motion for consideration of the Bill moved on the 29th February, 1964.

The following members took part in the debate:—

- (1) Dr. Ranen Sen
- (2) Shri N. G. Ranga
- (3) Shri A. Shanker Alva
- (4) Dr. L. M. Singhvi
- (5) Shri Ghanshyamlal Oza
- (6) Shri Gauri Shanker Kakkar
- (7) Shri Onkarlal Berwa
- (8) Shri Sarjoo Pandey
- (9) Shri Jai Sukh Lal Hathi

Shri R. G. Dubey replied to the debate.

The Bill was withdrawn by leave of the House.

- (ii) *The Commissions of Inquiry (Amendment) Bill, 1962 (Amendment of section 8)* by Shri Diwan Chand Sharma.

The motion for consideration of the Bill was moved by Shri Diwan Chand Sharma.

The following members took part in the debate:—

- (1) Dr. L. M. Singhvi
- (2) Shri Gauri Shanker Kakkar
- (3) Shri Jai Sukh Lal Hathi

Shri Diwan Chand Sharma replied to the debate.

The Bill was withdrawn by leave of the House.

(Lok Sabha adjourned till 11 A.M. on Monday, the 16th March, 1964).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Monday, March 16, 1964/Phalgunā 26, 1885 (Saka)

No. 250

1. Starred Questions

Starred Questions Nos. 586—589, 592, 593, 595, 597 and 599 to 603 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1164 to 1200 were laid on the Table.

3. Calling Attention to Matter of Urgent Public Importance

Shri Yashpal Singh called the attention of the Prime Minister to the reported crossing over to Burma of 600 hostile Nagas on the 26th February, 1964.

The Minister of State for External Affairs made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952:—
 - (i) The Employees' Provident Funds (Fifth Amendment) Scheme, 1964 published in Notification No. G.S.R. 206 dated the 8th February, 1964.
 - (ii) The Employees' Provident Funds (Sixth Amendment) Scheme, 1964 published in Notification No. G.S.R. 207 dated the 8th February, 1964.
- (2) A copy each of the following papers under section 36 of the Employees' State Insurance Act, 1948:—
 - (i) Annual Report of the Employees' State Insurance Corporation for the year 1962-63.
 - (ii) Annual Accounts of the Employees' State Insurance Corporation for the year 1962-63 together with the Audit Report thereon.

5. Reports of Estimates Committee

Shri Arun Chandra Guha presented the following Reports of the Estimates Committee:—

- (1) Forty-seventh Report on the Ministry of International Trade—Export Risks Insurance Corporation Ltd., Bombay, and
- (2) Forty-eighth Report on the Ministry of International Trade.

[P.T.O.]

6. Resignation of Member

The Speaker informed the House that Mr. K. L. Shrimali had resigned his seat in Lok Sabha with effect from the 15th March, 1964.

7. Statement by Deputy Minister

The Deputy Minister of Labour and Employment and Planning made a statement correcting the replies given on the 2nd March, 1964 to supplementaries by Shri Hari Vishnu Kamath on Starred Question No. 376 regarding Consumer Price Index.

8. Motion for Election to Committee

Shri Y. B. Chavan moved the following motion:—

"That in pursuance of sub-section (1)(i) of section 12 of the National Cadet Corps Act, 1948, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Advisory Committee for the National Cadet Corps for a term of one year commencing from the 1st June, 1964, subject to the other provisions of the said Act and the Rules made thereunder."

The motion was adopted.

9. The Budget (General) 1964-65—Demands for Grants

(i) Discussion on Demands for Grants Nos. 77, 78 and 135 for which the Ministry of Petroleum and Chemicals is responsible concluded.

The cut motions moved on the 13th March, 1964, were negatived.

The following Demands were voted in full:—

MINISTRY OF PETROLEUM AND CHEMICALS

No. of Demand	Name of Demand	Amount of Demand
		Rs.
	I.—EXPENDITURE MET FROM REVENUE	
77	Ministry of Petroleum and Chemicals	16,18,000
78	Other Revenue Expenditure of the Ministry of Petroleum and Chemicals	87,17,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES	
135	Capital Outlay of the Ministry of Petroleum and Chemicals	47,23,96,000

(ii) Discussion on Demands for Grants Nos. 64 to 66 and 131 for which the Ministry of International Trade is responsible commenced.

Twenty-five cut motions were moved.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 17th March, 1964).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, March 17, 1964/Phalguna 27, 1885 (Saka)

No. 251

1. Starred Questions

Starred Questions Nos. 608—610, 612—614, 616—619, 621 and 623—626 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1201—1258 were laid on the Table.

3. Short Notice Question

One Short Notice Question regarding Virginia tobacco market addressed to the Minister of Food and Agriculture was orally answered and supplementary questions were answered thereon.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Annual Report of the Indian Council of Agricultural Research for the year 1962-63.
- (2) A copy each of the following Notifications under sub-section (3) of section 458 of the Merchant Shipping Act, 1958:—
 - * (a) Notification No. G.S.R. 1393 dated the 24th August, 1963 containing Corrigenda to the Merchant Shipping (Shipping Office Forms) Rules, 1963 published in Notification No. G.S.R. 455 dated the 16th March, 1963.
 - * (b) Notification No. G.S.R. 1511 dated the 21st September, 1963 containing Corrigendum to the National Shipping Board Rules, 1960 published in Notification No. G.S.R. 1242 dated the 22nd October, 1960.

*The notifications were previously laid on the Table on the 26th November, 1963 and were re-laid under Rule 234(2) of the Rules of Procedure.

[P.T.O.]

- ** (c) The Merchant Shipping (Examination of Engineers in the Merchant Navy) Amendment Rules, 1963 published in Notification No. G.S.R. 1805 dated the 23rd November, 1963.
- (3) The Merchant Shipping (Distress Messages and Navigational Warnings) Rules, 1964 published in Notification No. G.S.R. 157 dated the 1st February, 1964, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.
- (4) Report and the Certified Accounts of the Shipping Development Fund Committee for the period ended the 31st March, 1962 together with the Audit Report thereon, under sub-section (6) of section 16 of the Merchant Shipping Act, 1958.
- (5) A copy of Annual Report of the Indian Central Tobacco Committee for the year 1962-63.
- (6) A copy each of the following Orders under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
- (a) The Delhi Roller Mill Atta Order, 1964 published in Notification No. G.S.R. 415 dated the 3rd March, 1964.
- (b) The Andhra Pradesh Paddy (Movement Control) Order, 1964 published in Notification No. G.S.R. 417 dated the 5th March, 1964.
- (c) The Madras Rice Procurement (Levy) Amendment Order, 1964 published in Notification No. G.S.R. 418 dated the 5th March, 1964.
- (7) Audit Report on the Accounts of the Animal Welfare Board, Madras, for the year 1962-63.
- (8) Annual Report of the Indian Central Sugarcane Committee for the year 1962-63.

8. Leave of Absence

The following members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

- | | |
|--|--|
| (1) Shri G. Narayan Reddy | 18th November to 21st December, 1963 (Sixth Session). |
| (2) Shri A. Jayaraman | 18th November to 21st December, 1963 (Sixth Session). |
| (3) Shri Maheswar Naik | 18th November to 13th December, 1963 (Sixth Session). |
| (4) Shri Biren Dutta | 18th November to 21st December, 1963 (Sixth Session) and 10th February to 5th March, 1964 (Seventh Session). |
| (5) Shri Yashwantrao Mar-tandrao Mukne | 18th November to 21st December, 1963 (Sixth Session). |

**The notification was previously laid on the Table on the 17th December, 1963 and was re-laid under Rule 234(2) of the Rules of Procedure.

- (6) Shri Dasaratha Deb 10th February to 8th April, 1964
(Seventh Session).
- (7) Shri R. Kanakasabai 10th February to 25th March, 1964
(Seventh Session).
- (8) Shri U. Srinivasa Malliah 10th February to 8th March, 1964
(Seventh Session).
- (9) Shri Biddika Satya- 10th February to 2nd March, 1964
narayana (Seventh Session).
- (10) Shri Ram Singh 14th February to 20th March, 1964
(Seventh Session).
- (11) Shri D. D. Puri 10th March to 9th April, 1964
(Seventh Session).
- (12) Shri T. Abdul Wahid 7th March to 1st May, 1964
(Seventh Session).

6. The Budget (General) 1964-65—Demands for Grants

(i) Discussion on Demands for Grants Nos. 64 to 66 and 131 for which the Ministry of International Trade is responsible concluded.

One cut motion moved on the 16th March, 1964, was withdrawn by leave of the House.

The remaining cut motions moved on the 16th March, 1964, were negatived.

The following Demands were voted in full:—

MINISTRY OF INTERNATIONAL TRADE

No. of Demand	Name of Demand	Amount of Demand
		Rs.
I.—EXPENDITURE MET FROM REVENUE		
64	Ministry of International Trade	30,52,000
65	Foreign Trade	8,55,56,000
66	Other Revenue Expenditure of the Ministry of International Trade	2,92,88,000
II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES		
131	Capital Outlay of the Ministry of International Trade	55,00,000

(ii) Discussion on Demands for Grants Nos. 61 to 63 and 130 for which the Ministry of Information and Broadcasting is responsible commenced.

Twenty-four cut motions were moved.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 18th March, 1964).

M. N. KAUL,
Secretary

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, March 18, 1964/Phalgun 28, 1885 (Saka)

No. 252

1. Starred Questions

Starred Questions Nos. 633—636, 638—640, 642, 644 and 645 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1259—1292 and 1294—1297 were laid on the Table.

3. Short Notice Question

One Short Notice Question regarding assistance from U.S.A. for famine stricken areas addressed to the Minister of Food and Agriculture was orally answered and supplementary questions were answered thereon.

4. Calling Attention to Matter of Urgent Public Importance

Shri P. R. Chakraverti called the attention of the Minister of Defence to armed Pakistani raids on the 15th March, 1964 in the border village Bhulwal Mulo near Jammu killing four persons and seriously injuring others.

The Minister of Defence made a statement in regard thereto.

5. Question of Privilege

The Speaker withheld his consent to the raising of a question of privilege given notice of by Sarvashri Kishen Pattnayak and Ram Sewak Yadav regarding a Member Shri Mani Ram Bagri having not been allowed to enter the Parliament House at about 7 P.M. on the 17th March, 1964.

6. Papers Laid on the Table

The following papers were laid on the Table:—

A copy each of the following Rules under section 41 of the Defence of India Act, 1962:—

- (i) The Defence of India (Third Amendment) Rules, 1964 published in Notification No. G.S.R. 242 dated the 14th February, 1964.
- (ii) The Defence of India (Fifth Amendment) Rules, 1964 published in Notification No. G.S.R. 428 dated the 9th March, 1964.

[P.T.O.]

7. Report of Committee on Private Members' Bills and Resolutions

Shri S. V. Krishnamoorthy Rao presented the Thirty-seventh Report of the Committee on Private Members' Bills and Resolutions.

8. Report of Public Accounts Committee

Shri Mahavir Tyagi presented the Twenty-second Report of the Public Accounts Committee on Finance Accounts of Central Government, 1961-62—Chapter I of Audit Report (Civil), 1963.

9. The Budget (General) 1964-65—Demands for Grants

(i) Discussion on Demands for Grants Nos. 61 to 63 and 130 for which the Ministry of Information and Broadcasting is responsible concluded.

The cut motions moved on the 17th March, 1964, were negatived.

The following Demands were voted in full:—

MINISTRY OF INFORMATION AND BROADCASTING

No. of Demand	Name of Demand	Amount of Demand
		Rs.
	I.—EXPENDITURE MET FROM REVENUE	
61	Ministry of Information and Broadcasting	14,32,000
62	Broadcasting	5,41,80,000
63	Other Revenue Expenditure of the Ministry of Information and Broadcasting	4,22,18,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES	
130	Capital Outlay of the Ministry of Information and Broadcasting	1,93,17,000

(ii) Discussion on Demands for Grants Nos. 70 to 73 and 134 for which the Ministry of Labour and Employment is responsible commenced.

Twenty-seven cut motions were moved.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 19th March, 1964).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, March 19, 1964/Phalguna 29, 1885 (Saka).

No. 253

1. Starred Questions

Starred Questions Nos. 653—655 and 657—664 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1298—1338 were laid on the Table.

3. Short Notice Question

One Short Notice Question regarding Lissara Drain addressed to the Minister of Irrigation and Power was orally answered and supplementary questions were answered thereon.

4. Calling Attention to Matter of Urgent Public Importance

Shri Rajendranath Barua called the attention of the Minister of Home Affairs to the recent explosions in Jammu and Kashmir State particularly in the office of the Deputy Commissioner, Poonch and at Betar Dam.

The Minister of State for Home Affairs made a statement in regard thereto.

5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Fourth Valuation Report of the Life Insurance Corporation of India as at 31st March, 1963, under section 29 of the Life Insurance Corporation Act, 1956.
- (2) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 270, dated the 29th February, 1964.
 - (ii) G.S.R. 271, dated the 29th February, 1964.
 - (iii) G.S.R. 272, dated the 29th February, 1964.
 - (iv) G.S.R. 273, dated the 29th February, 1964.

[P.T.O.]

- (v) G.S.R. 274, dated the 29th February, 1964.
 - (vi) G.S.R. 275, dated the 29th February, 1964.
 - (vii) G.S.R. 391, dated the 7th March, 1964.
 - (viii) G.S.R. 393, dated the 7th March, 1964.
 - (ix) G.S.R. 394, dated the 7th March, 1964.
 - (x) G.S.R. 395, dated the 7th March, 1964.
 - (xi) G.S.R. 396, dated the 7th March, 1964.
 - (xii) G.S.R. 401, dated the 7th March, 1964.
- (3) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960:—
- (i) G.S.R. 277, dated the 29th February, 1964.
 - (ii) G.S.R. 278, dated the 29th February, 1964.
 - (iii) G.S.R. 279, dated the 29th February, 1964.
 - (iv) G.S.R. 280, dated the 29th February, 1964.
 - (v) G.S.R. 281, dated the 29th February, 1964.
 - (vi) G.S.R. 397, dated the 7th March, 1964.
 - (vii) G.S.R. 398, dated the 7th March, 1964.
 - (viii) G.S.R. 399, dated the 7th March, 1964.
 - (ix) G.S.R. 400, dated the 7th March, 1964.
- (4) A copy of Notification No. G.S.R. 282, dated the 29th February, 1964, containing Corrigendum to Notification No. G.S.R. 50, dated the 11th January, 1964, under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944.

6. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Vote on Account) Bill, 1964, passed by Lok Sabha on the 10th March, 1964.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 2 Bill, 1964, passed by Lok Sabha on the 10th March, 1964.
- (iii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation Bill, 1964, passed by Lok Sabha on the 11th March, 1964.

7. Statement by Deputy Minister

The Deputy Minister of Posts and Telegraphs made a statement correcting the replies given on the 17th March, 1964 to supplementaries by Shri Hari Vishnu Kamath on Starred Question No. 625, regarding Stamp to commemorate the memory of Netaji Subhas Chandra Bose.

8. Statement by Member

Shri Harish Chandra Mathur made a statement in respect of the reply given on the 29th February, 1964 to Starred Question No. 361, regarding Commission on Monopolies and Concentration of Wealth.

The Minister of Industry replied.

9. Government Bill—Introduced

The Public Employment (Requirement as to Residence) Amendment Bill, 1964.

10. The Budget (General) 1964-65—Demands for Grants

(i) Discussion on Demands for Grants Nos. 70 to 73 and 134 for which the Ministry of Labour and Employment is responsible concluded.

The cut motions moved on the 18th March, 1964, were negatived.

The following Demands were voted in full:—

MINISTRY OF LABOUR AND EMPLOYMENT

No. of Demand	Name of Demand	Amount of Demand
		Rs.
	I.—EXPENDITURE MET FROM REVENUE	
70	Ministry of Labour and Employment	27,11,000
71	Chief Inspector of Mines	31,92,000
72	Labour and Employment	10,34,01,000
73	Other Revenue Expenditure of the Ministry of Labour and Employment	13,67,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES	
134	Capital Outlay of the Ministry of Labour and Employment	3,40,000

(ii) Demands for Grants Nos. 3 to 7 and 113 for which the Ministry of Defence is responsible were taken up.

Fifty-four cut motions were moved.

(Lok Sabha adjourned till 11 A.M. on Friday, the 20th March, 1964).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, March 20, 1964/Phalguna 30, 1885 (Saka)

No. 254

1. Starred Questions

Starred Questions Nos. 673, 676—681 and 684—689 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1339—1359 and 1361—1378 were laid on the Table.

3. Short Notice Question

One Short Notice Question regarding Talks with Mr. Phillips Talbot addressed to the Prime Minister was orally answered and supplementary questions were answered thereon.

4. Intimation Re: Arrest and Release of Member

The Speaker informed the House that he had received a communication from the Sub-Divisional Magistrate, New Delhi, saying that Shri Mani Ram Bagri, Member, Lok Sabha, was arrested today (20th March, 1964) under sections 186/188/147 and 149 of Indian Penal Code and released on bail.

5. Papers Laid on the Table.

The following papers were laid on the Table:—

- (1) Annual Report of the National Instruments Limited, Calcutta, for the year 1962-63 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (2) Review by the Government on the working of the above Company.
- (3) Report of the Ganga Brahmaputra Water Transport Board for the year 1963 (Hindi and English versions).

6. The Budget (General) 1964-65—Demands for Grants

Discussion on Demands for Grants Nos. 3 to 7 and 113 for which the Ministry of Defence is responsible commenced.

Seven cut motions were moved.

The discussion was not concluded.

7. Motion Re: Thirty-Seventh Report of Committee on Private Members' Bills and Resolutions

Shri Hem Raj moved the following motion:—

“That this House agrees with the Thirty-seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 18th March, 1964.”

[P.T.O.]

The motion was adopted subject to the modification suggested by Shri H. N. Mukerjee that the time allotted to the Resolution by Shri Tridib Kumar Chaudhuri regarding minorities in East Pakistan be increased from 1½ hours to 2½ hours.

8. Private Member's Resolution—Withdrawn

Shri R. G. Dubey concluded his speech on the following Resolution moved by him on the 6th March, 1964:—

“This House is of opinion that Government should take steps to nationalise the Film Industry.”

The following members took part in the debate:—

- (1) Shri S. M. Banerjee
- (2) Shri Diwan Chand Sharma
- (3) Shri Onkarlal Berwa
- (4) Shri Ramchandra Vithal Bade
- (5) Shri Hari Charan Soy
- (6) Shri Sham Nath

Shri R. G. Dubey replied to the debate.

The Resolution was withdrawn by leave of the House.

9. Private Member's Resolution—Under Consideration

Shri Tridib Kumar Chaudhuri moved the following Resolution:—

“This House is of opinion that in view of the continuing insecurity of the life, property and honour of the minority communities living in the Eastern wing of Pakistan and general denial of all democratic rights of the people in that part of Pakistan, the Government of India should, in addition to removing all restrictions on the migration of people belonging to the minority communities from East Pakistan to the Indian Union, also take steps to raise the issue of the democratic and human rights of the minorities in the forum of the United Nations under appropriate articles of the U.N. Charter.”

Four amendments were moved by—

- (1) Shri Raghunath Singh
- (2) Shri Hem Barua
- (3) Shri H. N. Mukerjee
- (4) Shri H. P. Chatterjee

The following members took part in the debate:—

- (1) Shri H. N. Mukerjee
- (2) Shri Raghunath Singh
- (3) Sardar Dhanna Singh Gulshan
- (4) Shri P. R. Chakraverti
- (5) Shri U. M. Trivedi
- (6) Shri Purushottamdas R. Patel

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 21st March, 1964).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Saturday, March 21, 1964/Chaitra 1, 1886 (Saka)

No. 255

1. Short Notice Questions

Two Short Notice Questions regarding Indo-Pakistan Commanders Meeting and Alimati Project addressed to Ministers of Defence and Irrigation and Power respectively were orally answered and supplementary questions were answered thereon.

2. Statement re: Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 23rd March, 1964.

3. The Budget (General) 1964-65—Demands for Grants

Discussion on Demands for Grants Nos. 3 to 7 and 113 for which the Ministry of Defence is responsible continued.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 23rd March, 1964.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, March 23, 1964/Chaitra 3, 1886 (Saka)

No. 256

1. Starred Questions

Starred Questions Nos. 693, 694, 696, 698 and 700—704 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1379—1414 were laid on the Table.

3. Calling Attention to Matter of Urgent Public Importance and Adjournment Motions

Thirteen Calling Attention notices and four adjournment motion notices regarding reported reference to the Union Law Ministry and the Attorney General of India of the decision of the Uttar Pradesh Vidhan Sabha to bring the two judges of the Lucknow Bench of the Allahabad High Court before the Bar of the Vidhan Sabha to answer charges of contempt of the Vidhan Sabha were taken up.

The Minister of Home Affairs made a statement in regard thereto.

The Speaker withheld his consent to the moving of the adjournment motions.

4. Calling Attention to Matter of Urgent Public Importance

Shri Hem Barua called the attention of the Minister of Home Affairs to the recent incidents of violence in Belghoria (West Bengal), Rourkela (Orissa), Jamshedpur (Bihar), Raigarh (Madhya Pradesh) and other places resulting in deaths.

The Minister of Home Affairs made a statement in regard thereto.

5. Papers laid on the Table

The following papers were laid on the Table:—

A copy each of the following Orders under sub-section (3) of section 13 of the Representation of the People Act, 1950:—

- (i) The Delimitation of Council Constituencies (Punjab) Amendment Order, 1964 published in Notification No. G.S.R. 420 dated the 5th March, 1964.
- (ii) The Delimitation of Council Constituencies (Mysore) Amendment Order, 1964 published in Notification No. G.S.R. 421 dated the 5th March, 1964.

[P.T.O.]

6. President's Assent to Bills

Secretary laid on the Table following four Bills passed by the Houses of Parliament during the current session and assented to by the President:—

- (1) The Appropriation (Railways) Bill, 1964.
- (2) The Appropriation (Vote on Account) Bill, 1964.
- (3) The Appropriation Bill, 1964.
- (4) The Appropriation (Railways) No. 2 Bill, 1964.

7. Statement By Minister

The Minister of Food and Agriculture made a statement regarding 'Creation of Wheat Zones'.

8. Government Bill—Introduced

The Standards of Weights and Measures (Amendment) Bill, 1964.

9. The Budget (General) 1964-65—Demands for Grants

(i) Discussion on Demands for Grants Nos. 3 to 7 and 113 for which the Ministry of Defence is responsible concluded.

On cut motion No. 6 moved by Shri Hari Vishnu Kamath on the 19th March, 1964, the House divided, Ayes 24; Noes 96. The cut motion was accordingly negatived.

On cut motion No. 66 moved by Shri N. G. Ranga on the 19th March, 1964, the House divided, Ayes 27; Noes 99. The cut motion was accordingly negatived.

The other cut motions moved on the 19th and 20th March, 1964 were also negatived.

The following Demands were voted in full:—

MINISTRY OF DEFENCE

No. of Demand	Name of Demand	Amount of Demand
		Rs.
	I.—EXPENDITURE MET FROM REVENUE	
3	Ministry of Defence	55,46,000
4	Defence Services, Effective—Army	5,34,31,13,000
5	Defence Services, Effective—Navy	21,21,62,000
6	Defence Services, Effective—Air Force	1,14,22,58,000
7	Defence Services—Non-effective	20,07,50,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES	
113	Defence Capital Outlay	1,29,20,42,000

(ii) Discussion on Demands for Grants Nos. 82 to 89 and 137 to 140 for which the Ministry of Transport is responsible commenced.

Sixty-five cut motions were moved.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 24th March, 1964).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, March 24, 1964/Chaitra 4, 1886 (Saka)

No. 257

1. Starred Questions

Starred Questions Nos. 714—719 and 723-724 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1415—1470 and 1472—1491 were laid on the Table.

3. Calling attention to matter of Urgent Public Importance

Shrimati Renu Chakravartty called the attention of the Minister of Works, Housing and Rehabilitation to a recent judgment of the Punjab High Court wherein the Chief Justice has made certain observations about Rehabilitation Ministry's interference in the administration of justice by semi-judicial officers at the instance of a Member of Parliament.

The Minister of Works, Housing and Rehabilitation laid on the Table a statement in regard thereto.

4. Intimation re: Arrest of Member

The Speaker informed the House that he had received a telegram, dated the 23rd March, 1964, from the Additional District Magistrate, Lucknow, that Shri Yuveraj Dutta Singh, Member, Lok Sabha, had been arrested on the 23rd March, 1964, for defiance of orders under section 144 of the Criminal Procedure Code and was lodged in Lucknow District Jail.

5. Intimation re: Conviction of Member

The Speaker informed the House that he had received a wireless message, dated the 23rd March, 1964, from the Inspector-General of Police, Hyderabad, that Shri Y. Eswara Reddy, Member, Lok Sabha, had been convicted on the 23rd March, 1964, to one week's simple imprisonment under sections 143 and 447 of the Indian Penal Code.

[P.T.O.]

6. Papers laid on the Table

The following papers were laid on the Table:—

- (1) Annual Report of the Indian Central Arecanut Committee for the year 1962-63.
- (2) Annual Report of the Indian Central Oilseeds Committee for the year 1962-63.

7. Statement by Deputy Minister

The Deputy Minister of Railways made a statement correcting the answer given on the 17th March, 1964 to a supplementary by Shri Ramchandra Vithal Bade on Starred Question No. 614 regarding Refreshment Stalls.

8. The Budget (General) 1964-65—Demands for Grants

(i) Discussion on Demands for Grants Nos. 82 to 89 and 137 to 140 for which the Ministry of Transport is responsible concluded.

The cut motions moved on the 23rd March, 1964, were negatived.

The following Demands were voted in full:—

MINISTRY OF TRANSPORT

No. of Demand	Name of Demand	Amount of Demand
		Rs.
I.—EXPENDITURE MET FROM REVENUE		
82	Ministry of Transport	97,34,000
83	Meteorology	2,45,78,000
84	Central Road Fund	4,03,76,000
85	Communications (including National Highways)	7,02,51,000
86	Mercantile Marine	1,18,74,000
87	Lighthouses and Lightships	1,00,19,000
88	Aviation	6,45,54,000
89	Other Revenue Expenditure of the Ministry of Transport	2,81,68,000
II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES		
137	Capital Outlay on Roads	54,73,37,000
138	Capital Outlay on Ports	2,44,27,000
139	Capital Outlay on Civil Aviation	4,53,28,000
140	Other Capital Outlay of the Ministry of Transport	6,30,75,000

(ii) Discussion on Demands for Grants Nos. 74 to 76 for which the Ministry of Law is responsible commenced.

Ten cut motions were moved.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 25th March, 1964)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, March 25, 1964 /Chaitra 5, 1886 (Saka)

No. 258

1. Starred Questions

Starred Questions Nos. 734, 735, 737—743, 745 and 746 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1492—1542 were laid on the Table.

3. Adjournment Motions and Calling Attention to Matter of Urgent Public Importance

Two adjournment motions given notice of by (i) Shri Hem Barua and (ii) Sarvashri S. M. Banerjee and Homi F. Daji and five Calling Attention notices by Sarvashri Yashpal Singh, Hem Barua, S. M. Banerjee, Shrimati Renu Chakravartty, Shri Homi F. Daji, Shrimati Renuka Ray and Shri Harish Chandra Mathur regarding the espionage activities of Pakistani Assistant High Commissioner at Shillong, were taken up:

The Prime Minister made a statement in regard thereto.

The Speaker withheld his consent to the moving of the adjournment motions.

4. Calling Attention to Matter of Urgent Public Importance

Shrimati Renu Chakravartty called the attention of the Minister of Works, Housing and Rehabilitation to the hardships being suffered by Hindu tribal refugees migrating from East Pakistan, especially due to the outbreak of small-pox and other diseases caused by lack of arrangements of regular rations, treatment, transport etc.

The Minister of Works, Housing and Rehabilitation made a statement in regard thereto.

5. Paper Laid on the Table

A copy of Ministry of Transport Resolution No. 6-AHC(2)/63, dated the 13th March, 1964 containing Government's decisions on the Report of the Ad Hoc Committee on Tourism, was laid on the Table.

[P.T.O.]

6. Report of Public Accounts Committee

Shri Mahavir Tyagi presented the Twenty-third Report of the Public Accounts Committee on Audit Report (Commercial), 1963.

7. Report of Committee on Private Members' Bills and Resolutions.

Shri S. V. Krishnamoorthy Rao presented the Thirty-eighth Report of the Committee on Private Members' Bills and Resolutions.

8. Report of Joint Committee

Shri S. V. Krishnamoorthy Rao presented the Report of the Joint Committee on the Bill further to amend the Constitution of India.

9. Evidence before Joint Committee—Laid on the Table.

Shri S. V. Krishnamoorthy Rao laid on the Table a copy of the evidence given before the Joint Committee on the Bill further to amend the Constitution of India.

10. Government Bill—Introduced

The Armed Forces (Special Powers) Continuance Bill, 1964.

11. The Budget (General) 1964-65—Demands for Grants.

(i) Discussion on Demands for Grants Nos. 74 to 76 for which the Ministry of Law is responsible concluded.

The cut motions moved on the 24th March, 1964, were negatived.

The following Demands were voted in full:—

MINISTRY OF LAW

No. of Demand	Name of Demand	Amount of Demand
		Rs.
I.—EXPENDITURE MET FROM REVENUE		
74	Ministry of Law	42,22,000
75	Elections	78,74,000
76	Other Revenue Expenditure of the Ministry of Law	2,02,000

(ii) Discussion on Demands for Grants Nos. 98 to 102, 145 and 146 for which the Department of Posts and Telegraphs is responsible commenced.

Eight cut motions were moved.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 26th March, 1964).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, March 26, 1964/Chaitra 6, 1886 (Saka)

No. 259

1. Starred Questions

Starred Questions Nos. 754—758, 760, 762, 764-765 and 767 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1543—1595 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Defence of India (Fourth Amendment) Rules, 1964 published in Notification No. G.S.R. 381 dated the 2nd March, 1964, under section 41 of the Defence of India Act, 1962.
- (2) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—
 - (a) G.S.R. 180 dated the 1st February, 1964.
 - (b) G.S.R. 448 dated the 14th March, 1964.
- (3) A copy of Notification No. F. 4(45)/63-Fin(E) published in Delhi Gazette dated the 22nd February, 1964 containing the Delhi Sales Tax (Amendment) Rules, 1963, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union Territory of Delhi.
- (4) A copy each of the following Rules under section 38 of the Central Excises and Salt Act, 1944:—
 - (a) The Central Excise (Third Amendment) Rules, 1964 published in Notification No. G.S.R. 446 dated the 14th March, 1964.
 - (b) The Central Excise (Fourth Amendment) Rules, 1964 published in Notification No. G.S.R. 447 dated the 14th March, 1964.

4. Report of Estimate Committee

Shri Arun Chandra Guha presented the Forty-ninth Report of the Estimates Committee on the Ministry of International Trade—State Trading Corporation of India Limited, New Delhi.

[P.T.O.]

5. The Budget (General) 1964-65—Demands for Grants

(i) Discussion on Demands for Grants Nos. 98 to 102, 145 and 146 for which the Department of Posts and Telegraphs is responsible concluded.

The cut motions moved on the 25th March, 1964, were negatived.

The following Demands were voted in full:—

DEPARTMENT OF POSTS AND TELEGRAPHS

No. of Demand	Name of Demand	Amount of Demand
		Rs.
I.—EXPENDITURE MET FROM REVENUE		
98	Department of Posts and Telegraphs	8,97,000
99	Overseas Communications Service	1,45,48,000
100	Posts and Telegraphs (Working Expenses)	1,13,45,76,000
101	Posts and Telegraphs Dividend to General Revenues and Appropriations to Reserve Funds	11,09,87,000
102	Other Revenue Expenditure of the Department of Posts and Telegraphs	24,29,000
II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES		
145	Capital Outlay on Posts and Telegraphs (Not met from Revenue)	38,53,67,000
146	Other Capital Outlay of the Department of Posts and Telegraphs	42,17,000

(ii) Discussion on Demands for Grants Nos. 36 to 41 and 124 to 126 for which the Ministry of Food and Agriculture is responsible commenced.

One hundred and sixteen cut motions were moved.

The discussion was not concluded.

6. Statement by Minister

The Minister of State for Home Affairs made a statement informing the House that the President had made a reference to the Supreme Court under article 143 of the Constitution in regard to the recent conflict of powers and jurisdiction between the State Legislature and the High Court of Uttar Pradesh.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 28th March, 1964).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Saturday, March 28, 1964/Chaitra 8, 1886 (Saka)

No. 260

1. Starred Questions

Starred Questions Nos. 774—776, 779, 781—787, 790, 793 and 794 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1596—1638 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table :—

- (1) Copies of correspondence exchanged between the Prime Minister of India and President Ayub Khan of Pakistan in regard to a Minister-level meeting to discuss the problem presented by the recent influx of refugees from East Pakistan into India.
- (2) (a) Annual Report of the Hindustan Steel Limited, Ranchi, for the year 1962-63, along with the Audit Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
(b) Review by the Government on the working of the above Company.
- (3) Notification No. G.S.R. 288, dated the 29th February, 1964, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957.
- (4) Report of Indian Productivity Team on Printing Industry in Britain, U.S.A. and Japan.

4. Statement Re: Government Business

On behalf of the Minister of Parliamentary Affairs, the Minister of State for Food and Agriculture made a statement regarding Government business for the week commencing the 30th March, 1964.

[P.T.O.]

5. The Budget (General) 1964-65—Demands for Grants

Discussion on Demands for Grants Nos. 36 to 41 and 124 to 126 for which the Ministry of Food and Agriculture is responsible continued.

The discussion was not concluded.

6. Motion Re: Thirty-eighth Report of Committee on Private Members' Bills and Resolutions

Shri Ram Sewak Yadav moved the following motion:—

“That this House agrees with the Thirty-eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 25th March, 1964.”

The motion was adopted.

7. Private Members' Bills—Introduced

(1) The Constitution (Amendment) Bill, 1964 (*Omission of article 37*) by Shri Abdul Ghani Goni.

(2) The Payment of Wages (Amendment), Bill, 1964 (*Amendment of sections 1 and 15 etc.*) by Shri P. R. Chakraverti.

8. Private Member's Bill—Under consideration

The Constitution (Amendment) Bill, 1963 (Amendment of articles 84 and 173) by Shri Hari Vishnu Kamath.

The motion for consideration of the Bill was moved by Shri Hari Vishnu Kamath.

The following members took part in the debate:—

- (1) Shri R. K. Khadilkar
- (2) Shri Ram Sewak Yadav
- (3) Shri Brajeshwar Prasad
- (4) Shri Ramchandra Vithal Bade
- (5) Pandit K. C. Sharma
- (6) Shri Amar Nath Vidyalankar
- (7) Shri Jashvant Mehta
- (8) Shrimati T. Lakshmi Kanthamma
- (9) Shri M. P. Shinkre
- (10) Shri Mahavir Tyagi
- (11) Sardar Kapur Singh
- (12) Shri Onkarlal Berwa
- (13) Shri C. R. Pattabhi Raman.

Shri Hari Vishnu Kamath replied to the debate.

Voting on the motion was postponed.

(Lok Sabha adjourned till 11 A.M. on Monday, the 30th March, 1964).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, March 30, 1964/Chaitra 10, 1886 (Saka)

No. 261

1. Starred Questions

Starred Questions Nos. 796—805 and 814 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1639—1670, 1673, 1674 and a statement by the Minister of Information and Broadcasting correcting the reply to Unstarred Question No. 268 on the 17th February, 1964, were laid on the Table.

3. Paper laid on the Table

A copy of the Revised Estimates for the year 1963-64 and the Budget Estimates for the year 1964-65 of the Employees' State Insurance Corporation, under section 36 of the Employees' State Insurance Act, 1948, together with 'Performance-cum-programme Statement and Business type Budget', was laid on the Table.

4. Report of Estimates Committee

Shri Arun Chandra Guha presented the Fiftieth Report of the Estimates Committee on 'Public Undertakings—Accommodation rented in principal cities; and guest houses, staff cars etc., maintained by them'.

5. The Budget (General) 1964-65—Demands for Grants

(i) Discussion on Demands for Grants Nos. 36 to 41 and 124 to 126 for which the Ministry of Food and Agriculture is responsible concluded.

On cut motion No. 23 moved by Shri Surendranath Dwivedy on the 26th March, 1964, the House divided, Ayes 37; Noes 106. The cut motion was accordingly negatived.

On cut motion No. 140 moved by Shri N. G. Ranga on the 26th March, 1964, the House divided, Ayes 35; Noes 107. The cut motion was accordingly negatived.

The other cut motions moved on the 26th March, 1964 were also negatived.

[P.T.O.]

The following Demands were voted in full:—

MINISTRY OF FOOD AND AGRICULTURE

No. of Demand	Name of Demand	Amount of Demand
		Rs.
I.—EXPENDITURE MET FROM REVENUE		
36	Ministry of Food and Agriculture	77,71,000
37	Agriculture	4,00,11,000
38	Agricultural Research	6,18,23,000
39	Animal Husbandry	1,03,53,000
40	Forest	1,14,46,000
41	Other Revenue Expenditure of the Ministry of Food and Agriculture	17,08,52,000
II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES		
124	Capital Outlay on Forests	1,77,000
125	Purchase of Foodgrains	2,19,54,49,000
126	Other Capital Outlay of the Ministry of Food and Agriculture	67,53,97,000

(ii) Discussion on Demands for Grants Nos. 67 to 69, 132 and 133 for which the Ministry of Irrigation and Power is responsible commenced.

Sixty-seven cut motions were moved.

The discussion was not concluded.

6. Calling Attention to Matter of Urgent Public Importance

Shri Amar Nath Vidyalkar called the attention of the Minister of Steel, Mines and Heavy Engineering to the closure of the Heavy Electricals Factory, Bhopal.

The Minister of Steel, Mines and Heavy Engineering made a statement in regard thereto.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 31st March, 1964).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Tuesday, March 31, 1964/Chaitra 11, 1886 (Saka)

No. 262

1. Starred Questions

Starred Questions Nos. 816—825 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1675—1731 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Ministry of Finance Notification No. F.13(3)-W&M/64, dated the 30th March, 1964 regarding Market Loans floated by the Central Government in 1964-65.
- (2) A copy each of the following Rules under sub-section (3) of section 122 of the Major Port Trusts Act, 1963:—
 - (i) The Major Port Trusts (Procedure at Board Meetings) Rules, 1964, published in Notification No. G.S.R. 298 dated the 29th February, 1964.
 - (ii) The Major Port Trusts (Payment of Fees and Allowances to Trustees) Rules, 1964, published in Notification No. G.S.R. 299 dated the 29th February, 1964.
- (3) A copy each of the following Orders under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) The Delhi Wheat Products (Export Control) Order, 1964 published in Notification No. G.S.R. 478 dated the 19th March, 1964.
 - (ii) The Rice (Andhra Pradesh) Price Control (Second Amendment) Order, 1964 published in Notification No. G.S.R. 481 dated the 20th March, 1964.
 - (iii) The Inter-Zonal Wheat and Wheat Products (Movement Control) Order, 1964 published in Notification No. G.S.R. 511 dated the 23rd March, 1964.
 - (iv) The Rice (Andhra Pradesh) Price Control (Third Amendment) Order, 1964 published in Notification No. G.S.R. 512 dated the 23rd March, 1964.
 - (v) The Rice (Uttar Pradesh) Price Control (Second Amendment) Order, 1964 published in Notification No. G.S.R. 513 dated the 23rd March, 1964.
 - (vi) The Rice (Madras) Price Control (Third Amendment) Order, 1964 published in Notification No. G.S.R. 514 dated the 23rd March, 1964.
 - (vii) The Rice (Madhya Pradesh) Price Control (Third Amendment) Order, 1964 published in Notification No. G.S.R. 515 dated the 23rd March, 1964.

[P.T.O.]

- (viii) The Rice and Paddy (Assam) Second Price Control (Amendment) Order, 1964 published in Notification No. G.S.R. 516 dated the 23rd March, 1964.
- (4) A copy of the Central Warehousing Corporation (Amendment) Rules, 1964 published in Notification No. G.S.R. 294 dated the 28th February, 1964 under sub-section (3) of section 41 of the Warehousing Corporations Act, 1962.
- (5) A copy of Annual Report of the Central Warehousing Corporation for the year 1962-63 along with the Audited Accounts under sub-section (11) of section 31 of the Warehousing Corporations Act, 1962.
- (6) Three statements containing replies to Memoranda received from Members in respect of Demands for Grants (Railways) 1964-65.

4. Report of Public Accounts Committee

Shri Mahavir Tyagi presented the Twenty-fourth Report of the Public Accounts Committee on Appropriation Accounts (Civil), 1961-62 and Audit Report (Civil), 1963 relating to Ministries of Scientific Research and Cultural Affairs (now Education); Transport and Works, Housing and Rehabilitation.

5. The Budget (General) 1964-65—Demands for Grants

Discussion on Demands for Grants Nos. 67 to 69, 132 and 133 for which the Ministry of Irrigation and Power is responsible concluded.

The cut motions moved on the 30th March, 1964, were negatived.

The following Demands were voted in full:—

MINISTRY OF IRRIGATION AND POWER

No. of Demand	Name of Demand	Amount of Demand
		Rs.
	I.—EXPENDITURE MET FROM REVENUE	
67	Ministry of Irrigation and Power	23,68,000
68	Multi-purpose River Schemes	1,76,03,000
69	Other Revenue Expenditure of the Ministry of Irrigation and Power	8,26,22,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES	
132	Capital Outlay on Multi-purpose River Schemes	9,66,78,000
133	Other Capital Outlay of the Ministry of Irrigation and Power	8,56,78,000

6. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Import Trade Control Policy for the year April, 1964-March, 1965.
- (2) A copy of the Import Trade Control Hand book of Rules and Procedure, 1964.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 1st April, 1964).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, April 1, 1964/Chaitra 12, 1886 (Saka)

No. 263

1. Starred Questions

Starred Questions Nos. 838—842, 844—848 and 857 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1732—1751, 1753—1770 and 1772—1779 were laid on the Table.

3. Calling attention to Matter of Urgent Public Importance

Shri Jashvant Mehta called the attention of the Prime Minister to the reported decision to release Sheikh Abdullah.

The Minister without Portfolio made a statement in regard thereto.

4. Paper laid on the Table

A copy of Annual Report of the Board of Trustees of the Indian Museum, Calcutta, for 1961-62, was laid on the Table.

5. Report of Committee on Private Members' Bills and Resolutions

Shri S. V. Krishnamoorthy Rao presented the Thirty-ninth Report of the Committee on Private Members' Bills and Resolutions.

6. Statement by Minister

The Minister of Law made a statement correcting a statement made by him on the 26th March, 1964 while replying to the debate on Demands for Grants relating to the Department of Posts and Telegraphs.

7. Motion for Election to Committee

Shri M. C. Chagla moved the following motion:—

“That in pursuance of clause i(f) of paragraph 3 of the Ministry of Education Resolution No. F.16-10/44-E.III, dated the 30th November, 1945, as amended from time to time, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the All India Council for Technical Education for a term of three years commencing from the 30th April, 1964, subject to the other provisions of the said Resolution.”

The motion was adopted.

[P.T.O.]

8. The Budget (General) 1964-65—Demands for Grants

(i) Combined discussion on Demands for Grants Nos. 103 to 105 for which the Department of Supply is responsible and Demands for Grants Nos. 106 and 107 for which the Department of Technical Development is responsible commenced and was concluded.

The following Demands were voted in full:—

DEPARTMENT OF SUPPLY

No. of Demand	Name of Demand	Amount of Demand
		Rs.
EXPENDITURE MET FROM REVENUE		
103	Department of Supply	47,23,000
104	Supplies and Disposals	3,24,28,000
105	Other Revenue Expenditure of the Department of Supply	9,54,000

DEPARTMENT OF TECHNICAL DEVELOPMENT

No. of Demand	Name of Demand	Amount of Demand
		Rs.
EXPENDITURE MET FROM REVENUE		
106	Department of Technical Development	2,82,000
107	Other Revenue Expenditure of the Department of Technical Development	40,86,000

(ii) Discussion on Demands for Grants Nos. 42 to 44 and 127 for which the Ministry of Health is responsible commenced.

Fifteen cut motions were moved.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 2nd April, 1964).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Thursday, April 2, 1964/Chaitra 13, 1886 (Saka)

No. 264

1. Starred Questions

Starred Questions Nos. 866—871 and 873—876 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1780—1823 were laid on the Table.

3. Calling Attention to Matter of Urgent Public Importance

Shri Rajendranath Barua called the attention of the Minister of Defence to the reported violation of Indian air space in Tripura by a Pakistani helicopter and a dakota on the 28th March, 1964.

The Minister of Defence made a statement in regard thereto.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Report of the Committee on Prevention of Corruption.
- (2) A copy of Ministry of International Trade's Public Notice No. 28-ITC(PN)/64, dated the 2nd April, 1964 regarding import policy of Newsprint for the year April 1964—March 1965.
- (3) A copy of Statement on the amendment to the Articles of Association of the Hindustan Housing Factory, Limited, New Delhi.

5. The Budget (General) 1964-65—Demands for Grants

(i) Discussion on Demands for Grants Nos. 42 to 44 and 127 for which the Ministry of Health is responsible concluded.

The cut motions moved on the 1st April, 1964, were negatived.

[P.T.O.]

The following Demands were voted in full:—

MINISTRY OF HEALTH

No. of Demand	Name of Demand	Amount of Demand
		Rs.
I.—EXPENDITURE MET FROM REVENUE		
42	Ministry of Health	20,91,000
43	Medical and Public Health	11,43,24,000
44	Other Revenue Expenditure of the Ministry of Health	87,28,000
II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES		
127	Capital Outlay of the Ministry of Health	988,85,000

(ii) Discussion on Demands for Grants Nos. 57 to 69 and 129 for which the Ministry of Industry is responsible commenced.

Fifteen cut motions were moved.

The discussion was not concluded.

6. Intimation re: Release of Member

The Deputy Speaker informed the House that the Speaker had received a letter, dated the 30th March, 1964, from the Superintendent of Sub-Jail, Cuddapah, that Shri Y. Eswara Reddy, Member, Lok Sabha, had been released from Sub-jail, Cuddapah, on the 28th March, 1964.

(Lok Sabha adjourned till 11 A.M. on Friday, the 3rd April, 1964).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, April 3, 1964/Chaitra 14, 1886 (Saka)

No. 265

1. Starred Questions

Starred Questions Nos. 884, 885, 887—889, 895—900 and 903 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1824—1861 were laid on the Table.

3. Short Notice Question

One Short Notice Question regarding Press Party to report re: Refugees from East Pakistan addressed to the Minister of Information and Broadcasting was orally answered and supplementary questions were answered thereon.

4. Calling Attention to Matter of Urgent Public Importance

Shri G. G. Swell called the attention of the Minister of Defence to the flight of an unidentified plane over Jammu on the 27th March, 1964.

The Minister of Defence Production made a statement in regard thereto.

5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) The Armed Forces (Special Powers) Continuance Ordinance, 1964 (No. 1 of 1964) promulgated by the President on the 2nd April, 1964, under provisions of article 123(2)(a) of the Constitution.
- (2) Explanatory statement giving reasons for immediate legislation by the Armed Forces (Special Powers) Continuance Ordinance, 1964, as required under rule 71(2) of the Rules of Procedure and Conduct of Business in Lok Sabha.

6. Report of Public Accounts Committee

Shri Mahavir Tyagi presented the Twenty-fifth Report of the Public Accounts Committee on Appropriation Accounts (Civil), 1961-62 and Audit Report (Civil), 1963 relating to the Ministries of Finance and Steel, Mines and Heavy Engineering and the Financial Results (Civil Grants) and Grants-in-Aid.

[P.T.O.]

7. Report of Estimates Committee

Shri Arun Chandra Guha presented the Fifty-first Report of the Estimates Committee on the Ministry of Steel, Mines and Heavy Engineering—Heavy Engineering Corporation Limited, Ranchi.

8. The Budget (General) 1964-65—Demands for Grants

Discussion on Demands for Grants Nos. 57 to 60 and 129 for which the Ministry of Industry is responsible continued.

The discussion was not concluded.

9. Motion re: Thirty-ninth Report of Committee on Private Members' Bills and Resolutions

Shri Hem Raj moved the following motion:—

“That this House agrees with the Thirty-ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 1st April, 1964.”

The motion was adopted.

10. Private Member's Resolution—Adopted as amended

Discussion on the Resolution regarding Minorities in East Pakistan by Shri Tridib Kumar Chaudhuri and amendments thereto moved on the 20th March, 1964, continued.

The following members took part in the debate:—

- (1) Shri N. C. Chatterjee
- (2) Shri C. K. Bhattacharyya
- (3) Shri Hem Barua
- (4) Dr. Ram Manohar Lohia
- (5) Shri Lal Bahadur Shastri

Shri Tridib Kumar Chaudhuri replied to the debate.

The amendment moved by Shri Hem Barua was withdrawn by leave of the House.

The amendments moved by Sarvaashri H. N. Mukerjee and H. P. Chatterjee were negatived.

The amendment moved by Shri Raghunath Singh was adopted with certain verbal changes.

Certain further amendments to the Resolution were also adopted.

The Resolution was adopted in the following form:—

“This House is of the opinion that in view of the insecurity of the life, property and honour of the minority communities living in the Eastern Wing of Pakistan and general denial of all human rights to them in that part of Pakistan, the Government of India should in addition to relaxing restrictions in migration of people belonging to the minority communities from East Pakistan to Indian Union also consider steps for enlisting the world opinion.”

11. Private Member's Resolution—Withdrawn

Shrimati Savitri Nigam moved the following Resolution:—

"This House is of opinion that the Government should appoint a Committee of Members of Parliament and experts to suggest ways and means for making the education of the handicapped such as the blind, deaf and dumb, mentally retarded and physically crippled, compulsory by 1970."

One substitute motion was moved by Shri Sidheshwar Prasad.

The following members took part in the debate:—

- (1) Shri Sidheshwar Prasad
- (2) Shri Hukam Chand Kachwai
- (3) Shri Sheo Narain
- (4) Shri M. C. Chagla

Shrimati Savitri Nigam replied to the debate.

The substitute motion moved by Shri Sidheshwar Prasad was withdrawn by leave of the House.

The Resolution was also withdrawn by leave of the House.

12. Private Member's Resolution—Under Consideration

Dr. L. M. Singhvi moved the following Resolution:—

"This House is of opinion (a) that an Officer of Parliament to be known as the People's Procurator (Lok Ayukta), broadly analogous to the institution of Ombudsman in Sweden, Denmark and New Zealand, be appointed, under suitable legislation for the purpose of providing effective and impartial investigating machinery for public grievances, for eradicating corruption at all levels, for redressing administrative wrongs and excesses, for securing the liberties of citizens, and generally for strengthening the basic foundations of parliamentary democracy as a system of government;

(b) that the People's Procurator should be a person of known legal ability and outstanding integrity and should be appointed by the President of India on the recommendation of both Houses of Parliament. The term of each Procurator shall be co-terminous with that of each Parliament and a Procurator shall not be eligible for re-appointment as such and shall not accept any office of trust or profit at the disposal or in the dispensation of the Central Government or any State Government for at least ten years after his laying down the office of Procurator. The Procurator shall be removable only in accordance with the procedure laid down in article 124(4) of the Constitution.

(c) that broadly the People's Procurator or Lok Ayukta should have the following powers and functions:—

- (i) The Procurator shall have the power to investigate any decision or recommendation made or any act done or omitted,

[P.T.O.]

relating to a matter of administration affecting any person or body of persons in or by any of the Ministries and departments or by any Minister, Officer, employee or member thereof in the exercise of any power or function conferred on him by any Statutes, rules or directives. The Procurator shall make general and specific recommendations to the Government and shall suggest action against those, who in the execution of their official duties, have through partiality, favouritism or any other cause or consideration, committed any unlawful act or neglected to perform their duties properly;

- (ii) The Procurator may make any such investigation either on a complaint made to him in accordance with requirements to be detailed in a suitable enactment or on his own motion;
- (iii) Without limiting the foregoing provisions, the Procurator shall also investigate any petition that may be referred to it by either House of Parliament or any Committee thereof subject to the directives of the referring House or Committee and shall submit his report thereon;
- (iv) The powers of the Procurator shall be exercised in accordance with the principles and directives laid down in a motion to be passed by the House of the People and approved by the Council of States from time to time;
- (v) If any question arises whether the Procurator has any jurisdiction to investigate any case or class of cases, the Procurator may, if he thinks fit, apply to the Supreme Court for an advisory opinion in the matter;
- (vi) The Procurator shall have power to summon any documents or persons and shall have power to examine any person on oath;
- (vii) The Procurator shall in each year make at least one comprehensive report to Parliament on the exercise of his functions;
- (d) that People's Procurators, with analogous powers and functions should also be appointed in all the constituent States of the Indian Union, and that necessary steps should be taken expeditiously in order suitably to amend the Constitution and to enact legislation for effectuating the aforesaid purposes."

His speech was not concluded.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 4th April, 1964).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Saturday, April 4, 1964/Chaitra 15, 1886 (Saka)

No. 200

1. Short Notice Question

One Short Notice Question regarding Fire Accident in Delhi addressed to Minister of Home Affairs was orally answered and supplementary questions were answered thereon.

2. Notice From Supreme Court

With reference to the notice from the Supreme Court to the Speaker to appear before the Court through counsel in the matter of the special reference made by the President under article 143 of the Constitution in regard to the conflict of powers and jurisdiction between the State Legislature and High Court of Uttar Pradesh, Lok Sabha approved the announcement of the Speaker that the House need not send any representative.

3. Calling Attention to Matter of Urgent Public Importance

H. H. Maharaja Pratap Keshari Deo called the attention of the Minister of Railways to the reported killing of some persons and injuries to several others in a clash at Kursela Railway station in Bihar on the 27th March, 1964.

The Minister of Railways made a statement in regard thereto.

4. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 6th April, 1964.

5. The Budget (General) 1964-65—Demands for Grants

(1) Discussion on Demands for Grants Nos. 57 to 60 and 129 for which the Ministry of Industry is responsible concluded.

The cut motions moved on the 2nd April, 1964, were negatived.

[P.T.O.]

The following Demands were voted in full:—

MINISTRY OF INDUSTRY

No. of Demand	Name of Demand	Amount of Demand
		Rs.
I.—EXPENDITURE MET FROM REVENUE		
57	Ministry of Industry	34,35,000
58	Industries	16,97,90,000
59	Salt	51,35,000
60	Other Revenue Expenditure of the Ministry of Industry .	28,52,000
II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES.		
129	Capital Outlay of the Ministry of Industry	2,86,29,000

(ii) Discussion on Demands for Grants Nos. 90 to 94 and 141 to 143 for which the Ministry of Works, Housing and Rehabilitation is responsible commenced.

Seventeen cut motions were moved.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 6th April, 1964).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday April 6, 1964/Chaitra 17, 1886 (Saka)

No. 267

1. Starred Questions

Starred Questions Nos. 904, 905, 907 and 909—911 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1862—1881, 1883—1885 and 1887—1889 were laid on the Table.

3. Obituary Reference

The Speaker made a reference to the passing away of Shri Sarabhai Nemchand Haji who was a member of the Central Legislative Assembly during the years 1926 to 1930.

Thereafter members stood in silence for a short while as a mark of respect.

4. Adjournment Motion

The Speaker gave his consent to the moving of an adjournment motion given notice of by Shri Hari Vishnu Kamath regarding the reports about Indian border patrol having been ambushed by Pakistani Army near Moel Village, on the cease-fire line near Jammu.

Objection to the leave being granted was taken by the Minister of Defence. He stated that the report on which the notice was based was incorrect. The Speaker thereupon ruled that the adjournment motion could not be proceeded with as it had no factual basis.

5. Calling Attention to Matter of Urgent Public Importance

Shri Era Sezhiyan called the attention of the Prime Minister to the reported firing by the Ceylon naval launch guards at an Indian fishing boat on the 20th March, 1964.

The Deputy Minister of External Affairs made a statement in regard thereto.

[P.T.O.]

6. Papers laid on the Table

The following papers were laid on the Table:—

- (1) Annual Report of the National Mineral Development Corporation Limited, New Delhi, for the year 1962-63 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (2) Review by the Government on the working of the above Company.
- (3) The following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various sessions of Third Lok Sabha:—
 - (i) Statement No. I Seventh Session, 1964
 - (ii) Supplementary Statement No. III Sixth Session, 1963
 - (iii) Supplementary Statement No. V Fifth Session, 1963
 - (iv) Supplementary Statement No. IX Fourth Session, 1963
 - (v) Supplementary Statement No. XII Third Session, 1962-63
 - (vi) Supplementary Statement No. XV Second Session, 1962
 - (vii) Supplementary Statement No. XVIII First Session, 1962.
- (4) A copy of the Defence of India (Sixth Amendment) Rules, 1964 published in Notification No. G.S.R. 477 dated the 17th March, 1964, under section 41 of the Defence of India Act, 1962.

7. Presentation of Petition

Shri N. G. Ranga presented a petition signed by a petitioner relating to the Constitution (Seventeenth Amendment) Bill, 1963, as reported by the Joint Committee.

8. Obituary Reference

The Prime Minister and the Speaker made references to the death of Mr. Jigme Dorji, Prime Minister of Bhutan.

Thereafter members stood in silence for a short while as a mark of respect.

9. The Budget (General) 1964-65—Demands for Grants

- (i) Discussion on Demands for Grants Nos. 90 to 94 and 141 to 143 for which the Ministry of Works, Housing and Rehabilitation is responsible concluded.

On cut motion No. 28 moved by Shri Dinen Bhattacharya on the 4th April, 1964, the House divided, Ayes 28; Noes 102. The cut motion was accordingly negatived.

The other cut motions moved on the 4th April, 1964 were also negatived.

The following Demands were voted in full:—

MINISTRY OF WORKS, HOUSING AND REHABILITATION

No. of Demand	Name of Demand	Amount of Demand
		Rs.
I.—EXPENDITURE MET FROM REVENUE		
90	Ministry of Works, Housing and Rehabilitation	42,75,000
91	Public Works	30,98,53,000
92	Stationery and Printing	10,58,47,000
93	Expenditure on Displaced Persons	7,74,85,000
94	Other Revenue Expenditure of the Ministry of Works, Housing and Rehabilitation	83,04,000
II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES		
141	Capital Outlay on Public Works	8,66,49,000
142	Delhi Capital Outlay	22,63,32,000
143	Other Capital Outlay of the Ministry of Works, Housing and Rehabilitation	7,90,12,000

(ii) Discussion on Demands for Grants Nos. 1, 2 and 112 for which the Ministry of Community Development and Cooperation is responsible commenced.

Ten cut motions were moved.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 7th April, 1964.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, April 7, 1964/Chaitra 18, 1886 (Saka)

No. 268

1. Starred Questions

Starred Questions Nos. 923, 924, 927—930, 932, 933 and 935 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1890—1951 were laid on the Table.

3. Calling Attention to Matter of Urgent Public Importance

Shri P. R. Chakraverti called the attention of the Minister of Railways to the collision of Madurai-Quilon Passenger with a trolley on the 1st April, 1964 resulting in the death of trolleyemen.

The Deputy Minister of Railways made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:—

(1) Annual Report of the Neyveli Lignite Corporation Limited, Neyveli, for the year 1962-63 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

(2) Review by the Government on the working of the above Company.

5. The Budget (General) 1964-65—Demands for Grants

Discussion on Demands for Grants Nos. 1, 2 and 112 for which the Ministry of Community Development and Cooperation is responsible continued.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 8th April, 1964).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Wednesday, April 8, 1964/Chaitra 19, 1886 (Saka)

No. 269

1. Starred Questions

Starred Questions Nos. 944—954 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1952—1992 were laid on the Table.

3. Short Notice Question

One Short Notice Question regarding Heavy Electricals Ltd., Bhopal addressed to the Minister of Steel, Mines and Heavy Engineering was orally answered and supplementary questions were answered thereon.

4. Paper laid on the Table

A copy of Annual Report of the Administrative Vigilance Division for the year 1963, was laid on the Table.

5. Statement by Minister

The Minister of Law made a statement regarding decision of the President under article 103 of the Constitution regarding membership of Shri Priya Gupta, M.P. and also laid on the Table a copy of the President's decision dated the 27th March, 1964 and a copy of the opinion of the Election Commission dated the 19th March, 1964.

6. Report of Committee on Private Members' Bills and Resolutions

Shri S. V. Krishnamoorthy Rao presented the Fortieth Report of the Committee on Private Members' Bills and Resolutions.

7. Report of Joint Committee on Offices of Profit

Shri G. N. Dixit presented the Second Report of the Joint Committee on Offices of Profit.

8. Motions for Election to Committees

(i) Shri Arun Chandra Guha moved the following motion:—

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from among themselves to serve as members of the Committee on Estimates for the term beginning on the 1st May, 1964 and ending on the 30th April, 1965.”

The motion was adopted.

[P.T.O.]

(ii) Shri Mahavir Tyagi moved the following motion:—

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Accounts for the term beginning on the 1st May, 1964 and ending on the 30th April, 1965.”

The motion was adopted.

(iii) Shri Mahavir Tyagi moved the following motion:—

“That this House recommends to Rajya Sabha that they do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the term beginning on the 1st May, 1964 and ending on the 30th April, 1965, and to communicate to this House the names of the members so nominated by Rajya Sabha.”

The motion was adopted.

(iv) Shri Nityanand Kanungo moved the following motion:—

“That the members of this House do proceed to elect in the manner required by paragraph 1 of the motion adopted by Lok Sabha on the 20th November, 1963, ten members from among themselves to serve as members of the Committee on Public Undertakings from the 1st May, 1964 for the duration of the present Lok Sabha.”

The motion was adopted.

(v) Shri Nityanand Kanungo moved the following motion:—

“That this House recommends to Rajya Sabha that they do nominate five members from Rajya Sabha to associate with the Committee on Public Undertakings of the House from the 1st May, 1964 for the duration of the present Lok Sabha and to communicate to this House the names of the members so nominated by Rajya Sabha.”

The motion was adopted.

9. Motion re: Election of Members of Rajya Sabha to Joint Committee on Offices of Profit to fill up Vacancies

Shri G. N. Dixit moved the following motion:—

“That this House recommends to Rajya Sabha that Rajya Sabha do elect two members of Rajya Sabha according to the principle of proportional representation by means of the single transferable vote, to the Joint Committee on Offices of Profit in the vacancies caused by the retirement of Shri G. Rajagopalan and Shri Braja Kishore Prasad Sinha from Rajya Sabha and communicate to this House the names of the members so appointed, by Rajya Sabha to the Joint Committee.”

The motion was adopted.

10. The Budget (General) 1964-65—Demands for Grants

(i) Discussion on Demands for Grants Nos. 1, 2 and 112 for which the Ministry of Community Development and Cooperation is responsible concluded.

The cut motions moved on the 6th April, 1964, were negatived.

The following Demands were voted in full:—

MINISTRY OF COMMUNITY DEVELOPMENT AND COOPERATION

No. of Demand	Name of Demand	Amount of Demand
		Rs.
	I.—EXPENDITURE MET FROM REVENUE.	
1	Ministry of Community Development and Co-operation .	26,40,000
2	Community Development Projects, National Extension Service and Co-operation	5,22,90,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES.	
112	Capital Outlay of the Ministry of Community Development and Co-operation	12,83,000

(ii) Discussion on Demands for Grants Nos. 79 to 81 and 136 for which the Ministry of Steel, Mines and Heavy Engineering is responsible commenced.

Thirty-two cut motions were moved.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 9th April, 1964).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Thursday, April 9, 1964/Chaitra 20, 1886 (Saka)

No. 270

1. Starred Questions

Starred Questions Nos. 968—974, 976, 977, 980 and 981 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1992—2035 were laid on the Table.

3. Calling Attention to Matter of Urgent Public Importance

Shri P. R. Chakraverti called the attention of the Minister of Transport to the reported strike by Bombay harbour tug crew.

The Minister of Transport made a statement in regard thereto.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. S.O. 1021, dated the 21st March, 1964 containing Corrigenda to Notification No. S.O. 659, dated the 22nd February, 1964, under sub-section (2) of section 33 of the Estate Duty Act, 1953.
- (2) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 567 dated the 31st March, 1964.
 - (ii) G.S.R. 546 dated the 4th April, 1964.
 - (iii) G.S.R. 569 dated the 1st April, 1964.
 - (iv) G.S.R. 570 dated the 1st April, 1964.

5. Report of Estimates Committee

Shri Arun Chandra Guha presented the Fifty-second Report of the Estimates Committee on Personnel Policies of Public Undertakings.

[P.T.O.]

6. The Budget (General) 1964-65—Demands for Grants

(i) Discussion on Demands for Grants Nos. 79 to 81 and 136 for which the Ministry of Steel, Mines and Heavy Engineering is responsible concluded.

The cut motions moved on the 8th April, 1964, were negatived.

The following Demands were voted in full:—

MINISTRY OF STEEL, MINES AND HEAVY ENGINEERING

No. of Demand	Name of Demand	Amount of Demand
		Rs.
	I.—EXPENDITURE MET FROM REVENUE.	
79	Ministry of Steel, Mines and Heavy Engineering	37,74,000
80	Geological Survey	3,24,84,000
81	Other Revenue Expenditure of the Ministry of Steel, Mines and Heavy Engineering	35,13,40,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES.	
136	Capital Outlay of the Ministry of Steel, Mines and Heavy Engineering.	1,26,37,92,000

(ii) Discussion on Demands for Grants Nos. 15 to 18 and 115 for which the Ministry of External Affairs is responsible commenced.

Seventy-four cut motions were moved.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Friday, the 10th April, 1964).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, April 10, 1964/Chaitra 21, 1886 (Saka)

No. 271

1. Starred Questions

Starred Questions Nos. 989—996, 998—1001, 1003-1004 and 1006-1007 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2036—2070 were laid on the Table.

3. Calling Attention to Matter of Urgent Public Importance

Sardar Kapur Singh called the attention of the Prime Minister to the suspension of migrants' trains from East Pakistan to India.

The Minister of State for External Affairs made a statement in regard thereto.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Minerals Conservation and Development (First Amendment) Rules, 1964 published in Notification No. G.S.R. 444 dated the 14th March, 1964, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957.
- (2) A copy each of the following Orders under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) The Textiles (Production by Knitting, Embroidery, Lace making and Printing Machines) Control Order, 1963, published in Notification No. S.O. 3396 dated the 3rd December, 1963.
 - (ii) The Woollen Textiles (Production and Distribution Control) (Amendment) Order, 1964 published in Notification No. S.O. 811 dated the 7th March, 1964.

[P.T.O.]

(3) Annual Report of the Nahan Foundry Limited, Nahan, for the year 1962-63 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under subsection (1) of section 619A of the Companies Act, 1956.

(4) Review by the Government on the working of the above Company.

6. Report of Estimates Committee

Shri Arun Chandra Guha presented the Fifty-third Report of the Estimates Committee on the Ministry of Finance—Department of Revenue and Company Law (Company Law Division).

6. The Budget (General) 1964-65—Demands for Grants

Discussion on Demands for Grants Nos. 15 to 18 and 115 for which the Ministry of External Affairs is responsible continued.

The discussion was not concluded.

7. Motion re: Fortieth Report of Committee on Private Members' Bills and Resolutions

Shri P. Muthiah moved the following motion:—

“That this House agrees with the Fortieth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 8th April, 1964.”

The motion was adopted.

8. Private Members' Bills—Introduced

(1) The Constitution (Amendment) Bill, 1964 (Amendment of article 217) by Shri Purushottamdas R. Patel.

(2) The Constitution (Amendment) Bill, 1964 (Amendment of the Seventh Schedule) by Dr. L. M. Singhvi.

(3) The Salaries and Allowances of Members of Parliament (Amendment) Bill, 1964 (Amendment of sections 3 and 5) by Shri Raghunath Singh.

The motion for leave to introduce the Bill moved by Shri Raghunath Singh was opposed.

On the motion the House divided, Ayes 96; Noes 12. The motion was accordingly adopted and the Bill was introduced.

9. Private Members' Bills—Negatived

(i) *The Constitution (Amendment) Bill, 1963 (Amendment of articles 84 and 173) by Shri Hari Vishnu Kamath.*

On the motion for consideration of the Bill moved by Shri Hari Vishnu Kamath on the 28th March, 1964, the House divided, Ayes 10; Noes 98.

The motion was declared as not carried in accordance with Rule 157 of the Rules of Procedure and in accordance with the Constitution.

(ii) *The Constitution (Amendment) Bill, 1962 (Amendment of articles 124 and 217) by Pandit K. C. Sharma.*

The motion for consideration of the Bill was moved by Pandit K. C. Sharma.

The following members took part in the debate:—

- (1) Shri Diwan Chand Sharma
- (2) Shri K. Hanumanthaiya
- (3) Dr. Ram Manohar Lohia
- (4) Dr. Sarojini Mahishi
- (5) Shri Ghanshyamlal Oza
- (6) Shri Jai Sukh Lal Hathi

Pandit K. C. Sharma replied to the debate.

On the motion for consideration of the Bill, the House divided, Ayes 12; Noes 55.

The motion was declared as not carried in accordance with Rule 157 of the Rules of Procedure and in accordance with the Constitution.

10. **Private Member's Bill—Under Consideration**

The Protection of Circus Employees Bill, 1964 by Shri Ananda Nambiar

The motion for consideration of the Bill was moved by Shri Ananda Nambiar.

The following members took part in the debate:—

- (1) Shri Joachim Alva
- (2) Shri S. M. Banerjee (*Speech unfinished*).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 11th April, 1964).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Saturday, April 11, 1964/Chaitra 22, 1886 (Saka).

No. 272

1. Paper laid on the Table

A copy of the Defence of India (Seventh Amendment) Rules, 1964 published in Notification No. G.S.R. 519, dated the 26th March, 1964, under section 41 of the Defence of India Act, 1962, was laid on the Table.

2. Statement re: Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 13th April, 1964.

3. The Budget (General) 1964-65—Demands for Grants

Discussion on Demands for Grants Nos. 15 to 18 and 115 for which the Ministry of External Affairs is responsible continued.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 13th April, 1964).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I
[Brief Record of Proceedings]

Monday, April 13, 1964/Chaitra 24, 1886 (Saka)

No. 273

1. Starred Questions

Starred Questions Nos. 1009—1017, 1024 and 1027 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2071—2099 were laid on the Table.

3. Calling Attention to Matter of Urgent Public Importance

Dr. L. M. Singhvi called the attention of the Minister of Defence to the reported flights of unidentified planes over Jammu on the 9th, 11th and 12th April, 1964.

The Minister of Defence made a statement in regard thereto.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Audit Report (Commercial), 1964, under article 151(1) of the Constitution.
- (2) A copy of the Navy (Pension) Regulations, 1964, published in Notification No. S.R.O. 74, dated the 7th March, 1964, under section 185 of the Navy Act, 1957.

5. Statement by Member

Dr. Ram Manohar Lohia laid on the Table a statement regarding certain matters referred to by the Minister of Planning in his speech on the 6th March, 1964 during the general discussion on the General Budget.

The Minister of Home Affairs laid on the Table a statement in reply thereto.

[P.T.O.]

6. Statement by Minister

The Minister of Home Affairs made a statement on the recent conference held in Delhi between the Indian and Pakistan Delegations. He also laid on the Table copies of the Joint Communique issued and the proposals made by the two Delegations.

7. The Budget (General) 1964-65—Demands for Grants

(i) Discussion on Demands for Grants Nos. 15 to 18 and 115 for which the Ministry of External Affairs is responsible concluded.

On cut motion No. 77 moved by Shri Nath Pai on the 9th April, 1964, the House divided, Ayes 35; Noes 193. The cut motion was accordingly negatived.

The other cut motions moved on the 9th April, 1964, were also negatived.

The following Demands were voted in full:—

MINISTRY OF EXTERNAL AFFAIRS

No. of Demand	Name of Demand	Amount of Demand
		Rs.
I.—EXPENDITURE MET FROM REVENUE		
15	Tribal Areas	14,54,01,000
16	External Affairs	16,99,91,000
17	Dadra and Nagar Haveli Area	17,22,000
18	Other Revenue Expenditure of the Ministry of External Affairs	7,16,06,000
II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES.		
115	Capital Outlay of the Ministry of External Affairs	1,51,25,000

(ii) Discussion on Demands for Grants Nos. 45 to 56 and 128 for which the Ministry of Home Affairs is responsible commenced.

Seventy-three cut motions were moved.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 14th April, 1964).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, April 14, 1964/Chaitra 25, 1886 (Saka)

No. 274

1. Starred Questions

Starred Questions Nos. 1028, 1029, 1034—1036 and 1040—1044 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2100—2181 were laid on the Table.

3. Calling Attention to Matter of Urgent Public Importance

Dr. L. M. Singhvi called the attention of the Minister of Food and Agriculture to the threatened closure of business by food grain dealers.

The Minister of State for Food and Agriculture laid on the Table a statement in regard thereto.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) Statement by the Leader of the Indian Delegation at the Ministerial Session of the United Nations Conference on Trade and Development held at Geneva on the 25th March, 1964.
- (2) Statements by five representatives of the Indian Delegation at the sittings of the various Committees of the above Conference.
- (3) Statement by the Executive Secretary, GATT, at the Plenary Meeting of the above Conference on the 8th April, 1964.
- (4) Annual Report of the Indian Central Coconut Committee for the year 1962-63.
- (5) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) G.S.R. 571 dated the 2nd April, 1964 rescinding the Delhi Wheat Products (Export Control) Order, 1964 published in Notification No. G.S.R. 478 dated the 19th March, 1964.

[P.T.O

- (ii) The Andhra Pradesh Paddy (Movement Control) Amendment Order, 1964 published in Notification No. G.S.R. 572 dated the 4th April, 1964.

5. Minutes of Estimates Committee—Laid on the Table

A copy each of the Minutes of the sittings of Sub-Committee of the Estimates Committee on Public Undertakings and Minutes of the sitting of the Estimates Committee relating to the following Reports, was laid on the Table:—

- (i) Forty-sixth Report on the Ministry of International Trade—Tea Board, Calcutta.
- (ii) Forty-seventh Report on the Ministry of International Trade—Export Risks Insurance Corporation Limited, Bombay (now transformed into Export Credit and Guarantee Corporation Limited, Bombay).

6. Intimation re: Release of Member

The Speaker informed the House that he had received a telegram, dated the 13th April, 1964, from the Additional District Magistrate (Judicial), Lucknow, that Shri Yuveraj Dutta Singh, Member, Lok Sabha, was released from District Jail, Lucknow, on the 11th April, 1964.

7. Motion

Shri Hari Vishnu Kamath moved the following motion:—

“That the time allotted for discussion of the Demands for Grants be extended beyond April 15, 1964.”

On the motion, the House divided, Ayes 64; Noes 118. The motion was accordingly negatived.

8. The Budget (General) 1964-65—Demands for Grants

Discussion on Demands for Grants Nos. 45 to 56 and 128 for which the Ministry of Home Affairs is responsible continued.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 15th April, 1964).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, April 15, 1964/Chaitra 26, 1886 (Saka)

No. 275

1. Starred Questions

Starred Questions Nos. 1047, 1048, 1050—1052 and 1054—1057 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2162—2173, 2175—2205 and 2207—2210 were laid on the Table.

3. Calling Attention to Matter of Urgent Public Importance

Shri S. M. Banerjee called the attention of the Prime Minister to the reported statement of the Chief Minister of Nagaland that a large number of Naga hostiles are trying to enter Nagaland.

The Minister of State for External Affairs made a statement in regard thereto.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Orders under section 43 of the Copyright Act, 1957:—
 - (i) The International Copyright (Second Amendment) Order, 1964 published in Notification No. S.O. 734 dated the 2nd March, 1964.
 - (ii) The International Copyright (Third Amendment) Order, 1964 published in Notification No. S.O. 820 dated the 4th March, 1964.
- (2) A copy of Annual Accounts of the University Grants Commission for the year 1962-63 along with the Audit Report thereon, under sub-section (4) of section 19 of the University Grants Commission Act, 1956.
- (3) A statement of allegations made by Shri Hukam Chand Kachwai, M.P., about mal-treatment accorded to him in Ambala Central Jail and the facts as revealed by the inquiry conducted by the District Magistrate, Ambala, together with a copy of the Report of Inquiry by the District Magistrate, Ambala.

[P.T.O.]

5. Minutes of Committee on Government Assurances—Laid on the Table

The Minutes of the Sixth Sitting of the Committee on Government Assurances held during the current Session, were laid on the Table.

6. Report of Committee on Private Members' Bills and Resolutions

Shri S. V. Krishnamoorthy Rao presented the Forty-first Report of the Committee on Private Members' Bills and Resolutions.

7. Report of Estimates Committee

Shri Arun Chandra Guha presented the Fifty-fifth Report of the Estimates Committee on the Planning Commission—Rural Works Programme.

8. Statement re: Demands for Excess Grants (General) for 1961-62

Shri T. T. Krishnamachari presented a statement showing Demands for Excess Grants in respect of the Budget (General) for 1961-62.

9. Motions for Election to Committees

(i) Shri M. C. Chagla moved the following motion:—

“That in pursuance of paragraphs 4 and 5 of the late Ministry of Steel, Mines and Fuel Resolution No. 315(1)/57-MIII, dated the 4th May, 1957, as amended from time to time, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the Government Council of the Indian School of Mines, Dhanbad.”

The motion was adopted.

(ii) Dr. Mono Mohan Das moved the following motion:—

“That in pursuance of paragraph 3(5) of the late Ministry of Scientific Research and Cultural Affairs Resolution No. F.21-1-/61-C.I., dated the 29th June, 1961, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Advisory Board of Anthropology for a term of three years with effect from the 29th June, 1964, subject to the other provisions of the said Resolution.”

The motion was adopted.

10. The Budget (General) 1964-65—Demands for Grants

Discussion on Demands for Grants Nos. 45 to 56 and 128 for which the Ministry of Home Affairs is responsible was resumed.

(i) Shri Satya Narayan Sinha moved the following motion:—

“That rule 338 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for extension of time for the discussion and voting on Demands for Grants be suspended.”

The motion was adopted.

(ii) Shri Satya Narayan Sinha moved the following motion:—

“That sub-rule (2) of rule 208 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the disposal of all the outstanding matters in connection with the Demands for Grants today, be suspended and the time for discussion and voting of Demands for Grants be extended till the 16th April, 1964.”

The motion was adopted.

On cut motion No. 43 moved by Shri Surendranath Dwivedy on the 13th April, 1964, the House divided, Ayes 21; Noes 82. The cut motion was accordingly negatived.

The other cut motions moved on the 13th April, 1964 were also negatived.

The following Demands were voted in full:—

MINISTRY OF HOME AFFAIRS

No. of Demand	Name of Demand	Amount of Demand
		Rs.
I.—EXPENDITURE MET FROM REVENUE.		
45	Ministry of Home Affairs	4,15,61,000
46	Cabinet	42,01,000
47	Zonal Councils	1,16,000
48	Administration of Justice	2,91,000
49	Police	13,41,85,000
50	Census	1,25,15,000
51	Statistics	2,10,88,000
52	Privy Purses and Allowances of Indian Rulers	86,000
53	Delhi	19,65,87,000
54	Andaman and Nicobar Islands	2,99,18,000
55	Laccadive, Minicoy and Amindivi Islands	43,58,000
56	Other Revenue Expenditure of the Ministry of Home Affairs	2,52,43,000
II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES.		
128	Capital Outlay of the Ministry of Home Affairs	69,38,000

(Lok Sabha adjourned till 11 A.M. on Thursday, the 16th April, 1964).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Thursday, April 16, 1964/Chaitra 27, 1886 (Saka)

No. 276

1. Starred Questions

Starred Questions Nos. 1068—1076 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2211—2257 were laid on the Table.

3. Short Notice Question

One Short Notice Question regarding Shortage of water in Netaji Nagar, New Delhi addressed to the Minister of Health was orally answered and supplementary questions were answered thereon.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Report of the Committee on Utilisation of External Assistance together with a statement containing Government's decisions on the recommendations of the Committee.
- (2) A copy of Notification dated the 16th April, 1964 regarding the appointment of Monopolies Commission.
- (3) A copy of Annual Report of the Damodar Valley Corporation and Audit Report for the year 1962-63 under sub-section (5) of section 45 of the Damodar Valley Corporation Act, 1948.
- (4) A copy of Annual Accounts of the All-India Institute of Medical Sciences, New Delhi, for the year 1962-63 along with the Audit Report thereon, under sub-section (4) of section 18 of the All India Institute of Medical Sciences Act, 1956.
- (5) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 528 dated the 4th April, 1964.
 - (ii) G.S.R. 529 dated the 4th April, 1964.
 - (iii) G.S.R. 530 dated the 4th April, 1964.
 - (iv) G.S.R. 531 dated the 4th April, 1964.
 - (v) G.S.R. 532 dated the 4th April, 1964.
 - (vi) G.S.R. 533 dated the 4th April, 1964.

[P.T.O.]

(6) A copy each of the following Notifications under section 150 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960:—

- (i) G.S.R. 534 dated the 4th April, 1964.
- (ii) G.S.R. 535 dated the 4th April, 1964.
- (iii) G.S.R. 536 dated the 4th April, 1964.
- (iv) G.S.R. 537 dated the 4th April, 1964.
- (v) G.S.R. 538 dated the 4th April, 1964.
- (vi) G.S.R. 539 dated the 4th April, 1964.

5. The Budget (General) 1964-65—Demands for Grants

(i) Discussion on Demands for Grants Nos. 19 to 35 and 116 to 123 for which the Ministry of Finance is responsible commenced and was concluded.

Sixteen cut motions were moved and negatived.

The following Demands were voted in full:—

MINISTRY OF FINANCE

No. of De- mand	Name of Demand	Amount of Demand
		Rs.
	I.—EXPENDITURE MET FROM REVENUE	
19	Ministry of Finance	2,03,75,000
20	Customs	4,25,10,000
21	Union Excise Duties	10,21,41,000
22	Taxes on Income including Corporation Tax, etc.	7,22,00,000
23	Stamps	2,91,94,000
24	Audit	12,79,55,000
25	Currency and Coinage	8,90,92,000
26	Mint	2,42,63,000
27	Kolar Gold Mines	4,72,44,000
28	Pensions and other Retirement benefits	4,90,50,000
29	Territorial and Political Pensions	19,98,000
30	Opium	52,37,000
31	Other Revenue Expenditure of the Ministry of Finance	1,48,31,59,000
32	Planning Commission	1,01,41,000
33	Grants-in-aid to State and Union Territory Governments	2,00,66,30,000

MINISTRY OF FINANCE—contd.

No. of Demand	Name of Demand	Amount of Demand
		Rs.
34	Miscellaneous Adjustments between the Central and State and Union Territory Governments	25,83,000
35	Pre-partition Payments	13,68,000
II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES		
116	Capital Outlay on the India Security Press	17,93,000
117	Capital Outlay on Currency and Coinage	10,64,00,000
118	Capital Outlay on Mints	30,33,000
119	Capital Outlay on Kolar Gold Mines	73,87,000
120	Commutated Value of Pensions	1,13,48,000
121	Other Capital Outlay of the Ministry of Finance	1,63,41,79,000
122	Capital Outlay on Grants to State and Union Territory Governments for Development	25,86,88,000
123	Loans and Advances by the Central Government	2,27,95,03,000

(ii) At 5 P.M. the following Demands for Grants in respect of the heads mentioned against them for which the Department of Atomic Energy, Department of Parliamentary Affairs and the Lok Sabha, Rajya Sabha and Secretariat of the Vice-President are responsible, were submitted to the vote of the House and granted in full:—

DEPARTMENT OF ATOMIC ENERGY

No. of Demand	Name of Demand	Amount of Demand
		Rs.
I.—EXPENDITURE MET FROM REVENUE		
95	Department of Atomic Energy	17,67,000
96	Atomic Energy Research	9,14,18,000
II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES		
144	Capital Outlay of the Department of Atomic Energy	18,16,56,000

[P.T.O.]

DEPARTMENT OF PARLIAMENTARY AFFAIRS

No. of Demand	Name of Demand	Amount of Demand
	EXPENDITURE MET FROM REVENUE	Rs.
97	Department of Parliamentary Affairs	3,35,000

LOK SABHA, RAJYA SABHA AND SECRETARIAT OF THE VICE-PRESIDENT

No. of Demand	Name of Demand	Amount of Demand
	EXPENDITURE MET FROM REVENUE	Rs.
	(LOK SABHA)	
108	Lok Sabha	97,25,000
	(RAJYA SABHA)	
110	Rajya Sabha	41,50,000
	(SECRETARIAT OF THE VICE-PRESIDENT)	
111	Secretariat of the Vice-President	1,99,000

(Lok Sabha adjourned till 11 A.M. on Friday, the 17th April, 1964).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, April 17, 1964/Chaitra 28, 1886 (Saka)

No. 277

1. Starred Questions

Starred Questions Nos. 1088, 1089, 1091—1096, 1098 and 1100—1102 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2258—2286 were laid on the Table.

3. Calling Attention to Matter of Urgent Public Importance

Shri P. R. Chakraverti called the attention of the Minister of Railways to the train accident on Guntur-Macherla section of Southern Railway on the 13th April, 1964 resulting in the death of one passenger and injuries to several others.

The Deputy Minister of Railways made a statement in regard thereto.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Coffee (Amendment) Rules, 1964 published in Notification No. G.S.R. 557 dated the 4th April, 1964, under sub-section (3) of section 48 of the Coffee Act, 1942.
- (2) A copy each of the Articles of Association and Memorandum of Association of Instrumentation Limited.
- (3) A copy of Annual Report of the Khadi and Village Industries Commission for the year 1962-63.

5. Statement by Minister

The Minister of Finance made a statement regarding certain references made to him by Shri S. M. Banerjee in his speech on the 1st April, 1964 on the Demands for Grants relating to the Departments of Supply and Technical Development.

6. Government Bill—Introduced

The Appropriation (No. 2) Bill, 1964.

[P.T.O.]

7. Government Bill—Under Consideration

The Finance Bill, 1964.

The motion for consideration of the Bill was moved by Shri T. T. Krishnamachari.

The following members took part in the debate:—

- (1) Shrimati Renu Chakravartty
- (2) Shrimati Renuka Ray
- (3) Shri V. Vairava Thevar
- (4) Shri M. R. Masani
- (5) Shri Kashi Nath Pandey
- (6) Shri Madhavrao Laxmanrao Jadhav
- (7) Shri Peter Alvares
- (8) Shrimati Jamuna Devi
- (9) Shri Laxmi Narayan Bhanja Deo
- (10) Shri Ramchandra Vithal Bade
- (11) Dr. P. Srinivasan
- (12) Shri Ram Swarup
- (13) Shri Kashi Ram Gupta
- (14) Shrimati Kamala Chaudhri
- (15) Shri Bishwanath Roy
- (16) Shri K. Rajaram (*Speech unfinished*).

The discussion was not concluded.

8. Statement by Minister

Sardar Swaran Singh, Minister of Food and Agriculture who was the Leader of the Indian Delegation to the meeting of Ministers held in Djakarta in preparation for the Second Afro-Asian Conference made a statement regarding the said meeting. He also laid on the Table a copy each of the following:—

- (i) Text of the opening statement made by the Leader of the Indian Delegation.
- (ii) Text of the speech on the question of participation by the U.S.S.R. in the next Afro-Asian Conference.
- (iii) Final communique of the Preparatory Conference.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 18th April, 1964).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Saturday, April 18, 1964/Chaitra 29, 1886 (Saka)

No. 278

1. Statement. Re: Government Business.

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 21st April, 1964.

2. Government Bill—Withdrawn

The Advocates (Amendment) Bill, 1963.

3. Government Bill—Introduced

The Advocates (Amendment) Bill, 1964.

4. Government Bill—Passed

The Appropriation (No. 2) Bill, 1964.

The motion for consideration of the Bill was moved by Shri T. T. Krishnamachari.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri T. T. Krishnamachari.

The motion was adopted and the Bill was passed.

5. Government Bill—Under consideration

The Finance Bill, 1964.

Discussion on the motion for consideration of the Bill moved on the 17th April, 1964, continued.

[P.T.O.]

The following members took part in the debate—

- (1) Shri K. Rajaram
- (2) Shri M. Shankaraya
- (3) Shri Nath Pai
- (4) Shrinati Sharda Mukerjee
- (5) Shri Tika Ram Paliwal
- (6) Shri S. M. Banerjee
- (7) Shri Laxmi Dass
- (8) Shrimati Yashoda Reddy
- (9) Shri R. R. Mocrarka.

Shri T. T. Krishnaamachari replied to the debate.

On the motion for consideration the House divided, Ayes 147; Noes 14. The motion for consideration was accordingly adopted and clause-by-clause consideration was taken up.

Clauses 2, 5, 7 to 9, 11, 13, 15 to 22, 24 to 27 and 32 were adopted.

Clauses 3, 4, 6, 10, 12, 14, 23, 28 to 31 and 33 were adopted, as amended.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 21st April, 1964).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, April 21, 1964/Vaisakha 1, 1886 (Saka)

No. 279

1. Starred Questions

Starred Questions Nos. 1110, 1112, 1114—1119, 1123 and 1124 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2287—2315 and 2317—2350 were laid on the Table.

3. Short Notice Question

One Short Notice Question regarding Rana Pratap Sagar Dam addressed to the Minister of Irrigation and Power was orally answered and supplementary questions were answered thereon.

4. Minutes of Committee on Subordinate Legislation—Laid on the Table

The Minutes of sittings (Seventh to Ninth) of the Committee on Subordinate Legislation, were laid on the Table.

5. Report of Committee on Subordinate Legislation

Shri S. V. Krishnamoorthy Rao presented the Third Report of the Committee on Subordinate Legislation.

6. Government Bill—Passed

The Finance Bill, 1964.

Clause-by-clause consideration of the Bill continued.

Clauses 34 to 38, 41, 42, 45 to 48, 53 to 65 and Second and Third Schedules were adopted.

Clauses 39, 43, 44, 49 to 52 and the First Schedule were adopted, as amended.

On Clause 40, as amended, the House divided, Ayes 92; Noes 24. Clause 40, as amended, was accordingly adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri T. T. Krishnamachari.

The following members took part in the debate:—

- (1) Shri N. G. Ranga
- (2) Shri U. M. Trivedi
- (3) Shri T. T. Krishnamachari

On the motion that the Bill, as amended, be passed, the House divided, Ayes 125; Noes 17. The motion was accordingly adopted and the Bill, as amended, was passed.

7. Report of Business Advisory Committee

Shri Shivram Rango Rane presented the Twenty-sixth Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 22nd April, 1964).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, April 22, 1964/Vaisakha 2, 1886 (Saka)

No. 280

1. Starred Questions

Starred Questions Nos. 1130—1132, 1135—1137, 1141, 1142, 1144, 1145, 1147 and 1148 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2351—2400 were laid on the Table.

3. Statement by Prime Minister

The Prime Minister made a statement regarding the next conference of Commonwealth Prime Ministers.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) The Emergency Risks (Factories) Insurance (Amendment) Scheme, 1964 published in Notification No. S.O. 1114 dated the 30th March, 1964, under sub-section (7) of section 3 of the Emergency Risks (Factories) Insurance Act, 1962.
- (2) The Emergency Risks (Goods) Insurance (Amendment) Scheme, 1964 published in Notification No. S.O. 1115 dated the 30th March, 1964, under sub-section (6) of section 5 of the Emergency Risks (Goods) Insurance Act, 1962.
- (3) Report on the working of the Deposit Insurance Corporation for the year ended 31st December, 1963 along with the Annual Accounts and the Audit Report thereon, under sub-section (2) of section 32 of the Deposit Insurance Corporation Act, 1961.
- (4) Notification No. G.S.R. 898 dated the 1st June, 1963 making certain further amendment to the All India Services (Death-cum-Retirement Benefits) Rules, 1958, under sub-section (2) of section 3 of the All India Services Act, 1951.

[P.T.O.]

5. Report of Committee on Private Members' Bills and Resolutions

Shri S. V. Krishnamoorthy Rao presented the Forty-second Report of the Committee on Private Members' Bills and Resolutions.

6. Government Bill—Introduced

The Wakf (Amendment) Bill, 1964.

7. Motion re. Twenty-sixth Report of Business Advisory Committee

Shri Shivram Rango Rane moved the following motion:—

“That this House agrees with the Twenty-sixth Report of the Business Advisory Committee presented to the House on the 21st April, 1964.”

The motion was adopted subject to the modification suggested by Shri Shankarrao Shantaram More that the time allotted to the Advocates (Amendment) Bill, 1964 be increased from 2 hours to 4 hours.

8. Government Bill—Passed

The Companies (Profits) Surtax Bill, 1964.

The motion for consideration of the Bill was moved by Shri T. T. Krishnamachari.

The following members took part in the debate:—

- (1) Shrimati Renu Chakravartty
- (2) Shri M. R. Masani
- (3) Shri R. R. Morarka
- (4) Shri Prabhu Dayal Himatsingka
- (5) Shri Peter Alvares
- (6) Pandit K. C. Sharma
- (7) Shri Ramchandra Vithal Bade
- (8) Shri Harish Chandra Heda
- (9) Shri Joachim Alva
- (10) Shri S. M. Banerjee

Shri T. T. Krishnamachari replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 26 and the First Schedule were adopted.

The Second and Third Schedules were adopted, as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri T. T. Krishnamachari

The motion was adopted and the Bill, as amended, was passed

9. Government Bill—Under Consideration

The Armed Forces (Special Powers) Continuance Bill, 1964.

The motion for consideration of the Bill was moved by Shrimati Lakshmi N. Menon.

Shri N. G. Ranga took part in the debate. His speech was not concluded.

10. Motion re. Forty-First Report of Committee on Private Members' Bills and Resolutions

Shri P. Muthiah moved the following motion:—

"That this House agrees with the Forty-first Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 15th April, 1964."

The motion was adopted.

11. Private Member's Resolution—Withdrawn

Dr. L. M. Singhvi concluded his speech on the following Resolution moved by him on the 3rd April, 1964:—

"This House is of opinion (a) that an Officer of Parliament to be known as the People's Procurator (Lok Ayukta), broadly analogous to the institution of Ombudsman in Sweden, Denmark and New Zealand, be appointed, under suitable legislation for the purpose of providing effective and impartial investigating machinery for public grievances, for eradicating corruption at all levels, for redressing administrative wrongs and excesses, for securing the liberties of citizens, and generally for strengthening the basic foundations of parliamentary democracy as a system of government;

(b) that the People's Procurator should be a person of known legal ability and outstanding integrity and should be appointed by the President of India on the recommendation of both Houses of Parliament. The term of each Procurator shall be coterminous with that of each Parliament and a Procurator shall not be eligible for re-appointment as such and shall not accept any office of trust or profit at the disposal or in the dispensation of the Central Government or any State Government for at least ten years after his laying down the office of Procurator. The Procurator shall be removable only in accordance with the procedure laid down in article 124(4) of the Constitution.

(c) that broadly the People's Procurator or Lok Ayukta should have the following powers and functions:—

(i) The Procurator shall have the power to investigate any decision or recommendation made or any act done or omitted, relating to a matter of administration affecting any person or body of persons in or by any of the Ministries and departments or by any Minister, Officer, employee or member thereof in the exercise of any power or function conferred on him by any Statutes, rules or directives. The Procurator shall make general and specific recommendations to the Government and shall suggest action against those, who in the execution of their official duties, have through partiality, favouritism or any other cause or consideration, committed any unlawful act or neglected to perform their duties properly;

(ii) The Procurator may make any such investigation either on a complaint made to him in accordance with requirements to be detailed in a suitable enactment or on his own motion;

[P.T.O.]

- (iii) Without limiting the foregoing provisions, the Procurator shall also investigate any petition that may be referred to it by either House of Parliament or any Committee thereof subject to the directives of the referring House or Committee and shall submit his report thereon;
- (iv) The powers of the Procurator shall be exercised in accordance with the principles and directives laid down in a motion to be passed by the House of the People and approved by the Council of States from time to time;
- (v) If any question arises whether the Procurator has any jurisdiction to investigate any case or class of cases, the Procurator may, if he thinks fit, apply to the Supreme Court for an advisory opinion in the matter;
- (vi) The Procurator shall have power to summon any documents or persons and shall have power to examine any person on oath;
- (vii) The Procurator shall in each year make at least one comprehensive report to Parliament on the exercise of his functions;
- (d) that People's Procurators, with analogous powers and functions should also be appointed in all the constituent States of the Indian Union, and that necessary steps should be taken expeditiously in order suitably to amend the Constitution and to enact legislation for effectuating the aforesaid purposes."

One amendment was moved by Shri Sidheshwar Prasad.

The following members took part in the debate:—

- (1) Shri Harish Chandra Mathur
- (2) Shri N. G. Ranga
- (3) Shri Sidheshwar Prasad
- (4) Shri Surendranath Dwivedy
- (5) Shri N. C. Chatterjee
- (6) Shri Sinhasan Singh
- (7) Shri S. N. Chaturvedi
- (8) Shri S. M. Banerjee
- (9) Shri Yashpal Singh
- (10) Shri Jai Sukh Lal Hathi

Dr. L. M. Singhvi replied to the debate.

The amendment moved by Shri Sidheshwar Prasad was negatived.

The Resolution was withdrawn by leave of the House.

12. Private Member's Resolution—Under Consideration

Shri Bhisma Prasad Yadava moved the following Resolution:—

"This House is of opinion that Government should appoint a Committee of Members of Parliament and economic experts to review the progress made towards the reduction of disparity between the lowest and highest income to the order of 1:30 over the next two or three Plan periods."

His speech was not concluded.

(Lok Sabha adjourned till 11 A.M. on Friday, the 24th April, 1964).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, April 24, 1964/Vaisakha 4, 1886 (Saka)

No. 281

1. Starred Questions

Starred Questions Nos. 1153—1161, 1165, 1166 and 1169 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2401—2443 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) Annual Report of the Singareni Collieries Company, Limited, Hyderabad, for the year 1962-63 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (2) Review by the Government on the working of the above Company.
- (3) Half-yearly Report on the activities of the Coir Board and the working of the Coir Industry Act, 1953 for the period from the 1st April to 30th September, 1963, under sub-section (1) of section 19 of the Coir Industry Act, 1953.
- (4) Corrigendum to the Annual Report of the Rubber Board for the year 1961-62 laid on the Table on the 13th March, 1964.
- (5) A copy of the Cotton Textiles (Control) Amendment Order, 1964 published in Notification No. S.O. 457 dated the 8th February, 1964, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (6) A copy each of the following Rules under sub-section (3) of section 26 of the Khadi and Village Industries Commission Act, 1956:—
 - (i) The Khadi and Village Industries Commission (Amendment) Rules, 1964 published in Notification No. G.S.R. 125 dated the 17th January, 1964.
 - (ii) The Khadi and Village Industries Commission (Second Amendment) Rules, 1964 published in Notification No. G.S.R. 1093 dated the 17th March, 1964.

[P.T.O.]

(7) **Audit Report on the accounts of the Central Silk Board for the year 1961-62.**

(8) **A copy of the Drugs (First Amendment) Rules, 1963 published in Notification No. S.O. 2092 dated the 27th July, 1963, under sub-section (3) of section 33 of the Drugs Act, 1940.**

4. Minutes of Committee on Government Assurances—laid on the Table

The Minutes of the Seventh Sitting of the Committee on Government Assurances held during the current session, were laid on the Table.

5. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 21st April, 1964, Rajya Sabha passed the Indian Railways (Amendment) Bill, 1964.

6. Bill Passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table a copy of the Indian Railways (Amendment) Bill, 1964, as passed by Rajya Sabha.

7. Presentation of Petition

Shri Ram Sewak Yadav presented a petition signed by a petitioner relating to liability of State in tort.

8. Resignation of Member

The Speaker informed the House that Shri Lal Shyamshah had resigned his seat in Lok Sabha with effect from the 24th April, 1964.

9. Government Bills—Introduced

(1) **The Indian Coinage (Amendment) Bill, 1964.**

(2) **The Constitution (Eighteenth Amendment) Bill, 1964.** The motion for leave to introduce the Bill moved by Shri Asoke K. Sen was opposed. On the motion the House divided, Ayes 172; Noes 52. The motion was accordingly adopted and the Bill was introduced.

10. Government Bill—Passed

The Armed Forces (Special Powers) Continuance Bill, 1964

Shri N. G. Ranga concluded his speech on the motion for consideration of the Bill moved on the 22nd April, 1964.

Shrimati Lakshmi N. Menon replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 4 were adopted.

New clause 5 was also adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shrimati Lakshmi N. Menon.

The motion was adopted and the Bill, as amended, was passed.

11. Demands for Excess Grants (General) for 1961-62

Discussion on Demands for Excess Grants in respect of the Budget (General) for 1961-62 commenced and was concluded.

One cut motion was moved and negatived.

The following Demands were voted in full:—

No. of Demand	Name of Demand	Amount of Excess Demand
EXPENDITURE MET FROM REVENUE :		Rs.
1	Ministry of Commerce and Industry	60,803
10	Defence Services, Effective—Navy	61,79,516
12	Defence Services, Non-effective	20,32,181
13	Ministry of Education	20,497
16	Tribal Areas	31,57,964
24	Taxes on Income including Corporation Tax, etc. ..	11,19,304
32	Miscellaneous Departments and other Expenditure under the Ministry of Finance	14,13,760
47	Cabinet	87,278
50	Police	23,476
69	Labour and Employment	52,95,047
86	Ministry of Transport and Communications ..	1,09,698
88	Posts and Telegraphs—Dividend to General Revenues and Appropriations to Reserve Funds	2,96,63,517
90	Lighthouse and Lightships	6,63,496
95	Communications (including National Highways) ..	15,61,541

12. Government Bill—Passed

The Public Employment (Requirement as to Residence) Amendment Bill, 1964

The motion for consideration of the Bill was moved by Shri Jai Sukh Lal Hathi.

Shri N. G. Ranga took part in the debate.

Shri Jai Sukh Lal Hathi replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Jai Sukh Lal Hathi.

The motion was adopted and the Bill was passed.

13. Government Bill—Under Consideration

The Advocates (Amendment) Bill, 1964

The motion for consideration of the Bill was moved by Shri Bibudhendra Misra.

[P.T.O.]

The following members took part in the debate:—

- (1) Shri S. M. Banerjee
- (2) Shri Ghanshyamlal Oza
- (3) Shri Homi F. Daji
- (4) Dr. M. S. Aney

Shri Bibudhendra Misra replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 12 were adopted.

Consideration of Clause 13 was taken up but not concluded.

14. **Motion Re: Forty-Second Report of Committee on Private Members' Bills and Resolutions**

Shri S. M. Banerjee moved the following motion:—

“That this House agrees with the Forty-second Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 22nd April, 1964.”

The motion was adopted.

15. **Private Members' Bills—Introduced**

- (1) The Representation of the People (Amendment) Bill, 1964 (*Insertion of new section 6A*) by Shri Prakash Vir Shastri.
- (2) The Fixation of Responsibility (of Persons in Authority) Bill, 1964 by Shri V. C. Parashar.
- (3) The Constitution (Amendment) Bill, 1964 (*Amendment of article 85*) by Shri Prakash Vir Shastri.
- (4) The Constitution (Amendment) Bill, 1964 (*Omission of article 370*) by Shri Prakash Vir Shastri.

16. **Private Member's Bill—Negatived**

The Protection of Circus Employees Bill, 1964 by Shri Ananda Nambiar

Discussion on the motion for consideration of the Bill moved by Shri Ananda Nambiar on the 10th April, 1964, continued.

The following members took part in the debate:—

- (1) Shri S. M. Banerjee
- (2) Shri Krishnan Manoharan
- (3) Shri Ratanlal Kishorilal Malviya

Shri Ananda Nambiar replied to the debate.

The motion for consideration was negatived.

17. **Private Member's Bill—Passed**

The Salaries and Allowances of Members of Parliament (Amendment) Bill, 1964 (Amendment of sections 3 and 5) by Shri Raghunath Singh

The Deputy Speaker informed the House that through a communication dated the 23rd April, 1964 received today, the Minister of Parliamentary Affairs had informed that the President had recommended under article 117(3) of the Constitution the consideration of the Bill by Lok Sabha.

The motion for consideration of the Bill was moved by Shri Raghunath Singh.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 10th August, 1964 was moved by Shri S. M. Banerjee.

The following members took part in the debate:—

- (1) Shri Amar Nath Vidyalankar
- (2) Shri Homi F. Daji
- (3) Shri S. M. Banerjee
- (4) Shri Ram Sewak Yadav
- (5) Shri Surendranath Dwivedy
- (6) Swami Rameshwaranand
- (7) Shri Satya Narayan Sinha

[On the motion moved by Shri S. M. Banerjee, that the time allotted for discussion of the Bill be increased by one hour, the House divided, Ayes 17; Noes 150. The motion was accordingly negatived.]

On the amendment for circulation of the Bill for the purpose of eliciting opinion thereon, the House divided, Ayes 11; Noes 145. The amendment was accordingly negatived.

On the motion for consideration the House divided, Ayes 141; Noes 18. The motion for consideration was accordingly adopted and clause-by-clause consideration was taken up.

On Clause 2, the House divided, Ayes 139; Noes 13. Clause 2 was accordingly adopted.

On an amendment for insertion of new Clause 2A, the House divided, Ayes 123; Noes 7. New Clause 2A was accordingly adopted.

Clause 3 was adopted, as amended.

Clause 1 was adopted, as amended.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Raghunath Singh.

On the motion the House divided, Ayes 140; Noes 13. The motion was accordingly adopted and the Bill, as amended, was passed.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 25th April, 1964).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Saturday, April 25, 1964/Vaisakha 5, 1886 (Saka)

No. 282

1. Oath or Affirmation

Shri R. Kasinatha Dorai made and subscribed the oath in Tamil and took his seat in the House.

2. Starred Questions

Starred Questions Nos. 1171, 1173, 1175—1177, 1179—1183 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 2444—2499 were laid on the Table.

4. Papers laid on the Table

The following papers were laid on the Table:—

A copy each of the following Notifications under sub-section (7) of section 59 of the Mines Act, 1952:—

(i) The Metalliferous Mines (Amendment) Regulations, 1964 published in Notification No. G.S.R. 441 dated the 14th March, 1964.

(ii) The Coal Mines (Amendment) Regulations, 1964 published in Notification No. G.S.R. 442 dated the 14th March, 1964.

5. Report of Estimates Committee

Shri Arun Chandra Guha presented the Fifty-fourth Report of the Estimates Committee on action taken by Government on the recommendations contained in the 125th Report of the Estimates Committee (Second Lok Sabha) on the Ministry of Steel, Mines and Heavy Engineering—The Neyveli Lignite Corporation Limited.

6. Statement Re. Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 27th April, 1964.

[P.T.O.]

7. Government Bills—Introduced

- (1) The Appropriation (No. 3) Bill, 1964.
- (2) The Oil and Natural Gas Commission (Amendment) Bill, 1964.
- (3) The Indian Medical Council (Amendment) Bill, 1964.

8. Government Bills—Passed

(i) *The Advocates (Amendment) Bill, 1964*

Clause-by-Clause consideration of the Bill continued.

Clauses 13 to 25 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Bibudhen Misra.

The motion was adopted and the Bill was passed.

(ii) *The Goa, Daman and Diu Judicial Commissioner's Court (Declaration as High Court) Bill, 1963,*

The motion for consideration of the Bill was moved by Shrimati Lakshmi N. Menon.

The following members took part in the debate:—

- (1) Shri Homi F. Daji
- (2) Shri N. C. Chatterjee
- (3) Shri Sinhasan Singh
- (4) Shri M. P. Shinkre
- (5) Shri Shankarrao Shantaram More
- (6) Shri Peter Alvares
- (7) Dr. M. S. Aney
- (8) Shri T. H. Sonwane
- (9) Shri S. M. Banerjee

Shrimati Lakshmi N. Menon replied to the debate.

On the motion for consideration the House divided, Ayes 73; Noes 25. The motion for consideration was accordingly adopted and clause-by-clause consideration was taken up.

Clauses 2 to 4 and 6 to 8 were adopted.

Clause 5 was adopted, as amended.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shrimati Lakshmi N. Menon.

The motion was adopted and the Bill, as amended, was passed.

9. Government Bill—Under Consideration

The Constitution (Seventeenth Amendment) Bill, 1963, as reported by the Joint Committee.

The motion for consideration of the Bill, as reported by the Joint Committee, was moved by Shri Bibudhendra Misra,

The following members took part in the debate:—

- (1) Shri N. G. Ranga
- (2) Shri Purushottamdas R. Patel
- (3) Shri Banarsi Prasad Sinha
- (4) Shri Surendranath Dwivedy
- (5) Shri P. G. Karuthiruman
- (6) Shri Kamal Nath Tiwari
- (7) Shri A. Shanker Alva
- (8) Shri Kashi Ram Gupta (*Speech unfinished*).

The discussion was not concluded.

10. Half-an-hour Discussion on matters arising out of Answer to Question

Shri Hem Barua raised a half-an-hour discussion on points arising out of the answer given on the 30th March, 1964 to Starred Question No. 799 regarding Indian Ambassador in U.A.R.

Shrimati Lakshmi N. Menon and Shri Lal Bahadur Shastri replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Monday, the 27th April, 1964).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Monday, April 27, 1964/Vaisakha 7, 1886 (Saka)

No. 283

1. Starred Questions

Starred Questions Nos. 1195—1200, 1202, 1203 and 1204 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2500 to 2530 were laid on the Table.

3. Calling Attention to Matter of Urgent Public Importance

Shri Harish Chandra Mathur called the attention of the Prime Minister to the firing by Naga hostiles on Kohima town on the 16th April, 1964.

The Minister of State for External Affairs made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A statement indicating the result of the Central Government conversion loans floated in April, 1964.
- (2) A copy of the Employees' Provident Funds (Eighth Amendment) Scheme, 1964, published in Notification No. G.S.R. 262, dated the 22nd February, 1964, under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952.

5. Minutes of Estimates Committee—Laid on the Table

The Minutes of the Sittings of Sub-Committee of the Estimates Committee on Public Undertakings and Minutes of the Sitting of the Estimates Committee relating to the Forty-ninth Report on the Ministry of International Trade—State Trading Corporation of India Limited, New Delhi (Reports and Accounts), were laid on the Table.

6. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 21st April, 1964, Rajya Sabha passed the Drugs and Cosmetics (Amendment) Bill, 1964.

7. Bill Passed by Rajya Sabha—Laid on the Table ✓

Secretary laid on the Table a copy of the Drugs and Cosmetics (Amendment) Bill, 1964, as passed by Rajya Sabha.

[P.T.O.]

8. Government Bill—Passed

The Appropriation (No. 3) Bill, 1964

The motion for consideration of the Bill was moved by Shrimati Tarkeshwari Sinha.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shrimati Tarkeshwari Sinha.

The motion was adopted and the Bill was passed.

9. Government Bill—Under Consideration

The Constitution (Seventeenth Amendment) Bill, 1963, as reported by the Joint Committee

Discussion on the motion for consideration of the Bill, as reported by the Joint Committee, moved on the 25th April, 1964, continued.

The following members took part in the debate:—

- (1) Shri Kashi Ram Gupta
- (2) Shri Homi F. Daji
- (3) Shri Ghanshyamlal Oza
- (4) Shri Gajraj Singh Rao
- (5) Shri Ramchandra Vithal Bade
- (6) Shri Diwan Chand Sharma
- (7) Shri Panampilli Govinda Menon
- (8) Shri Kishen Pattnayak
- (9) Shri Sinhasan Singh
- (10) Shri Paresh Nath Kayal
- (11) Dr. L. M. Singhvi
- (12) Shri Deorao S. Patil
- (13) Shri Bakar Ali Mirza
- (14) Shri P. K. Vasudevan Nair
- (15) Dr. Sarojini Mahishi
- (16) Shri Madhavrao Laxmanrao Jadhav
- (17) Shri Sheo Narain
- (18) Shri P. R. Chakraverti
- (19) Shri C. R. Basappa
- (20) Shri P. Muthiah

Shri Asoke K. Sen commenced his speech in reply to the debate. His speech was not concluded.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 28th April, 1964).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, April 28, 1964/Vaisakha 8, 1886 (Saka)

No. 284

1. Starred Questions

Starred Questions Nos. 1211—1219 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2531—2603 were laid on the Table.

3. Calling Attention to Matter of Urgent Public Importance

H. H. Maharaja Pratap Keshari Deo called the attention of the Prime Minister to the situation arising out of the nationalisation of the assets of the Indians in Burma by the Burmese Government and the difficulties put on the way of repatriation of their assets and passage to India.

The Deputy Minister of External Affairs made a statement in regard thereto.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications under sub-section (3) of section 133 of the Motor Vehicles Act, 1939:—
 - (i) Notification No. F.12/64/62-PR(T) published in Delhi Gazette dated the 24th October, 1963, making certain further amendment to the Delhi Motor Vehicles Rules, 1940.
 - (ii) The Inter-State Transport Commission (Amendment) Rules, 1964 published in Notification No. S.O. 869 dated the 14th March, 1964.
- (2) Note of the Chinese Government dated the 23rd March, 1964. ✓
- (3) Government of India's reply dated the 25th April, 1964.
- (4) A copy of Notification No. S.O. 1137 dated the 4th April, 1964 extending the Fertilizer (Control) Order, 1957, and the Fertilizer (Movement Control) Order, 1960, to the Union Territory of Goa, Daman and Diu.

[P.T.O.]

- (5) A copy each of the following Orders under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
- (a) The Fertiliser (Control) First Amendment Order, 1964 published in Notification No. S.O. 1138 dated the 4th April, 1964.
 - (b) The Fertilizer (Movement Control) First Amendment Order, 1964 published in Notification No. S.O. 1139 dated the 4th April, 1964.
- (6) A copy each of the following Orders under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
- (i) The Rajasthan (Rice Import Restriction) Amendment Order, 1964 published in Notification No. G.S.R. 635 dated the 16th April, 1964.
 - (ii) The Maharashtra and Gujarat Rice (Export Control) Order, 1964 published in Notification No. G.S.R. 636 dated the 16th April, 1964.
 - (iii) The Rice (Punjab) Price Control (Second Amendment) Order, 1964 published in Notification No. G.S.R. 654 dated the 25th April, 1964.
 - (iv) The Inter-Zonal Wheat and Wheat Products (Movement Control) Order, 1964 published in Notification No. G.S.R. 666 dated the 18th April, 1964.

5. Opinions on Bill

Shrimati T. Lakshmi Kanthamma laid on the Table Paper No. II to the Bill further to amend the Indian Penal Code and the Code of Criminal Procedure, 1938, which was circulated for the purpose of eliciting opinion thereon by the direction of the House on the 13th September, 1963.

6. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Finance Bill, 1964, passed by Lok Sabha on the 21st April, 1964.

7. Report of Estimates Committee

Shri Arun Chandra Guha presented the Fifty-sixth Report of the Estimates Committee on action taken by Government on the recommendations contained in the Eightieth Report of the Estimates Committee (Second Lok Sabha) on Public Undertakings—Forms and Organisation.

8. Statement by Minister

The Minister of State for Food and Agriculture made a statement correcting the reply given on the 14th April, 1964 to a supplementary by Shri S. M. Banerjee on Starred Question No. 1036 regarding the Prices of Maida and Rawa.

9. Government Bill—Negatived

The Constitution (Seventeenth Amendment) Bill, 1963, as reported by the Joint Committee

Shri Asoke K. Sen concluded his speech in reply to the debate on the motion for consideration of the Bill, as reported by the Joint Committee, moved on the 25th April, 1964.

On the motion for consideration of the Bill, as reported by the Joint Committee, the House divided, Ayes 206; Noes 19.

The motion was declared as not carried in accordance with Rule 157 of the Rules of Procedure and in accordance with the Constitution.

10. Government Bill—Passed

The Oil and Natural Gas Commission (Amendment) Bill, 1964.

The motion for consideration of the Bill was moved by Shri Humayun Kabir.

The following members took part in the debate:—

- (1) Shri S. M. Banerjee
- (2) Shri Ghanshyamlal Oza
- (3) Shri Purushottamdas R. Patel
- (4) Dr. L. M. Singhvi
- (5) Shrimati Yashoda Reddy
- (6) Shri K. K. Warior
- (7) Shri S. C. Samanta
- (8) Shrimati T. Lakshmi Kanthamma
- (9) Shri P. Venkatasubbaiah
- (10) Shri Diwan Chand Sharma
- (11) Shri Yashpal Singh
- (12) Shri Prabhu Dayal Himatsingka
- (13) Shri C. K. Bhattacharyya
- (14) Dr. M. S. Aney
- (15) Shri Paresh Nath Kayal
- (16) Shri Gauri Shanker Kakkar
- (17) Shri Hem Raj

Shri Humayun Kabir replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Humayun Kabir.

The motion was adopted and the Bill was passed.

11. Government Bill—Under Consideration

The Indian Medical Council (Amendment) Bill, 1964.

The motion for consideration of the Bill was moved by Dr. D. S. Raju.

The following members took part in the debate:—

- (1) Dr. Ranen Sen
- (2) Dr. C. B. Singh

[P.T.O.]

- (3) Dr. P. Srinivasan
- (4) Shri Yashpal Singh
- (5) Shri Sham Lal Saraf
- (6) Shri S. M. Banerjee
- (7) Dr. Sarojini Mahishi
- (8) Shri Gauri Shanker Kakkar
- (9) Shri Diwan Chand Sharma
- (10) Dr. L. M. Singhvi
- (11) Shri Ghanshyamlal Oza

The discussion was not concluded.

12. Statement re: Government Business

The Minister of Parliamentary Affairs made a statement regarding the additional items of Government business to be transacted during the current week.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 29th April, 1964).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, April 29, 1964/Vaisakha 9, 1886 (Saka)

No. 285

1. Starred Questions

Starred Questions Nos. 1233—1241 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2604—2651 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) Part I of the Report on Distribution of Income and Wealth and Concentration of Economic Power submitted by the Committee on Distribution of Income and Levels of Living and a Statement by Government thereon.
- (2) Judgment of the Supreme Court of India in Income-tax Officer, Kolar and Another versus Seghu Buchiah Setty (Civil Appeals Nos. 221 and 222 of 1963).
- (3) A copy each of the Annual Report and the Audited Accounts of the Salar Jung Museum Board, Hyderabad, for the year 1962-63.

4. Report of Committee on Private Members' Bills and Resolutions

Shri S. V. Krishnamoorthy Rao presented the Forty-third Report of the Committee on Private Members' Bills and Resolutions.

5. Motions for Election to Committees

(i) Shri M. C. Chagla moved the following motion:—

"That in pursuance of paragraph 1(g) of the Ministry of Education Resolution No. F.11-3/64-C.1, dated the 9th April, 1964, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Advisory Board of Archaeology, for the next term commencing from the 1st August, 1964, subject to the other provisions of the said Resolution."

The motion was adopted.

[P.T.O.]

(ii) **Shri M. C. Chagla** moved the following motion:—

“That in pursuance of paragraph 3(2)(d) of the late Department of Education, Health and Lands Resolution No. F.122-3/35-E, dated the 8th August, 1935, as amended from time to time, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, one additional member from among themselves to serve as a member of the Central Advisory Board of Education, subject to the other provisions of the said Resolution.”

The motion was adopted.

6. Government Bills—Introduced

(1) The Taxation Laws (Continuation and Validation and Recovery Proceedings) Bill, 1964.

(2) The East Punjab Ayurvedic and Unani Practitioners (Delhi Amendment) Bill, 1964.

7. Government Bill—Passed

The Indian Medical Council (Amendment) Bill, 1964.

Discussion on the motion for consideration of the Bill, moved on the 28th April, 1964, continued.

The following members took part in the debate:—

- (1) Shri C. K. Bhattacharyya
- (2) Shri Priya Gupta
- (3) Shri K. K. Warior
- (4) Shri Prabhu Dayal Himatsingka
- (5) Shri P. Venkatasubbaiah
- (6) Shri P. R. Chakraverti
- (7) Shri N. G. Ranga

Dr. Sushila Nayar replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 16 were adopted.

Clause 17 was adopted, as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Dr. Sushila Nayar.

The motion was adopted and the Bill, as amended, was passed.

8. Government Bill—Under Consideration

The Dakshina Bharat Hindi Prachar Sabha Bill, 1963, as passed by Rajya Sabha.

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri M. C. Chagla.

The following members took part in the debate:—

- (1) Shri K. K. Warior
- (2) Dr. Govind Das
- (3) Shri Yashpal Singh
- (4) Shri N. M. R. Subbaraman
- (5) Shri Onkarlal Berwa
- (6) Shri Panarapilli Govinda Menon
- (7) Shri T. D. Ramabadran
- (8) Shri Tekur Subramanyam
- (9) Shri Peter Alvares
- (10) Dr. Sarojini Mahishi
- (11) Shri Ram Sewak Yadav
- (12) Shri Ghanshyamlal Oza
- (13) Dr. M. S. Aney
- (14) Shri Prabhu Dayal Himatsingka
- (15) Shri Kashi Ram Gupta
- (16) Shri Paresh Nath Kayal
- (17) Shri Jagdev Singh Siddhanti
- (18) Shri Harish Chandra Heda
- (19) Shri Sheo Narain
- (20) Shri Prakash Vir Shastri
- (21) Shri C. K. Bhattacharyya
- (22) Dr. L. M. Singhvi
- (23) Shri R. S. Pandey
- (24) Shri Panna Lal Barupal

Shri Bhakt Darshan commenced his speech in reply to the debate. His speech was not concluded.

9. Report of Business Advisory Committee

Shri Shivram Rango Rane presented the Twenty-seventh Report of the Business Advisory Committee.

10. Half-an-hour discussion on matters arising out of answer to question

Shri Harish Chandra Mathur raised a half-an-hour discussion on points arising out of the answer given on the 2nd April, 1964 to Starred Question No. 868 regarding rural water supply.

Dr. Sushila Nayar replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 30th April, 1964).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, April 30, 1964/Vaisakha 10, 1886 (Saka)

No. 286

1. Starred Questions

Starred Questions Nos. 1252—1254, 1256, 1259—1265 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2562—2693, 2695—2704, 2706—2717, 2719—2735, 2737—2745 and 2745-A were laid on the Table.

3. Short Notice Question

One Short Notice Question regarding Rehabilitation of Refugees from East Pakistan addressed to the Ministry of Rehabilitation was orally answered and supplementary questions were answered thereon.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the All India Services (Death-cum-Retirement Benefits) Amendment Rules, 1964 published in Notification No. G.S.R. 526 dated the 4th April, 1964, under sub-section (2) of section 3 of the All India Services Act, 1951.
- (2) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 614 dated the 18th April, 1964.
 - (ii) G.S.R. 615 dated the 18th April, 1964.
 - (iii) G.S.R. 616 dated the 18th April, 1964.
 - (iv) G.S.R. 617 dated the 18th April, 1964.

[P.T.O.]

- (3) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960:—
- (i) G.S.R. 618 dated the 18th April, 1964.
 - (ii) G.S.R. 619 dated the 18th April, 1964.
 - (iii) G.S.R. 620 dated the 18th April, 1964.
 - (iv) G.S.R. 621 dated the 18th April, 1964.
 - (v) G.S.R. 622 dated the 18th April, 1964.
 - (vi) G.S.R. 623 dated the 18th April, 1964.
- (4) A copy of Notification No. S.O. 1377 dated the 15th April, 1964 containing Corrigenda to Notification No. S.O. 511 dated the 6th February, 1964, under section 296 of the Income-tax Act, 1961.

5. Minutes of Estimates Committee—laid on the Table

The following Minutes of the Estimates Committee, were laid on the Table:—

- (1) Minutes of evidence given before the Sub-Committee of the Estimates Committee on Public Undertakings and Minutes of the sittings of the Estimates Committee relating to Fiftieth, Fifty-first and Fifty-second Reports on (i) Public undertakings—accommodation rented in Principal Cities; and Guest Houses, Staff Cars etc. maintained by them, (ii) Heavy Engineering Corporation and (iii) Personnel Policies of Public Undertakings;
- (2) Minutes of sittings of the Estimates Committee relating to the following Reports:
 - (i) Forty-third Report on the Ministry of Railways—Northeast Frontier Railway;
 - (ii) Forty-fourth Report on the Ministry of Railways—Chittaranjan Locomotive Works;
 - (iii) Forty-fifth Report on the Ministry of Railways—Integral Coach Factory, Perambur;
 - (iv) Forty-eighth Report on the Ministry of International Trade;
 - (v) Fifty-third Report on the Ministry of Finance—Department of Revenue and Company Law (Company Law Division).
 - (vi) Fifty-fifth Report on the Planning Commission—Rural Works Programme and Procedural and Miscellaneous matters.
- (3) Following statements showing replies to the recommendations of the Estimates Committee which were not furnished by Government in time for inclusion in the relevant Reports:—
 - (i) Statement showing the replies to the recommendations noted in Chapter IV of the Sixteenth Report of the Estimates Committee (Third Lok Sabha);

- (ii) Statement showing the replies to the recommendations noted in Chapter IV of the Hundred and Forty-third Report of the Estimates Committee (Second Lok Sabha);
- (iii) Statement showing the replies to the recommendations noted in Chapter V of the Thirty-eighth Report of the Estimates Committee (Third Lok Sabha);
- (iv) Statement showing the reply to the recommendation noted in Chapter V of the Thirty-seventh Report of the Estimates Committee (Third Lok Sabha);
- (v) Statement showing the replies to the recommendations noted in Chapter V of the Fortieth Report of the Estimates Committee (Third Lok Sabha).

6. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 21st April, 1964, Rajya Sabha had concurred in the recommendation of Lok Sabha to nominate seven members from the Rajya Sabha to associate with the Committee on Public Accounts of Lok Sabha for the period commencing on the 1st May, 1964 and ending on the 30th April, 1965 and had communicated the following names of members of Rajya Sabha who had been elected to the Committee:—
 - (1) Shri M. P. Bhargava
 - (2) Shri Chandra Shekhar
 - (3) Shri S. C. Deb
 - (4) Shri R. S. Panj hazari
 - (5) Shri Ram Sahai
 - (6) Shri S. S. N. Tankha
 - (7) Shri Atal Bihari Vajpayee
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 2) Bill, 1964, passed by Lok Sabha on the 18th April, 1964.

7. Report of Public Accounts Committee

Shri R. K. Khadilkar presented the Twenty-sixth Report of the Public Accounts Committee on action taken by Government on the outstanding recommendations of the Public Accounts Committee contained in their Third, Seventh, Eighth, Ninth, Tenth and Twelfth Reports relating to Civil Accounts and Fourth and Eleventh Reports relating to Defence Services Accounts.

8. Reports of Estimates Committee

Shri Arun Chandra Guha presented the following Reports of the Estimates Committee:—

- (1) Fifty-seventh Report relating to action taken by Government on the recommendations contained in the 167th Report of the Estimates Committee (Second Lok Sabha) on the late Ministry of Commerce and Industry—Khadi and Village Industries Commission, Bombay.

[P.T.O.]

- (2) Fifty-eighth Report relating to action taken by Government on the recommendations contained in the 161st Report of the Estimates Committee (Second Lok Sabha) on the late Ministry of Commerce and Industry—All India Handicrafts Board and Indian Handicrafts Development Corporation Limited.
- (3) Sixty-first Report relating to action taken by Government on the recommendations contained in the 166th Report of the Estimates Committee (Second Lok Sabha) on the late Ministry of Commerce and Industry—Office of the Textile Commissioner—Part V—Export Promotion of Cotton Textiles.
- (4) Sixty-second Report relating to action taken by Government on the recommendations contained in the 164th Report of the Estimates Committee (Second Lok Sabha) on the late Ministry of Commerce and Industry—Office of the Textile Commissioner—Part III—Woollen Industry.

9. Report of Committee on Government Assurances

Shri R. R. Morarka presented the Second Report of the Committee on Government Assurances.

10. Motion Re: Twenty-seventh Report of Business Advisory Committee

Shri Satya Narayan Sinha moved the following motion:—

“That this House agrees with the Twenty-seventh Report of the Business Advisory Committee presented to the House on the 29th April, 1964.”

The motion was adopted.

11. Government Bills—Passed

- (i) *The Dakshina Bharat Hindi Prachar Sabha Bill, 1963, as passed by Rajya Sabha*

Shri Bhakt Darshan concluded his speech in reply to the debate on the motion for consideration of the Bill, as passed by Rajya Sabha, moved on the 29th April, 1964.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 7 were adopted.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Bhakt Darshan.

The motion was adopted and the Bill, as amended, was passed.

- (ii) *The Industrial Development Bank of India Bill, 1964.*

The motion for consideration of the Bill was moved by Shri T. T. Krishnamachari.

An amendment for reference of the Bill to a Select Committee was moved by Shri Tridib Kumar Chaudhuri.

The following members took part in the debate:—

- (1) Shri Indrajit Gupta
- (2) Shri Tridib Kumar Chaudhuri
- (3) Shri P. R. Ramakrishnan
- (4) Shri R. R. Morarka
- (5) Shri Prabhu Dayal Himatsingka
- (6) Shri Ramchandra Vithal Bade
- (7) Shri N. G. Ranga
- (8) Shri V. B. Gandhi
- (9) Shri Sham Lal Saraf
- (10) Shrimati Renuka Ray

Shri T. T. Krishnamachari replied to the debate.

The amendment for reference of the Bill to a Select Committee was negatived.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 38 and the First and Second Schedules were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri T. T. Krishnamachari.

The following members took part in the debate:—

- (1) Shri Diwan Chand Sharma
- (2) Shri T. T. Krishnamachari

The motion was adopted and the Bill was passed.

(iii) *The Indian Coinage (Amendment) Bill, 1964.*

The motion for consideration of the Bill was moved by Shri Bali Ram Bhagat.

The following members took part in the debate:—

- (1) Shri Harish Chandra Heda
- (2) Shri Tridib Kumar Chaudhuri
- (3) Shri R. R. Morarka
- (4) Dr. M. S. Aney
- (5) Lt. Col. Maharajkumar Dr. Vijaya Ananda of Vizianagram
- (6) Shri T. H. Sonavane
- (7) Shri C. K. Bhattacharyya
- (8) Shri S. Kandappan
- (9) Shri Yashpal Singh
- (10) Shri Sheo Narain

[P.T.O.]

Shri Bali Ram Bhagat replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Bali Ram Bhagat.

The following members took part in the debate:—

- (1) Shri C. K. Bhattacharyya
- (2) Sardar Buta Singh
- (3) Shri T. T. Krishnamachari

The motion was adopted and the Bill was passed.

12. Government Bill—Under Consideration

The Coir Industry (Amendment) Bill, 1963.

The motion for consideration of the Bill was moved by Shri Manubhai Shah.

Shri P. K. Vasudevan Nair took part in the debate.

The discussion was not concluded.

13. Report of Committee on Absence of Members

Shri R. K. Khadiikar presented the Ninth Report of the Committee on Absence of Members from the Sittings of the House.

(Lok Sabha adjourned till 11 A.M. on Friday, the 1st May, 1964).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, May 1, 1964/Vaisakha 11, 1886 (Saka)

No. 287

1. Starred Questions

Starred Questions Nos. 1273—1275, 1277—1280, 1282, 1283, 1286-A, 1287, 1288 and 1290 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2747—2759, 2761—2783, 2783-A, 2783-B and 2783-C and a statement by the Minister of Industry correcting the reply given to Unstarred Question No. 1825 on the 3rd April, 1964 were laid on the Table.

3. Short Notice Question

One Short Notice Question regarding Cement Shortage in Delhi addressed to the Minister of Industry was orally answered and supplementary questions were answered thereon.

4. Calling Attention to Matter of Urgent Public Importance

Shri Mohan Swarup called the attention of the Minister of Home Affairs to the bomb explosion in Poonch power house on the 30th April, 1964 resulting in damages to the water pipe line.

The Minister of State for Home Affairs made an interim statement in regard thereto.

5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. S.O. 841 dated the 14th March, 1964, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957.
- (2) A copy of the Coir Industry (Registration and Licensing) Third Amendment Rules, 1964 published in Notification No. G.S.R. 585 dated the 11th April, 1964, under sub-section (3) of section 26 of the Coir Industry Act, 1953.

[P.T.O.]

- (3) A copy of the Rubber Board Employees' Conduct (Amendment) Rules, 1964 published in Notification No. S.O. 1327 dated the 18th April, 1964, under sub-section (3) of section 25 of the Rubber Act, 1947.
- (4) A copy of the Report of Indian Productivity Team on Plant Lay-out Practices and Procedures in Japan, U.S.A. and West Germany.
- (5) A copy of the Report of Indian Productivity Team on Light Electrical Industry in Japan, U.S.A. and West Germany.
- (6) The Bombay Labour Welfare Board (Reconstitution) (Amendment) Order, 1964 published in Notification No. S.O. 1219 dated the 11th April, 1964, under sub-section (5) of section 4 of the Inter-State Corporations Act, 1957.
- (7) G.S.R. 816 dated the 18th May, 1963 making certain amendment to Schedule III to the Indian Administrative Service (Pay) Rules, 1954, under sub-section (2) of section 3 of the All India Services Act, 1951.
- (8) A statement of cases in which the lowest tenders have not been accepted by the India Store Department, London, and the India Supply Mission, Washington, during the half year ending the 31st December, 1963.

6. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 21st April, 1964, Rajya Sabha adopted a motion to elect five members from Rajya Sabha to associate with the Committee on Public Undertakings of Lok Sabha from the 1st May, 1964 for the duration of the present Lok Sabha and had communicated the following names of members of Rajya Sabha who had been elected to the said Committee:—
 - (1) Shri Abid Ali
 - (2) Shri Lokanath Misra
 - (3) Shri M. N. Govindan Nair
 - (4) Shri T. S. Pattabiraman
 - (5) Shri M. Govinda Reddy
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Companies (Profits) Surtax Bill, 1964, passed by Lok Sabha on the 22nd April, 1964.

7. Presentation of Petition

Shri Mohan Swarup presented a petition signed by a petitioner relating to the Code of Civil Procedure, 1908.

8. Statement Re: Government business

- (i) The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 4th May, 1964.
- (ii) The Minister also announced that a brief session of Lok Sabha would be held towards the last week of this month.

9. Statement by Minister

The Minister of Steel, Mines and Heavy Engineering made a statement regarding the Bokaro Steel Project.

10. Government Bills—Passed

(i) *The Coir Industry (Amendment) Bill, 1963.*

Discussion on the motion for consideration of the Bill moved on the 30th April, 1964, continued.

The following members took part in the debate:—

- (1) Shri Mathew Maniyangadan
- (2) Shri N. Sreekantan Nair
- (3) Shri Basanta Kumar Das
- (4) Shri Yashpal Singh
- (5) Shri S. C. Samanta
- (6) Dr. Sarojini Mahishi
- (7) Dr. M. S. Aney

Shri Manubhai Shah replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 7 were adopted.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Manubhai Shah.

The motion was adopted and the Bill, as amended, was passed.

(ii) *The Taxation Laws (Continuation and Validation of Recovery Proceedings) Bill, 1964.*

The motion for consideration of the Bill was moved by Shri T. T. Krishnamachari.

The following members took part in the debate:—

- (1) Shri Harish Chandra Heda
- (2) Shri Amar Nath Vidyasankar
- (3) Shri Onkarlal Berwa

Shri T. T. Krishnamachari replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 7 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri T. T. Krishnamachari.

The motion was adopted and the Bill was passed.

11. Government Bill—Under Consideration

The East Punjab Ayurvedic and Unani Practitioners' (Delhi Amendment) Bill, 1964

The motion for consideration of the Bill was moved by Dr. D. S. Raju.

[P.T.O.]

Shri S. M. Banerjee took part in the debate. His speech was not concluded.

12. Motion re: Forty-third Report of Committee on Private Members' Bills and Resolutions

Shri Hem Raj moved the following motion:—

“That this House agrees with the Forty-third Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 29th April, 1964.”

The motion was adopted.

13. Private Member's Resolution—Withdrawn

Shri Bhishma Prasad Yadava concluded his speech on the following Resolution moved by him on the 22nd April, 1964:—

“This House is of opinion that Government should appoint a Committee of Members of Parliament and economic experts to review the progress made towards the reduction of disparity between the lowest and highest income to the order of 1:30 over the next two or three Plan periods.”

One substitute motion was moved by Shri Yashpal Singh.

One amendment was moved by Shri Deorao S. Patil.

The following members took part in the debate:—

- (1) Shri Sarjoo Pandey
- (2) Shri Deorao S. Patil
- (3) Shri Yashpal Singh
- (4) Shri Bhagwat Jha Azad
- (5) Shri Onkarlal Berwa
- (6) Pandit D. N. Tiwary
- (7) Shri Priya Gupta
- (8) Shri S. M. Banerjee
- (9) Shri P. Muthiah
- (10) Shri P. R. Chakraverti
- (11) Shri Panna Lal Barupal
- (12) Shrimati Tarkeshwari Sinha

Shri Bhishma Prasad Yadava replied to the debate.

The substitute motion moved by Shri Yashpal Singh was negatived.

The amendment moved by Shri Deorao S. Patil was withdrawn by leave of the House.

The Resolution was also withdrawn by leave of the House.

14. Private Member's Resolution—Under Consideration

Shri Sidheshwar Prasad moved the following Resolution:—

“This House is of opinion that a Committee of the Members of Parliament be appointed to go into the question of National Policy in Education in all its aspects, and to prepare a plan accordingly for the next three Plan periods, and also to suggest suitable machinery for its implementation.”

His speech was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 4th May, 1964).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, May 4, 1964/Vaisakha 14, 1886 (Saka)

No. 288

1. Starred Questions

Starred Questions Nos. 1292—1297 and 1301 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2784—2802 and 2804—2812 were laid on the Table.

3. Short Notice Question

One Short Notice Question regarding migrants from West Pakistan addressed to the Minister of Rehabilitation was orally answered and supplementary questions were answered thereon.

4. Calling Attention to Matters of Urgent Public Importance

(i) The Minister of State for Home Affairs made a further statement regarding the bomb explosion in Poonch power house on the 30th April, 1964 resulting in damages to the water pipe line.

(ii) Sardar Kapur Singh called the attention of the Minister of Home Affairs to the scuffle between the police and the public protesting against the rise in D.T.U. bus fares in certain localities of Delhi on the 3rd May, 1964 resulting in serious injuries to about fifty persons.

The Minister of State for Home Affairs made a statement in regard thereto.

5. Papers laid on the Table

The following papers were laid on the Table:—

Following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various sessions shown against each:—

- | | |
|-----------------------------------|--|
| (i) Supplementary Statement No. I | Seventh Session, 1964
(Third Lok Sabha) |
|-----------------------------------|--|

[P.T.O.]

(ii) Supplementary Statement No. IV	State-	Sixth Session, 1963. (Third Lok Sabha)
(iii) Supplementary Statement No. VI	State-	Fifth Session, 1963 (Third Lok Sabha)
(iv) Supplementary Statement No. X	State-	Fourth Session, 1963 (Third Lok Sabha)
(v) Supplementary Statement No. XIII	State-	Third Session, 1962-63 (Third Lok Sabha)
(vi) Supplementary Statement No. XVI	State-	Second Session, 1962 (Third Lok Sabha)
(vii) Supplementary Statement No. XIX	State-	First Session, 1962 (Third Lok Sabha)
(viii) Supplementary Statement No. XIV	State-	Fourteenth Session, 1961 (Second Lok Sabha)
(ix) Supplementary Statement No. XVII	State-	Twelfth Session, 1960 (Second Lok Sabha)

6. President's Assent to Bills

Secretary laid on the Table the following two Bills passed by the Houses of Parliament during the current Session and assented to by the President since a report was last made to the House on the 23rd March, 1964:—

- (1) The Finance Bill, 1964.
- (2) The Appropriation (No. 2) Bill, 1964.

7. Leave of Absence

The following members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

(1) Shri Biren Dutta	6th March to 3rd May, 1964 (Seventh Session)
(2) Shri Dasaratha Deb	9th April to 6th May, 1964 (Seventh Session)
(3) Shri Y. Eswara Reddy	10th February to 7th April, 1964 (Seventh Session)
(4) Shri R. Kanakasabai	26th March to 6th May, 1964 (Seventh Session)
(5) Shri Mohammad Tahir	12th March to 6th May, 1964 (Seventh Session)
(6) Shri Ram Ratan Gupta	10th February to 8th April, 1964 (Seventh Session)
(7) Dr. G. S. Melkote	12th March to 28th March, 1964 (Seventh Session)
(8) Shri F. P. Gaekwad	4th April to 20th April, 1964 (Seventh Session)

(9) Shri A. Jayaraman	10th February to 8th April, 1964 (Seventh Session)
(10) Shri Muzaffar Husain	14th February to 12th April, 1964 (Seventh Session)
(11) Shri Vijayasinhrao Ramrao Dafe	8th April to 1st May, 1964 (Seventh Session)
(12) Chodhury Brahm Perakash	16th April to 6th May, 1964 (Seventh Session)
(13) Shri Kashi Nath Pandey	21st April to 6th May, 1964 (Seventh Session)
(14) Shri Shree Narayan Das	13th April to 6th May, 1964 (Seventh Session)

8. Government Bill—Introduced

The Payment of Wages (Amendment) Bill, 1964.

9. Government Bills—Passed

(i) *The East Punjab Ayurvedic and Unani Practitioners' (Delhi Amendment) Bill, 1964.*

Discussion on the motion for consideration of the Bill moved on the 1st May, 1964, continued.

The following members took part in the debate:—

- (1) Shri S. M. Banerjee
- (2) Shri U. M. Trivedi
- (3) Shri A. T. Sarma
- (4) Rani Lalita Rajya Laxmi
- (5) Shri Amar Nath Vidyalkar
- (6) Dr. U. Misra
- (7) Shri Jagdev Singh Siddhanti
- (8) Dr. C. B. Singh
- (9) Shri Mani Ram Bagri
- (10) Shri Sham Lal Saraf
- (11) Dr. M. S. Aney.
- (12) Shri Gauri Shanker Kakkar
- (13) Dr. Sarojini Mahishi

Dr. D. S. Raju replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 9 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. D. S. Raju.

The motion was adopted and the Bill was passed.

[P.T.O.]

(ii) *The Delhi (Delegation of Powers) Bill, 1963.*

The motion for consideration of the Bill was moved by Shri Lalit Narayan Mishra.

The following members took part in the debate:—

- (1) Shri Gauri Shanker Kakkar
- (2) Shri U. M. Trivedi

Shri Lalit Narayan Mishra replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Lalit Narayan Mishra.

The motion was adopted and the Bill, as amended, was passed.

10. Government Bill—under consideration

The Drugs and Cosmetics (Amendment) Bill, 1964, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Dr. D. S. Raju. His speech was not concluded.

11. Discussion under rule 193

Shri Harish Chandra Mathur raised a discussion on the Indian repatriates from newly independent countries of Africa.

The following members took part in the debate:—

- (1) Sardar Iqbal Singh
- (2) Shri Indrajit Gupta
- (3) Shri Diwan Chand Sharma
- (4) Shri Sham Lal Saraf

Shri Dinesh Singh replied to the discussion.

12. Half-an-hour discussion on matters arising out of answer to question

Shri S. M. Banerjee raised a half-an-hour discussion on points arising out of the answer given on the 30th April, 1964 to Starred Question No. 1265 regarding revision of Dearness Allowance.

Shri T. T. Krishnamachari replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 5th May, 1964).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, May 5, 1964/Vaisakha 15, 1886 (Saka)

No. 289

1. Starred Questions

Starred Questions Nos. 1306, 1307 and 1309—1315 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2814—2841, 2843—2860, 2862—2867, 2869 and 2870 were laid on the Table.

3. Short Notice Question

One Short Notice Question regarding Refugees from East Pakistan addressed to the Minister of Rehabilitation was orally answered and supplementary questions were answered thereon.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Ministry of Finance Notification No. F.13(1)-B/64 dated the 5th May, 1964 regarding the constitution of the Fourth Finance Commission by the President under article 280 of the Constitution.
- (2) Annual Report of the National Buildings Construction Corporation Limited, New Delhi for the year 1962-63 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (3) Review by the Government on the working of the above Corporation.
- (4) Annual Report of the Indian Central Cotton Committee for the year 1962-63.
- (5) Annual Report of the Indian Central Jute Committee for the year 1962-63.
- (6) A copy of the Sugarcane (Control) Amendment Order, 1964 published in Notification No. G.S.R. 243 dated the 14th February, 1964, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

[P.T.O.]

- (7) A copy of Government Resolution No. 6-AC(13)/63 dated the 27th April, 1964 regarding setting up of a Civil Aviation Development Fund (English and Hindi versions).
- (8) A copy each of the following papers under sub-rule (5) of rule 3 of the Air Corporation Rules, 1954:—
- (a) Summary of Budget Estimates of Revenue and Expenditure of the Indian Airlines Corporation for the year 1964-65.
 - (b) Summary of Actuals for the year 1962-63, Budget Estimates and Revised Estimates for the year 1963-64 and Budget Estimates for the year 1964-65 under Capital, of the Indian Airlines Corporation.
 - (c) Summary of Budget Estimates of Revenue and Expenditure of the Air-India Corporation for the year 1964-65.
 - (d) Summary of Actuals for the year 1962-63, Budget Estimates and Revised Estimates for the year 1963-64 and Budget Estimates for the year 1964-65 under Capital, of the Air-India Corporation.
- (9) A Statement showing the action taken or proposed to be taken by the Government on the Conventions and Recommendations adopted by the International Labour Conference at its 46th Session held at Geneva in June, 1962.

5. Minutes of Parliamentary Committees—laid on the Table

- ✓ (i) Minutes of the Eighth and Ninth Sittings of the Committee on Absence of Members from the Sittings of the House held during the current Session, were laid on the Table.
- ✓ (ii) Minutes of the Sittings (Ninth to Twelfth) of the Committee on Petitions held during the current Session, were laid on the Table.

6. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 30th April, 1964, Rajya Sabha agreed without any amendment to the Armed Forces (Special Powers) Continuance Bill, 1964, passed by Lok Sabha on the 24th April, 1964.
- (ii) That at its sitting held on the 30th April, 1964, Rajya Sabha agreed without any amendment to the Public Employment (Requirement as to Residence) Amendment Bill, 1964, passed by Lok Sabha on the 24th April, 1964.
- (iii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 3) Bill, 1964, passed by Lok Sabha on the 27th April, 1964.

7. Report of Committee on Private Members' Bills and Resolutions

Shri S. V. Krishnamoorthy Rao presented the Forty-fourth Report of the Committee on Private Members' Bills and Resolutions.

8. Report of Committee on Petitions

Shri M. Thirumala Rao presented the Second Report of the Committee on Petitions.

9. Government Bills—Passed

(i) *The Drugs and Cosmetics (Amendment) Bill, 1964, as passed by Rajya Sabha.*

Dr. D. S. Raju concluded his speech on the motion for consideration of the Bill, as passed by Rajya Sabha, moved on the 4th May, 1964.

The following members took part in the debate:—

- (1) Shri Diwan Chand Sharma
- (2) Dr. U. Misra
- (3) Dr. Sarojini Mahishi
- (4) Shri F. H. Mohsin
- (5) Shri Gauri Shanker Kakkar
- (6) Dr. C. B. Singh
- (7) Shri A. T. Sarma
- (8) Swami Rameshwaranand
- (9) Shri Sinhasan Singh
- (10) Shri S. C. Balakrishnan
- (11) Shri T. H. Sonavane

Dr. D. S. Raju replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 32 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. D. S. Raju.

The motion was adopted and the Bill was passed.

(ii) *The Indian Railways (Amendment) Bill, 1964, as passed by Rajya Sabha.*

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri S. V. Ramaswamy.

The following members took part in the debate:—

- (1) Shri Ananda Nambiar
- (2) Shri K. L. More
- (3) Shri C. K. Bhattacharyya
- (4) Shri U. M. Trivedi
- (5) Shri M. P. Swamy
- (6) Shri F. H. Mohsin
- (7) Shri R. Muthu Gounder
- (8) Shri S. M. Banerjee

Shri S. V. Ramaswamy replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

[P.T.O.]

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted. The motion that the Bill be passed was moved by Shri S. V. Ramaswamy. The motion was adopted and the Bill was passed.

10. Government Bill—under consideration

The Durgah Khawaja Saheb (Amendment) Bill, 1963, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Humayun Kabir.

The following members took part in the debate:—

- (1) Shri S. M. Banerjee
- (2) Shri Sham Lal Saraf (*Speech unfinished*).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 6th May, 1964).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, May 6, 1964/Vaisakha 16, 1886 (Saka)

No. 290

1. Starred Questions

Starred Questions Nos. 1323, 1325 and 1327—1333 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2871—2898 and a statement by the Minister of Petroleum and Chemicals correcting the reply to Unstarred Question No. 2384 on the 22nd April, 1964 were laid on the Table.

3. Short Notice Questions

Two Short Notice Questions regarding Mineral Concession Rules, 1949 and Famine Conditions in Rajasthan, Punjab and Gujarat addressed to the Ministers of Steel, Mines and Heavy Engineering, and Food and Agriculture respectively were orally answered and supplementary questions were answered thereon.

4. Calling Attention to Matters of Urgent Public Importance

(i) Dr. L. M. Singhvi called the attention of the Minister of Defence to the reported movement of about 200 Naga hostiles towards East Pakistan and entry of about 400 Naga hostiles into Nagaland from East Pakistan.

The Minister of Defence made a statement in regard thereto.

(ii) Dr. L. M. Singhvi called the attention of the Minister of Home Affairs to the reported burning of some villages in Manipur by Naga hostiles recently.

The Minister of State for Home Affairs made a statement in regard thereto.

(iii) Shri Indrajit Gupta called the attention of the Minister of Food and Agriculture to the breakdown of milk supplies by Delhi Milk Scheme and rise in price of milk.

The Minister of State for Food and Agriculture laid on the Table a statement in regard thereto.

[P.T.O.]

5. Statement by Minister

The Minister of Parliamentary Affairs made a statement regarding the proposals for commencement and duration of the next session of Lok Sabha.

6. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Annual Report of the Council of Scientific and Industrial Research for the year 1963-64, along with a copy of its Annual Accounts for the year 1962-63 and the Audit Report thereon.
- (2) A copy of Notification No. G.S.R. 625 dated the 18th April, 1964, making certain amendment to the Agricultural Refinance Corporation General Regulations, 1963, under sub-section (5) of section 46 of the Agricultural Refinance Corporation Act, 1963.
- (3) A copy of the Employees' Provident Fund Organisation (Staff Contributory Provident Fund) Amendment Regulations, 1964, published in Notification No. G.S.R. 261 dated the 22nd February, 1964, under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952.

7. Minutes of Committee on Private Members' Bills and Resolutions—laid on the Table

Minutes of the Sittings (32nd to 44th) of the Committee on Private Members' Bills and Resolutions held during the current Session were laid on the Table.

8. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 4th May, 1964, Rajya Sabha agreed to the amendments made by Lok Sabha on the 30th April, 1964 in the Dakshina Bharat Hindi Prachar Sabha Bill, 1963.
- (ii) That at its sitting held on the 28th April, 1964, Rajya Sabha concurred in the recommendation of Lok Sabha to elect two members to the Joint Committee on Offices of Profit in the vacancies caused by the retirement of Shri G. Rajagopalan and Shri Braja Kishore Prasad Sinha from the Rajya Sabha and had elected Shrimati Sharda Bhargava and Shri M. C. Shah to serve on the said Joint Committee.

9. President's Assent to Bill

Secretary laid on the Table the Companies (Profits) Surtax Bill, 1964 passed by the Houses of Parliament during the current Session and assented to by the President since a report was last made to the House on the 4th May, 1964.

10: Report of Estimates Committee

Shri Arun Chandra Guha presented the Sixty-third Report of the Estimates Committee on action taken by Government on the recommendations contained in the Twenty-sixth Report of the Estimates Committee (Second Lok Sabha) on the Ministry of Defence—Organisation of the Ministry of Defence and Services Headquarters.

11. Statement by Minister

The Minister of State for Food and Agriculture laid on Table a statement regarding fertilisers despatched from Rourkela to Ghazipur in January, 1964.

12. Government Bills—Passed

(i) *The Durgah Khawaja Saheb (Amendment) Bill, 1963, as passed by Rajya Sabha.*

Discussion on the motion for consideration of the Bill moved on the 5th May, 1964, continued.

The following members took part in the debate:—

- (1) Shri Sham Lal Saraf
- (2) Shri H. N. Mukerjee
- (3) Sardar Amar Singh Saigal
- (4) Shri Yashpal Singh
- (5) Shri F. H. Mohsin
- (6) Shri Kashi Ram Gupta
- (7) Dr. M. S. Aney

Shri Humayun Kabir replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Humayun Kabir.

The motion was adopted and the Bill, as amended, was passed.

(ii) *The Wakf (Amendment) Bill, 1964*

The motion for consideration of the Bill was moved by Shri Humayun Kabir.

The following members took part in the debate:—

- (1) Shri Gauri Shanker Kakkar
- (2) Shri F. H. Mohsin
- (3) Shri Yashpal Singh
- (4) Shri U. M. Trivedi

Shri Humayun Kabir replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 24 and the Schedule were adopted.

[P.T.O.]

Clause 1, the Enacting Formula and the Long Title were also adopted. The motion that the Bill be passed was moved by Shri Humayun Kabir. The motion was adopted and the Bill was passed.

13. Government Bill—under consideration

The Slum Areas (Improvement and Clearance) Amendment Bill, 1963, as reported by the Joint Committee.

The motion for consideration of the Bill, as reported by the Joint Committee, was moved by Shri Mehr Chand Khanna.

The following members took part in the debate:—

- (1) Shri Indrajit Gupta
- (2) Shri Yashpal Singh
- (3) Shri K. L. Balmiki. (*Speech unfinished*)

The discussion was not concluded.

14. Half-an-hour discussion on matters arising out of answer to question

Dr. L. M. Singhvi raised a half-an-hour discussion on points arising out of the answer given on the 13th March, 1964 to Starred Question No. 571 regarding National Productivity Council.

Shri Nityanand Kanungo replied to the discussion.

(Lok Sabha adjourned sine die at 5.35 P.M.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, May 27, 1964/Jyaistha 6, 1886 (Saka)

No. 291

1. Statement Re: Prime Minister's Illness

The Minister of Home Affairs made a statement informing the House about the sudden illness of the Prime Minister.

2. Oath or Affirmation

Shri Vidya Charan Shukla made and subscribed the oath in Hindi and took his seat in the House.

3. Starred Questions

Starred Questions Nos. 1—10 were orally answered. Replies to remaining questions were laid on the Table.

4. Unstarred Questions

Replies to Unstarred Questions Nos. 1—7, 9—47 and 49—51 were laid on the Table.

5. Obituary References

The Speaker made references to the passing away of Shri Banarsi Prasad Sinha who was a sitting member of Lok Sabha and also a member of the First and Second Lok Sabha and Dr. Hari Mohan who was a member of the First Lok Sabha.

Thereafter members stood in silence for a short while as a mark of respect.

6. Calling attention to Matter of Urgent Public Importance

Shri Krishnapal Singh called the attention of the Minister of Rehabilitation to the reported firing by police on refugees from East Pakistan on the 19th May, 1964 at Tiruvelli Railway station resulting in the death of some refugees and injuries to several.

The Minister of Rehabilitation made a statement in regard thereto.

[P.T.O.]

7. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Indian Telegraph (2nd Amendment) Rules, 1964 published in Notification No. S.O. 1050 dated the 28th March, 1964, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (2) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951, making certain further amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954:—
 - (a) G.S.R. 1821 dated the 30th November, 1963.
 - (b) G.S.R. 484 dated the 28th March, 1964.
 - (c) G.S.R. 485 dated the 28th March, 1964.
 - (d) G.S.R. 486 dated the 28th March, 1964.
- (3) A copy of Notification No. G.S.R. 525 dated the 4th April, 1964 making certain further amendments to Schedule III to the Indian Police Service (Pay) Rules, 1954, under sub-section (2) of section 3 of the All India Services Act, 1951.
- (4) A copy of the Defence of India (Eighth Amendment) Rules, 1964 published in Notification No. G.S.R. 710 dated the 1st May, 1964, under section 41 of the Defence of India Act, 1962.
- (5) A copy of the Rice-Milling Industry (Regulation and Licensing) Amendment Rules, 1964 published in Notification No. G.S.R. 747 dated the 16th May, 1964, under sub-section (4) of section 22 of the Rice-Milling Industry (Regulation) Act, 1958.
- (6) A copy each of the following Orders of the Delimitation Commission under sub-section (3) of section 10 of the Delimitation Commission Act, 1962:—
 - (a) Order No. 21 determining delimitation of assembly constituencies in the Union Territory of Pondicherry published in Notification No. S.O. 1516 dated the 2nd May, 1964.
 - (b) Order No. 7 determining delimitation of parliamentary and assembly constituencies in the State of Kerala published in Notification No. S.O. 1610 dated the 7th May, 1964.

8. President's Assent to Bills

(i) Secretary laid on the Table following four Bills passed by the Houses of Parliament during the last Session and assented to by the President since a report was last made to the House on the 6th May, 1964:—

- (1) The Appropriation (No. 3) Bill, 1964.
- (2) The Taxation Laws (Continuation and Validation of Recovery Proceedings) Bill, 1964.
- (3) The Indian Railways (Amendment) Bill, 1964.
- (4) The Drugs and Cosmetics (Amendment) Bill, 1964.

(ii) Secretary also laid on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following ten Bills passed by the Houses of Parliament during the last Session and assented to by the President since a report was last made to the House on the 6th May, 1964:—

- (1) The Armed Forces (Special Powers) Continuance Bill, 1964.
- (2) The Public Employment (Requirement as to Residence) Amendment Bill, 1964.
- (3) The Dakshina Bharat Hindi Prachar Sabha Bill, 1964.
- (4) The East Punjab Ayurvedic and Unani Practitioners (Delhi Amendment) Bill, 1964.
- (5) The Goa, Daman and Diu Judicial Commissioner's Court (Declaration as High Court) Bill, 1964.
- (6) The Indian Coinage (Amendment) Bill, 1964.
- (7) The Industrial Development Bank of India Bill, 1964.
- (8) The Oil and Natural Gas Commission (Amendment) Bill, 1964.
- (9) The Durgah Khawaja Saheb (Amendment) Bill, 1964.
- (10) The Advocates (Amendment) Bill, 1964.

Statement Re: Supplementary Demands for Grants (General) for 1964-65

Shri Bali Ram Bhagat presented a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1964-65.

10. Government Bill—Introduced

The Constitution (Nineteenth Amendment) Bill, 1964. The motion for leave to introduce the Bill moved by Shri Asoke K. Sen was opposed. On the motion the House divided, Ayes 318; Noes 31. The motion was accordingly adopted and the Bill was introduced.

11. Government Bill—Under consideration

The Slum Areas (Improvement and Clearance) Amendment Bill, 1963, as reported by the Joint Committee

Discussion on the motion for consideration of the Bill, as reported by the Joint Committee, moved on the 6th May, 1964, continued.

The following members took part in the debate:—

- (1) Shri K. L. Balmiki
- (2) Shri Diwan Chand Sharma
- (3) Shri R. Muthu Gounder
- (4) Shri R. S. Pandey
- (5) Shri Onkarlal Berwa
- (6) Shri Sinhasan Singh
- (7) Shri Sham Lal Saraf
- (8) Shri Deorao S. Patil (*Speech unfinished*).

The discussion was not concluded.

12. Statement Re: Demise of Prime Minister

The Minister of Steel, Mines and Heavy Engineering informed the House of the passing away of Shri Jawaharlal Nehru, Prime Minister.

The House was adjourned at 2.20 P.M.

[Lok Sabha adjourned till 11 A.M. on Thursday, the 28th May, 1964.

Subsequently the Speaker has directed that the sitting of the House on Thursday, the 28th May, 1964 is cancelled and the next sitting of the House will be at 11 A.M. on Friday, the 29th May, 1964.]

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, May 29, 1964/Jyaishta 8, 1886 (Saka)

No. 292

Obituary Reference

Sarvashri Gulzarilal Nanda, H. N. Mukerjee, N. G. Ranga, Surendranath Dwivedy, Brij Raj Singh, Karni Singhji of Bikaner, Indulal Kanaiyalal Yajnik, Govind Das, Ram Sewak Yadav, Krishnan Manoharan, B. P. Maurya, Prakash Vir Shastri, M. Muhammad Ismail, J. B. Kripalani, Bishan Chander Seth, Baddrudduja, Kapur Singh, A. K. Gopalan and the Speaker made references to the passing away of Shri Jawaharlal Nehru, Prime Minister.

Shri Gulzarilal Nanda then moved the following Resolution:—

“The Lok Sabha meeting in the shadow of the national calamity of the passing away of our beloved leader and Prime Minister, Shri Jawaharlal Nehru, expresses its profound anguish and grief and declares its firm resolve to strive for the ideals of world peace and progress and national unity, solidarity and prosperity, to which he dedicated himself throughout his life.”

The Resolution was unanimously adopted.

As a mark of respect to the memory of Shri Jawaharlal Nehru, members stood in silence for a short while and the House was adjourned.

(Lok Sabha adjourned till 11 A.M. on Monday, the 1st June, 1964).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Monday, June 1, 1964/Jyaistha 11, 1886 (Saka)

No. 293

1. Oath or Affirmation

Shri Shiv Charan Mathur made and subscribed the oath in English and took his seat in the House.

2. Starred Questions

Starred Questions Nos. 62—70 and 90 were orally answered. Replies to the remaining questions were laid on the Table.

Replies to Starred Questions Nos. 22—33, 35—43 and 44—61 for the 28th and 29th May, 1964 respectively were also laid on the Table to-day, there being no sitting on the 28th May and the Lok Sabha having adjourned after obituary references on the 29th May, 1964.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 129—140, 151—160, 162—190, 190-B, 190-C and 190-D were laid on the Table.

Replies to Unstarred Questions Nos. 52—81, 83—87 and 89 and 90—128 for the 28th and 29th May, 1964 respectively were also laid on the Table.

4. Calling Attention to Matter of Urgent Public Importance

Shri R. G. Dubey called the attention of the Prime Minister to the reported news about the Chinese rejection of the proposal regarding talks on the basis of no posts in demilitarised zone.

The Minister without Portfolio made a statement in regard thereto.

5. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—

(i) G.S.R. 545 dated the 4th April, 1964.

[P.T.O.]